

Joint Committee Factual and Action Taken Report

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT),
Central Bench, Bhopal
Order dated 11.12.2023**

In the Matter of

Original Application No. 177/2023 (CZ)

Shayam Mohan Richhariya

Vs

State of Madhya Pradesh & Ors.

Member of the Committee :-

- 1. Dr.Yogendra Kumar Saxena, Scientist 'C', Central Pollution Control Board, Regional Directorate, Bhopal (M.P.)**
- 2. Shri Brajesh Sharma, Regional Officer, Madhya Pradesh Pollution Control Board, Regional Office, Bhopal (M. P.)**

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**Factual and Action Taken Report of the Joint Committee
constituted by Hon'ble NGT (CZ) in the matter of Original
Application No. 177/2023 (CZ) vide order dated 11-12-2023;
Shayam Mohan Richhariya Vs State of Madhya Pradesh & Ors.**

Hon'ble NGT (CZ), Bhopal in OA No. 177/2023 vide its order dated 11-12-2023 issued following instruction in the matter of "Shayam Mohan Richhariya Vs State of Madhya Pradesh & Ors." directed under para 1, 2,3,4,5 & 6 as :-

- 1. *The grievance of the applicant is compliance of the Air (Prevention and Control of Pollution) Act, 1981 by respondent no. 6, unit of Bhopal Sahkari Dugdh Sangh Maryadit which is in a red category plant operating in close proximity of ISBT, Rani Kamalapati Railway Station, School, Colleges, Hospital and Residential areas at Habib Ganj and processing the milk plant. The project proponent has invited tender for steam-based/design, supply, installation, operation and maintenance for 5 MT per hour expendable up to 13 MTPH Solid Multi-Fuel Fired Bio-Mass Boiler for Dairy Plant, which is against the action plan made by the Madhya Pradesh Pollution Control Board.***
- 2. *It is alleged that use of briquette, solid fuel if allowed in the middle of the city may lead to having adverse effect on the human health in the city.***
- 3. *A substantial question of environmental rules and compliance of the law and directions are involved in this petition.***
- 4. *Issue notice to respondent returnable within four weeks. Applicant is directed to take necessary steps. Respondents are directed to submit their reply within six weeks.***
- 5 *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-***
 - i. One representative from the Central Pollution Control Board, M.P. (having sufficient knowledge, research in the field of use of briquette, solid fuel and its effects).***
 - ii. One representative from the State Pollution Control Board, M.P. (from the expert field of the area to be nominated by the Member Secretary).***
- 6 *The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support ". (Copy of Order 11.12.2023 is enclosed as Annexure-1)***

Accordingly, in compliance of the order of Hon'ble NGT dated 11.12.2023, a joint committee comprising of following officials from concerned departments has been constituted, the details of which are as under: (Copy of nomination letters are enclosed as Annexure-2)

S. No	Name of Department	Name of Committee Member
1.	One representative from the Central Pollution Control Board, M.P.	Dr. Yogendra Kumar Saxena Scientist 'C' Central Pollution Control Board, Regional Directorate Bhopal, Madhya Pradesh
2.	One representative from the State Pollution Control Board, M.P.	Shri Brajesh Sharma Regional Officer Madhya Pradesh Pollution Control Board Regional Office, Bhopal (M.P.)

Regional office MPPCB Bhopal informed the complainant (Shri Shayam Mohan Richhariya) of this joint visit vide letter No. 1092 dated 21.12.2023 by E-mail & Whatsapp message, Phone Call. But the complainant was not present on the Date of visit. Copy of letter by MPPCB and Attendance sheet is attached as **Annexure-3**.

Hon'ble NGT (CZ), Bhopal in OA No. 177/2023 vide its order dated 06-02-2024 has adjourned the Matter on the request of learned counsel for the respondents and scheduled to be listed on 03rd April, 2024. (Copy of Order dated 06.02.2024 enclosed as **Annexure-4**.)

MPPCB Being the Nodal Agency in this matter, coordinated with the concerned department and fixing the date of site visit. Following officials, namely, Ms. Prakamya Tiwari, Assistant Engineer (C) and Shri Jainendra Chandel, Chemist, RO, MPPCB, Bhopal and Shri Sachin Kumar Sahu, Senior Research Fellow, CPCB, Bhopal were also present during the site visit. The committee visited the site on dated 15.01.2024, 02.02.2024, 12.02.2024 and on dated 29.02.2024.

Committee visited the site of M/s Bhopal Sahakari Dugdha Sangh Maryadit (Bhopal Dairy Plant) located at Habibganj, Tehsil: Huzur Distt: Bhopal. On dated 15.01.2024, 02.02.2024, 12.02.2024 committee visited the plant and given instruction to the plant management for proper arrangements of source air quality monitoring arrangements in the new bio briquette based boiler.

This report is being filed by the aforementioned Joint Committee after conducting the field visits. The details of the industry are as under:

- 5 Two existing Boilers of capacity 3 Ton each run by LPG (Liquid Petroleum Gas) are installed to meet out plant steam requirement. Where one boiler runs 20 hr in a day and other boiler is for backup which generally used at the time of maintenance/shutdown of another boiler. As informed, the consumption of LPG is approx. 1.9 MT/day and bio briquettes will be approx. 36 MT/day.



- 6 A DG of capacity 400 KVA is installed to meet out the sudden breakdown or power cut from MPEB (Madhya Pradesh Electricity Board).

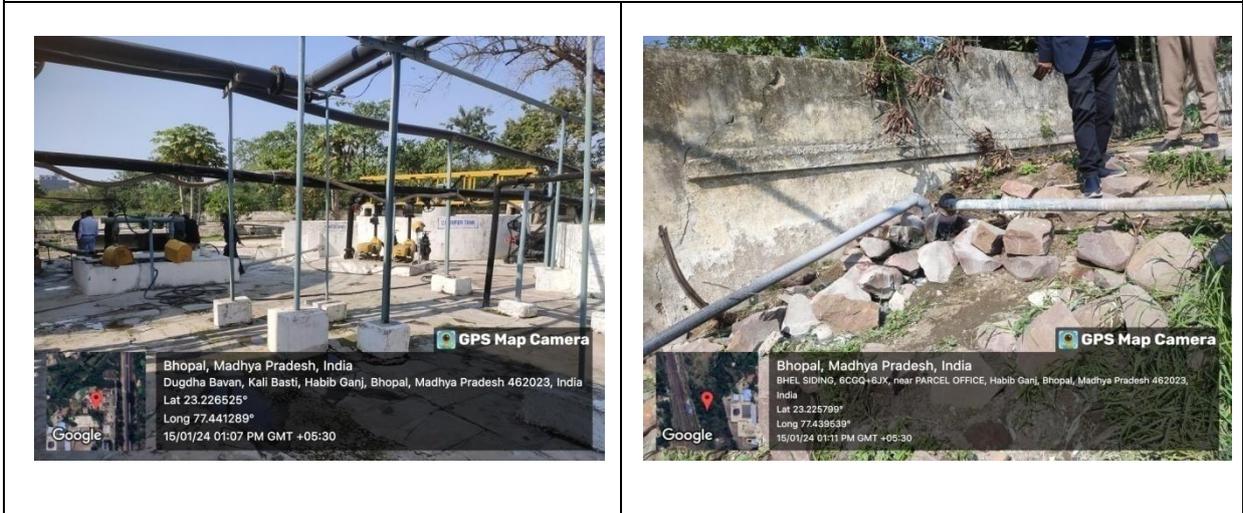


- 7 The waste water generated from cleaning of equipments transferred to ETP (Effluent Treatment Plant) of capacity 600 KLD. Daily 4 Lakh Litre of waste water treated out of which 2 Lakh Litre treated water supplied to Indian Railway for their platform and

wagon cleaning and rest 2 Lakh Litre of water is used in plant gardens, Green belts, Platform cleaning, vehicles outer body washing etc.

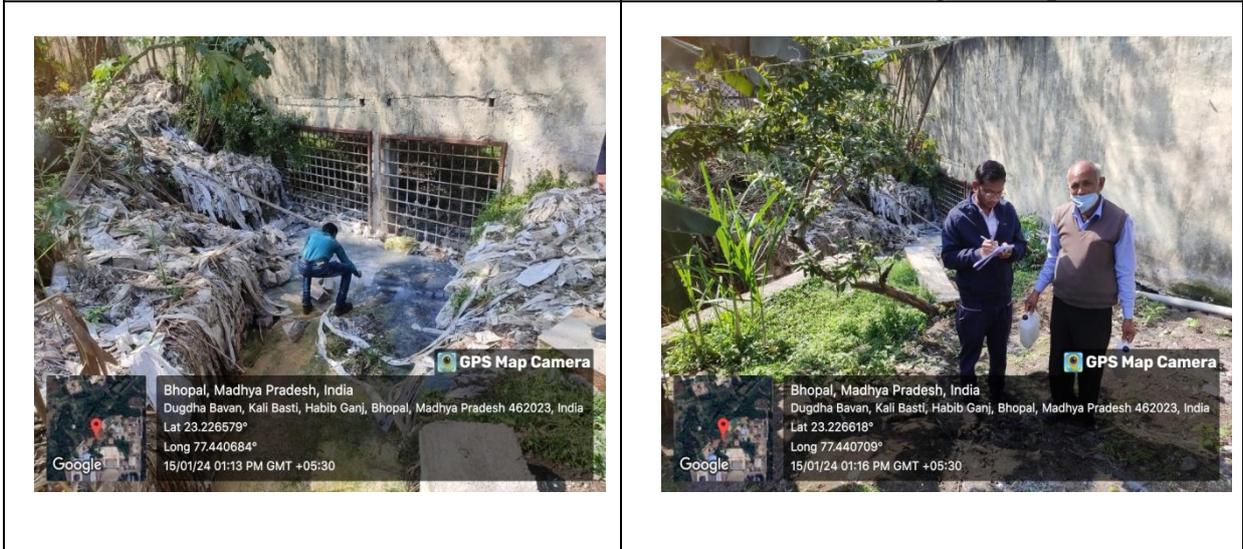


Effluent Treatment Plant



Effluent Treatment Plant Area

Overflow of sludge drying beds observed during the inspection



Overflow of sludge drying beds of the plant

Sample of overflow taken by MPPCB

B. Layout of the Plant:

- The plant layout is enclosed as **Annexure-6**. The various units of the plant are marked on the layout plan.
- The main milk processing unit is located on the west side of the plant premises.
- The boiler house is located on the North – West quadrant of the plant premises. There are two boiler houses adjacent to each other. One is old boiler house having LPG gas based boiler and another is new boiler house of 5 TPH capacity based on bio briquette fuel.
- The new boiler house is located approx 180 meters from Railway line and approx 120 meters from Road.
- The Effluent Treatment plant of 600 KLD capacity located on North – East quadrant of the plant premises.
- The plant is surrounded by thick green plantation all around.
- The internal roads and drains are made of cement concrete.

C. Waste water and Solid waste management:

- Water source are BMC and two bore wells located within the premises. The plant has an agreement with Water Resources Department Regarding water extraction of 225 Cum/day. The agreement is valid up to 12/05/2026. (Enclosed at **Annexure- 7**) Plant has not taken permission from Central Ground Water Authority.
- The total quantity of water consumed is 580 KLD i.e., 40 KLD being for domestic purpose and 540 KLD being industrial purpose.
- The total quantity of waste water generated is 254 KLD i.e., 22 KLD from domestic and 232 KLD from industrial waste water.
- The waste water is discharged into ETP. The plant has installed ETP system of capacity 600 KLD consisting of Clarifier, Equalization Tank, Aeration Tank, Sludge Drying Bed, UASB, Treated water collection tank. The treated waste water is utilized for gardening to platform washing within premises. Thick green plantation is provided in and around the premises.
- Approx 2.00 lacs liter treated waste water is supplied to Rani Kamlapati Railway Station through pipe.
- The source of Hazardous Waste is used/ spent oil generated about 0.01 MT/year, empty barrels/containers contaminated with hazardous chemicals generated about 15 MT/year, PVC/Plastic Waste generated about 8 MT/year. This Hazardous Waste is disposed of at TSDF Pithampur/ authorized recycler.

D. Background and Specific Issues in this matter:-

- The grievance of the applicant is compliance of the Air (Prevention and Control of Pollution) Act, 1981 by respondent no. 6, unit of Bhopal Sahkari Dugdh Sangh Maryadit which is in a red category plant operating in close proximity of ISBT, Rani Kamalapati Railway Station, School, Colleges, Hospital and Residential areas at Habib Ganj and processing the milk plant. The project proponent has invited tender for steam-

based/design, supply, installation, operation and maintenance for 5 MT per hour expendable up to 13 MTPH Solid Multi-Fuel Fired Bio-Mass Boiler for Dairy Plant, which is against the action plan made by the Madhya Pradesh Pollution Control Board.

- It is alleged that use of briquette, solid fuel if allowed in the middle of the city may lead to having adverse effect on the human health in the city.
- A substantial question of environmental rules and compliance of the law and directions are involved in this petition.

E. Factual status Report of the major issues raised in The petition:-

Major Issue raised in the Petition	Reply
<p>The grievance of the applicant is compliance of the Air (Prevention and Control of Pollution) Act, 1981 by respondent no. 6, unit of Bhopal Sahkari Dugdh Sangh Maryadit which is in a red category plant operating in close proximity of ISBT, Rani Kamalapati Railway Station, School, Colleges, Hospital and Residential areas at Habib Ganj and processing the milk plant. The project proponent has invited tender for steam-based/design, supply, installation, operation and maintenance for 5 MT per hour expendable up to 13 MTPH Solid Multi-Fuel Fired Bio-Mass Boiler for Dairy Plant, which is against the action plan made by the Madhya Pradesh Pollution Control Board.</p>	<p>M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) is Red-Medium Category industry as per the Consent to Operate under section 25 of Water Act, 1974 and under section 21 of Air Act, 1981 issued by MPPCB dated 07.02.2022 which is valid up to 31.07.2026. (Enclosed at Annexure-8).</p> <p>Unit has authorization under Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid upto 31.01.2027. (Enclosed at Annexure-8).</p> <p>The unit has done Steam Purchase Agreement on 21.03.2023 with M/s Subons Solutions LLP, 306, Foundation Tower, Sector-11, CBD Belapur, Navi Mumbai for supplying steam to dairy plant by doing operation and Maintenance of 10 years solid fuel multi fuel fired Boiler on Built, Own, Operate and Transfer (BOOT) basis to be constructed at the dairy premises which will be owned by the unit but will be subsequently transferred to unit after 10 years. (Enclosed at Annexure-9)</p> <p>In this regard, M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) has obtained Consent to Establish under section 25 of Water Act, 1974 and under section 21 of Air Act, 1981 issued by MPPCB dated 14.07.2023 which is valid upto 30.06.2028 for setting of 5 Ton/Hour Steam Boiler and associated pollution control facility. (Enclosed at Annexure-10).</p>

	<p>M/s Subons Solutions LLP has installed the Boiler of 5 Ton/Hour as observed during the inspection on 15.01.2024. M/s Subons Solutions LLP would start operating the boiler upon obtaining Consent to Operate to be issued by MPPCB. CCA Compliance Report dated 14.07.2023 submitted to MPPCB is enclosed at Annexure-11.</p> <p>As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at Annexure-12). Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board.</p> <p>In this regard, joint committee Stack monitoring of the Boiler carried out by MPPCB RO Bhopal and CPCB RD Bhopal for verifying the adequacy of air pollution control devices of the Boiler.</p>
<p>That, the act of Respondent No 6 / BSDSM / PP is clear violation of environmental rules by circumventing the liability casted upon the PP to the third party. In the present case CTE is applied by the Respondent/BSDSM whereas, third party being engaged to install, operate, maintain and supply of the steam generated from briquette solid fuel with all environment liabilities. Surprisingly, this is precondition for establishment of Briquette Bio-mass Boiler to shift the liability in case of any untoward incident occur by operation of solid multi-fuel fired Bio-mass Boiler in the midst of human population, Rani Kamlapati Railway Station, ISBT, hospitals, School and colleges, which establishments is within the radius of 200 meters from the PP unit. The cause of action further arouses when RTI information received on dated 06.10.2023, when copy of Action Plan for control of Air Pollution in non-attainment city of MP is prepared by MPPCB is annexed and marked as ANNEXURE A-2.</p>	<p>Directorate of Boilers, Government of Madhya Pradesh, Bhopal has issued Provisional Order under section 9 of Boiler Act, 1923 on 01.01.2024 which is valid up to 30.06.2024. (Enclosed at Annexure-13)</p> <p>As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at Annexure-12). Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board.</p>

<p>That, the Respondent No-6/PP has deliberately misguided the approving authorities about the fact of operation of solid fuel Briquette Bio-mass based Boiler for milk processing which is not under the schedule of Action Plan made by Respondent/ MPPCB after detailed direction passed by Hon'ble NGT (PB) New Delhi, in OA no. 681/2018 dated 08.10.2018 by the authorities with regard to air pollution Non-Attainment City in India such as Bhopal. The action Plan of MPPCB for controlling air pollution in Bhopal is to ensure clean-fuel for commercial purposes, but the respondent Board while allowing the same is ignoring to its own action plan is serious and this Hon'ble Tribunal can take the cognigence to this unlawful act in connivance with the authorities.</p>	<p>As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at Annexure-12). Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board.</p>
<p>That, the applicant has received other information through RTI with regard to Expansion of Consent to Establish ("CTE") issued to the Respondent's industry on dated 6th July 2023. The Site inspection report reveals that on an application by the project proponent for the installation of another Boiler based on Bio-Mass based Briquette. The Boiler shall be installed near the existing another Boiler in open available space with 30 meters stack height is proposed having consumption of Bio-mass 5 Metric ton MT) per hour. Although another 1600 kg/per day consumption of LPG is being used by the project proponent for meeting its existing requirements. The sample report at Para-F indicates the use of furnace Oil of 4800 Kgs/month along with LPG is used for milk processing by the industry. However, This Hon'ble Tribunal has already passed an order on dated 05.07.2016 that use of furnace oil is impermissible (Annexure A-4). Further Bio-mass Ash along with other solid wastes discharged by the operation of this industry on account of use of Briquette Bio-mass Boiler which is as per agreement the fuel commodity. Which is not permissible as per National Clean Air Programme (NCAP). Copy of CTE issued for expansion and installation</p>	<p>Unit has 02 boilers each of 3 Ton/Hour steam generation capacities which are operational by LPG. Unit has done agreement with HPCL for supply of commercial LPG through cylinder and latest bill of LPG supply is enclosed at Annexure-14.</p> <p>Unit has submitted Fly Ash Management Plan which is enclosed at Annexure-15.</p> <p>As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at Annexure-12).</p> <p>Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board.</p>

<p>of Boiler based on solid Bio mass based briquette is annexed and marked as Annexure A-3.</p>	
<p>That, as per the inspection report conducted by respondent/MPPCB on 06.07.2023 the boiler will use bio-mass of Briquette which will be consumed at rate of 5 MT Per/hour. The Briquette, according to Collins dictionary, is a small brick made of compressed Coal Dust, Saw Dust, Charcoal etc used as Fuel in Boiler for converting water into steam, which in this matter, is used as a raw material for the operation. Biomass briquettes traditionally available are nothing but compressed stubble of crops. Central pollution Control Board is also responsible for such activities with regard to air pollution have documented rules, conditions, reports and guidelines but unfortunately nothing concrete on the ground.</p>	<p>Bio-mass fuel may be operated for designed boiler with adequate Air Pollution Control Devices (APCD). Air pollution control devices details enclosed at Annexure- 16.</p> <p>Measures and implementation for arresting/minimizing the particulate emission and ash generation management and other measures taken by M/s Subons Solutions LLP as suggested by MPPCB:</p> <ol style="list-style-type: none"> 1. Multi cyclone arrangement having two towers each of dia- 910 mm, lenth-3000 mm is installed before the Air Pre heater. 2. Air pre heater (APH) is also installed to utilize the heat of flue gas and also to arrest the dust particles going after the multi cyclone. 3. Primary Bag Filter with 210 bags is installed after the APH to further arrest the dust particles if any after APH. The secondary bag filter is installed for redundancy and is in parallel with 168 bags. In case primary bag filter is in maintenance then secondary is operational. 4. Stack with height of 30 meter is provided by the unit for exhaust of emissions. Stack with Platform, Porthole and Easy ladder is provided for emission monitoring. 5. Ash Management- As per fly ash management plan of the unit, the ash collected in boiler bed, air pre heater, cyclone and bag filter shall be conveyed to Ash Storage Pit which is underground. Ash pit has a holding capacity of 7 days of ash generation. The ash will directly go into the Underground Ash Storage Pit. Once it is filled, it is lifted and conveyed with the help of pulley and mechanical system for loading on to a trolley. The trolley used for transportation of ash will be

	<p>fully covered.</p> <p>6. Online monitoring system is installed to measure the particulate emission on continuous basis. Online PTZ Camera is installed to see and record the particulate emission on continuous basis.</p>
<p>That, earlier too in another case titled as Dr. Shailender Kumar Modi V/s Bhopal Sahkari Dugdh Sangh Maryadit 2 Others OA No 45/2016 wherein this Hon'ble Tribunal has passed a detailed order with respect to the use of fuel by the respondent unit. This Hon'ble Tribunal has found serious environmental violation of this unit including use of furnace oil as fuel found to be impermissible. Effluent discharge was also found while course of hearing against this unit. Copy of the order passed on dated 05.07.2016 by this Hon'ble Tribunal is annexed as ANNEXURE A-4.</p>	<p>Unit has 02 boilers each of 3 Ton/Hour steam generation capacities which are operational by LPG. Unit has done agreement with HPCL for supply of commercial LPG through cylinder and latest bill of LPG supply is enclosed at Annexure-14.</p> <p>During the inspection on 15.01.2024, it was observed by the joint inspection team that the overflow of the sludge drying beds of the ETP is flowing outside the premises which is a violation of the Consent to Operate under Water Act, 1974 issued by MPPCB. The overflow of sludge drying beds measured as 25.64 litre/minute. The sample of the discharging effluent has been collected by MPPCB.</p> <p>MPPCB has issued notice vide dated 15.01.2024 to M/s Bhopal Dugdh Sangh, Dairy Plant regarding the overflow of the sludge drying beds of the ETP is flowing outside the premises. In reference to the notice dated 15/01/2024 of MPPCB, unit vide letter dated 25/01/2024 submitted the reply and informed that the points of notices are complied and photographs are submitted. The committee inspected the compliance on dated 02/02/2024, 12/02/2024 and on dated 29/02/2024 and found that the discharge is stopped and housekeeping is improved. Enclosed at Annexure- 17.</p> <p>The sample of the overflow of the sludge drying beds of the ETP is flowing outside the premises has been collected by MPPCB on dated 15/01/2024. Sample analysis report by MPPCB is enclosed at Annexure-18.</p>

S. N.	Parameter	Analysis Result	Limit as per consent
1.	pH	7.42	5.5-9.0
2.	Suspended Solid	250	100
3.	BOD	120	30
4.	COD	871.2	250
5.	Oil & Grease	12	10
6.	TDS	800	2100
7.	Chloride	119.96	1000

Note: All values are in mg/l except pH.
As per report the parameters of SS, BOD, COD, Oil & Grease are not under the limit as per consent.
Flow chart of Effluent Treatment Plant of the unit is enclosed at **Annexure-19.**

That, it's hard to realise the fact that, city of Bhopal has already faced the worst industrial disaster on the midnight horror of 3rd December 1984, when a thin plume of white vapor began streaming from high structure. Caught by the wind, it became a haze and blew downwards to mingle with smoke coming from somewhere nearer the ground. A dense fog formed, nudged by the wind, it rolled across the road and into alleys on the other side resultantly those within the vicinity woke coughing, their eyes and mouths on fire immediately killing of thousands of people and causing significant morbidity and premature death for many thousands more. Bhopal has hardly recovered from the world's largest industrial disaster of the century. Thousand resultantly died and more than half a million were injured. In the year since, as more people died of their injuries and illnesses caused by inhaling by the gas. The death toll has risen above 20,000. The principle of Precaution strictly applies to avoid such untoward incidents anymore. Therefore, the instant petition is filed on the strong footing of Precautionary Principle which is envisioned by lawmakers while framing National Green Tribunal Act, 2010.

As observed during the inspection, the plant is a biomass briquettes based boiler provided with adequate Air Pollution Control Device.

That, Dust Pollution has become a major issue in the City of Bhopal and this is constituting for sickness due to inhaling polluted air. The importance of Clean Air can be adjudged from the point of being Fundamental Right under article 21 Right to live in a clean and healthy Environment. If this is not checked at the right time then situation of place like Delhi NCR can be seen particularly during winter season where Air Quality Index (AQI) is above 600 ppm spread over entire region. This situation is alarming as in Bhopal also AQI is above 250 ppm in the daily records. The recent newspaper articles are annexed for kind perusal of this Hon'ble tribunal whereof rise of AQI and downwards trend of mercury in winter is especially dangerous, impacting the elderly and younger people. The copy of newspapers cutting and recent reporting are jointly attached and annexed as ANNEXURE- 5

Bio-mass fuel may be operated for designed boiler with adequate Air Pollution Control Devices.

Measures and implementation for arresting/minimizing the particulate emission and ash generation management and other measures taken by M/s Subons Solutions LLP as suggested by MPPCB:

1. Multi cyclone arrangement having two towers each of dia- 910 mm, length- 3000 mm is installed before the Air Pre heater.
2. Air pre heater (APH) is also installed to utilize the heat of flue gas and also to arrest the dust particles going after the multi cyclone.
3. Primary Bag Filter with 210 bags is installed after the APH to further arrest the dust particles if any after APH. The secondary bag filter is installed for redundancy and is in parallel with 168 bags. In case primary bag filter is in maintenance then secondary is operational.
4. Stack with height of 30 meter is provided by the unit for exhaust of emissions. Stack with Platform, Porthole and Easy ladder is provided for emission monitoring.
5. Ash Management- As per fly ash management plan of the unit, the ash collected in boiler bed, air pre heater, cyclone and bag filter shall be conveyed to Ash Storage Pit which is underground. Ash pit has a holding capacity of 7 days of ash generation. The ash will directly go into the Underground Ash Storage Pit. Once it is filled, it is lifted and conveyed with the help of pulley and mechanical system for loading on to a trolley. The trolley used for transportation of ash will be fully covered.
6. Online monitoring system is installed to measure the particulate emission on continuous basis. Online PTZ Camera is installed to see and record the

	particulate emission on continuous basis.
That, the office of Municipal Corporation Bhopal surprisingly allowing such activities of the Respondent no-6, unit whereas, prohibiting the use of solid fuel by hotels, restaurants and dhabas. The respondent / BMC has recently started issuing notices in compliance of OA no. 142/2023 in "Pratik Bhosle Vs. State of Madhya Pradesh" to prohibit using wood/charcoal as fuel by hotels and restaurants in the city area. This expresses the deep concern of the State Government with respect to controlling the Air ambient standard of the Non-attainment City Bhopal. This type of double standard on one hand allowing 5 Metric Tonnes Per Hour of solid fuel by one unit and prohibiting restaurants using small quantity of solid fuel per day. Copy of letter issued by the office of Deputy Commissioner of Bhopal Municipal Corporation for compliance of order in OA no. 142/2023 is attached for kind perusal of this Hon'ble Tribunal as ANNEXURE A-6.	As per Action Plan submitted by MPPCB for Non-attainment city i.e. Bhopal, Only LPG is being promoted for use in the eateries, restaurants & domestic purposes of the city. Industry has to provide adequate Air Pollution Control Devices for using bio-mass in the boiler.
That, it's pertinent to mention here that, Central government launched National Clean Air Program (NCAP) as a long term, time bound national level strategy to tackle the air pollution problem across the country in a comprehensive manner with targets to achieve 20% to 30% reduction in particulate matter concentration by 2024 keeping 2017 as a base year for the comparison of the concentration. Under NCAP, 122 non-attainment cities have been identified across the country, based on air quality data from 2014-2018. Bhopal, is one of those cities amongst the list of non-attainment cities. The use of Briquette as fuel in the midst of city in such close proximity of Rani Kamlapati Railway Station, ISBT, Hospital, School & College and BHEL & Railway Residential Colony shall have farfetched, adverse impact on citizen, therefore no such activities under operation of boiler-based Briquette fuel should be allowed in the interest of the human Environment. The copy of Press Release of	As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at Annexure-12). Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board.

<p>NCAP by Ministry of Urban Affairs is annexed as Annexure-7.</p>	
<p>That, the Hon'ble NGT (Principal Bench) New Delhi in case no. OA 681/2018, Vide its order dated 08.10.2018, directed all the state and Union territories with non-attainment cities must prepare appropriate Action Plan within 2 months aimed at bringing the standards of air quality within the prescribed norms within 6 months of the date of finalization of the Action Plan. The copy of the order passed by this Hon'ble Tribunal on dated 08.10.2018 is attached for kind perusal of this Hon'ble Tribunal annexed as ANNEXURE A- 8.</p>	<p>Action Plan of Non-attainment city Bhopal has been prepared by MPPCB. (Enclosed at Annexure- 12)</p>
<p>That, the liquid waste is originated from the various section of the plants such as bottling plant, cheese plant, butter plant, condensed milk plant, dried milk plant, and ice cream plant. However, it is mandatory condition of installation of Effluent treatment Plant to treat the waste washed water up to the standard prescribed by State Pollution Control Board, Respondent no-2, but the respondent unit discharging effluents outside the premises without any proper treatment.</p>	<p>During the inspection on 15.01.2024, it was observed by the joint inspection team that the overflow of the sludge drying beds of the ETP is flowing outside the premises which is a violation of the Consent to Operate under Water Act, 1974 issued by MPPCB. The overflow of sludge drying beds measured as 25.64 litre/minute. The sample of the overflow of the sludge drying beds of the ETP is flowing outside the premises has been collected by MPPCB.</p> <p>MPPCB has issued notice vide dated 15.01.2024 to M/s Bhopal Dugdhd Sangh, Dairy Plant regarding the overflow of the sludge drying beds of the ETP is flowing outside the premises. In reference to the notice dated 15/01/2024 of MPPCB, unit vide letter dated 25/01/2024 submitted the reply and informed that the points of notices are complied and photographs are submitted. The committee inspected the compliance on dated 02/02/2024, 12/02/2024 and on dated 29/02/2024 and found that the discharge is stopped and housekeeping is improved. Enclosed at Annexure- 17.</p> <p>The sample of the overflow of the sludge drying beds of the ETP is flowing outside the premises has been collected by MPPCB. Sample analysis report by MPPCB is enclosed at Annexure-18.</p>

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<p>That, in view of the Hon'ble Supreme Court and this Hon'ble Tribunal's various directions and orders passed in many cases, shall have no fruitful result if such solid briquette bio-mass fuel is allowed to continue having cumulative impact on environment. The action of respondents, more particularly the Madhya Pradesh Pollution Control Board is without application of mind and without adhering to the orders and directions passed in various judgments and NCAP guidelines acted and issued CTE to the respondent Unit is challenged on the following amongst other grounds: -</p>	<p>As per Action Plan submitted by MPPCB for Non-attainment city i.e. Bhopal, Only LPG is being promoted for use in the eateries, restaurants & domestic purposes of the city. Industry has to provide adequate Air Pollution Control Devices for using bio-mass in the boiler.</p>																																
<p>That, the applicant is deeply concern about the city air environment, thereby filing the instant case without prejudice amongst other grounds which are as follows: It is alleged that use of briquette, solid fuel if allowed in the middle of the city may lead to having adverse effect on the human health in the city. A substantial question of environmental rules and compliance of the law and directions are involved in this petition.</p>	<p>As per the objective of NCAP it include all the aspects, including health, the economy, technological advancements, and the feasibility to implement the suggested solutions. The Action Plan under NCAP submitted by MPPCB and approved by CPCB for Non-attainment city i.e. Bhopal, Only LPG is being promoted for use in the eateries, restaurants & domestic purposes of the city. Boiler has provided adequate Air Pollution Control Devices for using bio-mass in the boiler, which will operate within consented limits as issued by MPPCB under Air Prevention and Control of Pollution Act, 1981.</p>																																

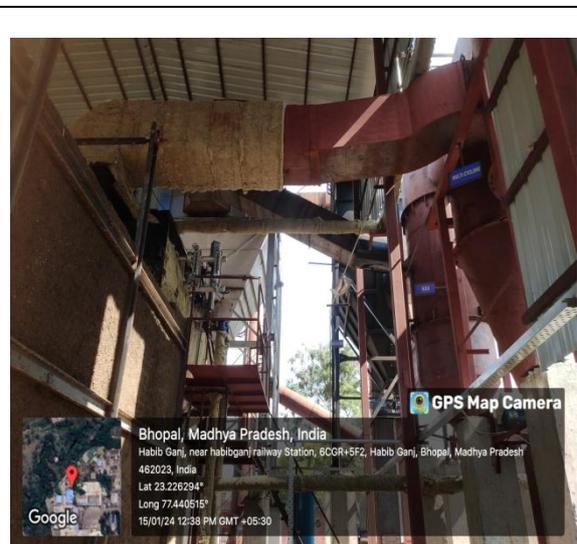
	<p>As per MoEF&CC, Govt. of India gazette notification dated 16.05.2023, for 2 ton/hour to less than 10 ton/hour capacity agro-based boiler, PM emission is prescribed as 250 mg/NM³. (Enclosed at Annexure-20) MPPCB has stringed the limit to 25 mg/ NM³ in its Consent to Establish issued to the unit.</p>
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F. Introduction of Steam Boiler of 5 Ton/Hr Capacity (Based on Bio Briquettes as fuel):-

A new steam boiler of 5 Ton/Hr capacity based on bio Briquettes as fuel is installed in the premises of by M/s Subons Solutions, Mumbai on M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) by M/s Subons Solution, Mumbai w.r.t. their agreement dated 21.03.2023. M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) has obtained Consent to Establish for the boiler from MPPCB on 14.07.2023.

A biomass briquette boiler operates on the principle of biomass combustion, where biomass briquettes are burned to generate heat. The combustion process involves the release of energy stored in the briquettes, producing hot gases and ash. The generated heat is then used to produce steam or hot water for various industrial, commercial applications.

- The biomass briquette manufactured in the briquette plant is transported at the boiler place of operation and is stored in briquette storage area.
- The biomass briquette is then fed into the furnace by belt conveyor. The belt conveyor takes the briquette to a Silo from where the briquette is slowly pushed in the furnace by screw conveyor.
- The briquette fed into the furnace is then burnt with the help of FD fan and ID fan. The ID fan pulls the hot gases to different water tubes and then finally to chimney.
- Steam is generated in the steam drum. From the steam drum the steam is supplied to the dairy by steam header in between to control and safer operation of the boiler.
- The hot gases pass through the water tubes, steam drum, Multi cyclone, APH (Air Pre Heater), Bag Filter and then finally to air from Chimney of 30 meters.
- In between, the heat is recovered by water tubes, steam drum and APH and the particulate matter is arrested by Multi Cyclone, APH, Bag Filter.



Briquette based Boiler



View of combustion chamber

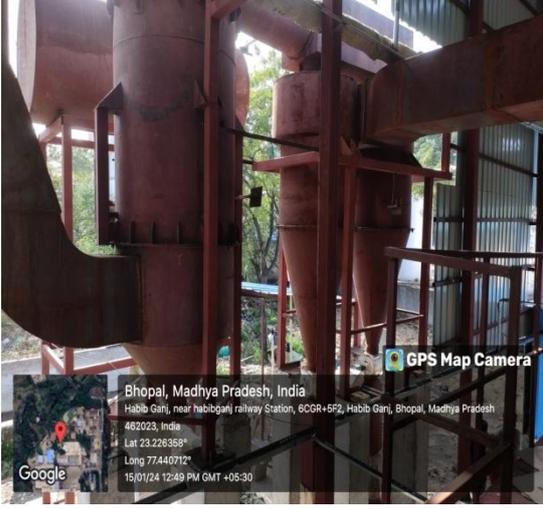
Air Pollution Control Devices installed for Steam Boiler of 5 Ton/Hr Capacity:-

Measures and implementation for arresting/minimizing the particulate emission and ash generation management and other measures as suggested by MPPCB:

1. Multi cyclone is installed before the Air Preheater.
2. Air pre heater (APH) is also installed to utilize the heat of flue gas and also to arrest the dust particles going after the multi cyclone.
3. Bag Filter is installed after the APH to further arrest the dust particles if any after APH. The number of bags in the primary bag filter are 210. The secondary bag filter is installed for redundancy and is in parallel with 168. In case primary bag filter is in maintenance then secondary is operational.
4. Ash Management- As informed, the ash collected in boiler bed, air pre heater, cyclone and bag filter shall be conveyed to Ash Storage Pit which is underground pit where there will be water sprinkle quenching system so that ash is wet all the time. Ash pit has a holding capacity of 7 days of ash generation. The ash will directly go into in the

Underground Ash Storage Pit. Once it is filled, it is lifted and conveyed with the help of pulley and mechanical system for loading on to a trolley. The trolley used for transportation of ash will be fully covered.

5. Online monitoring system is installed to measure the particulate emission on continuous basis. Online PTZ camera is installed to see and record the particulate emission on continuous basis.
6. Blow down water – It is sent to a concrete storage tank for further use in plantation.
7. Softener water – It is taken from dairy.

	
<p>Multi-cyclone</p>	<p>Baghouse</p>
	
<p>Online Continuous Emission Monitoring System attached to stack</p>	<p>Stack of 30 meter</p>



The steam generation in the dairy is fluctuating and depends upon the process requirement. When the product is manufactured, then only it requires 3 MT per hour steam, while most of the day the flow rate is below 2 MT per hour or even less. The rate of briquette feeding per hour and steam generation per hour depends upon the consumption of steam by the dairy per hour. The total steam generation in the dairy is around 40 MT per day which converts to 10-12 MT of biomass briquette and 700-900 kg of ash per day. The ash will be handled as per Ash Management Plan submitted by the unit.



Storage and feeding – As informed, the biomass briquette will be stored beside the feeding area and will be covered by tarpoline. A shed will be built for briquette storage. The fuel storage area will be having a storage capacity of 7 days. The biomass briquette will be conveyed by covered belt conveyor which will feed a Silo installed for onward feeding in the boiler furnace with the help of screw conveyor.

Experimental Study cum monitoring of biomass based boiler of M/s Bhopal Sahakari Dugdha Sangh Maryadit (Bhopal Dairy Plant), Habibganj, Tehsil- Hujur, Dist-Bhopal, Madhya Pradesh- 462024:-

The monitoring of emission before Air Pollution Control Devices for actual emission by bio-briquettes and after Air Pollution Control Devices to check emission discharge as per the limit of the boiler as per Consent to Establish. Total 03 monitoring before APCB and after APCD was carried out by the joint team.

	
Bio-briquettes	Joint Inspection of boiler
	
Trial Run of Boiler	Online data of OCEMS

Emission Analysis

To analyze the emission from boiler, an experimental study was conducted to assess the emissions from burning of Bio-mass Briquettes in the boiler. The port hole for sampling was made in the duct before installed APCD. In the study monitoring was performed for the parameters- particulate matter (PM) and gaseous pollutant (NO_x, SO₂, VOC).

Material and Method

The methodology involves three steps. At the start, combustion chamber of the boiler was emptied completely and then blank readings were taken for the designated parameters for background corrections to get the exact value of emissions. The combustion chamber was charged with Bio-mass Briquettes and emissions were monitored for the

calculated period of time respectively. A constant air to fuel ratio was maintained in both the cases to ensure complete combustion of fuels.

The emissions from combustion are not constant throughout the burning process and may vary with time. Therefore, to obtain data that cover the entire burning cycle integrated sampling was done. Sampling was done twice during the combustion- at the start of the combustion when desired steam pressure was reached and near the end of the burning cycle.

A typical sampling configuration was used including a sampling probe, a filter holder, a pump and impingers with absorbing media for SO₂, NO_x. A pre-weighed desiccated glass fiber thimble was used for PM.

Results

In this study, monitoring was conducted for PM, SO₂, NO_x, and VOC, before and after Air Pollution Control Device.

The emission concentration of PM, before APCD ranged between 109.4 to 173.5 mg/NM³ with an average concentration of 140.63 mg/NM³. While, after APCD, PM was calculated as ranged between 15.1 and 16.9 mg/NM³ having an average concentration of 16.23 mg/NM³. Values of PM after APCD are within prescribed limit as per Consent to Establish. Average value of PM before APCD was 140.63 mg/NM³ and it reduced to 16.23 mg/NM³ after APCD. The overall percentage reduction in the particulate matter (PM) before and after APCD in Sample no 1 is 84.55%, Sample no 2 is 91.29% and Sample no 3 is 87.98%.

SO₂ principally originates from the combustion of Sulphur in the fuel source. The emission concentration of SO₂ before and after APCD was calculated as below detective limit (BDL).

NO_x emissions depend primarily on fuel type and thermal conditions. The emission concentration of NO_x before APCD ranged between 88 to 104 mg/NM³ with an average of 96 mg/NM³ and 82 to 98 mg/NM³, after APCD with an average 91.33 mg/NM³ of respectively.

During the monitoring, the feeding rate of bio-mass briquettes was approximate 493 Kg/hour.

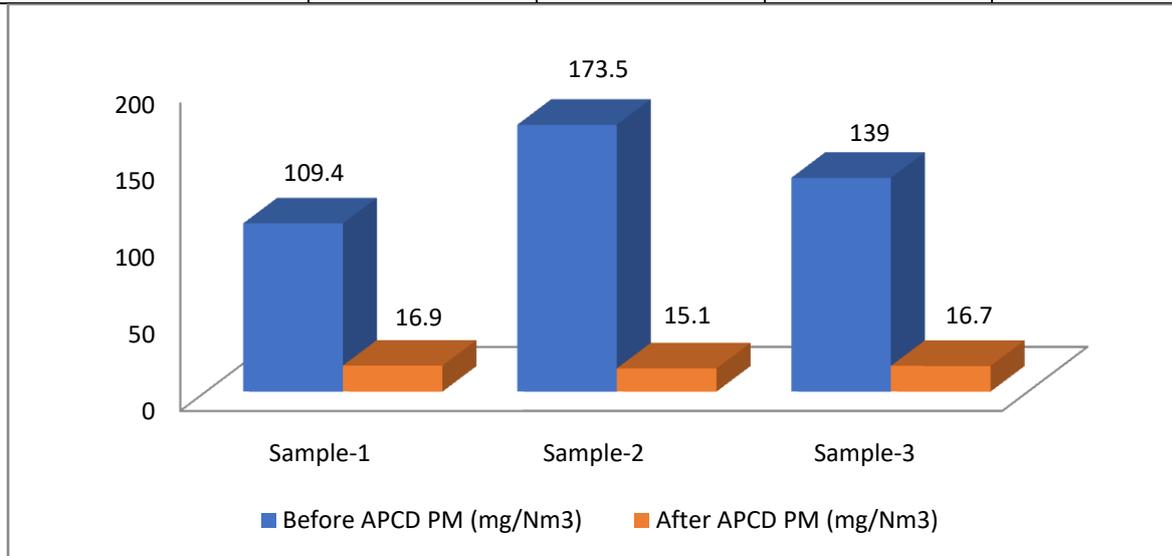
The concentration of VOC before and after APCD was calculated as below detective limit (BDL). Stack Monitoring Analysis Report is enclosed at **Annexure-21**.

Stack Monitoring Results

Date of Sample taken -29.02.2024

<u>Before APCD</u>				
Date and Sample	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	VOC (ppm)
29.02.2023, Sample-1	109.4	BDL	96	BDL
29.02.2023, Sample-2	173.5	BDL	88	BDL
29.02.2023, Sample-3	139.0	BDL	104	BDL
<u>After APCD</u>				
Date and Sample	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	VOC(ppm)
29.02.2023, Sample-1	16.9	BDL	94	BDL

29.02.2023, Sample-2	15.1	BDL	82	BDL
29.02.2023, Sample-3	16.7	BDL	98	BDL
Limit as per Consent to Establish	25	-	-	-



Graph: Reduction in PM value after APCD

Ambient Air Quality Monitoring

Ambient Air Quality Monitoring (AAQM): The Ambient Air Quality Monitoring has been carried out for the following 02 locations during 29–30.02.2024 for PM₁₀, PM_{2.5}, SO₂ and NO_x and the values are as under permissible limits of 24 hour basis except PM_{2.5} limit Near Garden Area, butter making unit. Copy of the laboratory data sheet is enclosed at Annexure-22.

Ambient Air Quality Monitoring					
<u>Date of Sample taken on 29–30.02.2024</u>					
Location- Near ETP Area					
Parameter→	SO₂	NO₂	PM_{2.5}	PM₁₀	Remarks
Concentration Range	2.0	6.5	46.82	72.98	Clear atmosphere
Standards as per CPCB (24Hrs. Basis)	80	80	60	100	
Note- All values of concentrations are in µg/m³ of air					

Ambient Air Quality Monitoring					
<u>Date of Sample taken 29–30.02.2024</u>					
Location- Near Garden Area, butter making unit					
Parameter→	SO₂	NO₂	PM_{2.5}	PM₁₀	Remarks
Concentration Range	2.0	4.5	67.27	89.36	Clear atmosphere
Standards as per CPCB (24Hrs. Basis)	80	80	60	100	
Note- All values of concentrations are in µg/m³ of air					



Emission monitoring before APCD



Stack emission monitoring

The team conducted ambient air quality monitoring at two locations for 24 hours and fugitive emission monitoring near the boiler plant. Noise monitoring was carried out near plant to measure noise level.

Sample of bio-briquettes is taken for proximate and ultimate analysis. Fly ash sample is taken for organic and elemental analysis.



Fugitive emission monitoring



AAQ monitoring



Noise monitoring



Fly Ash generated by boiler

Fugitive emission monitoring was carried out at the following 01 location on 29.02.2024 and the monitored value is 95.11 $\mu\text{g}/\text{m}^3$. The detailed analysis report is enclosed at **Annexure-23**.

Fugitive Emission Monitoring Results (Date : 29.02.2024)	
Locations	Monitoring Result ($\mu\text{g}/\text{m}^3$)
Near Biomass Boiler	95.11

Solid Fuel Analysis

Proximate & Ultimate Analysis of 'Bio-mass Briquettes':-

Biomass briquettes are a biofuel substitute made of biodegradable green waste with lower emissions of greenhouses gases and carbon dioxide than traditional fuel sources.

The report of proximate and ultimate analysis of 'Bio-mass Briquettes' used in Boiler is enclosed at **Annexure-24**.

Proximate analysis, ultimate analysis and calorific value are commonly used to characterize solid biomass fuels. The proximate analysis serves as a simple means for determining the behavior of a solid biomass fuel when it is heated. It determines the contents of moisture, volatile matter, ash and fixed carbon of the fuel. The amount of fixed carbon and volatile matter directly contribute to the heating value of the fuel. Fixed carbon acts as main heat generator during burning while high volatile matter leads to smoky flame and easy ignition of the fuel.

On the other hand, the main purpose of an ultimate analysis is to determine the elemental composition of the solid fuel substance. It deals basically with determination of Carbon, Hydrogen, Nitrogen, Oxygen and Sulfur percentage in the fuel. It is useful in determining the quantity of air required for combustion, the volume and composition of combustion gases. The calorific value of a fuel is a direct measure of the chemical energy stored in the fuel. The calorific value of fuel has dependence on carbon and hydrogen content of the fuel.

The basic energetic parameter characterizing biomass is its calorific value. The Gross Calorific Values (GCV) of the 'Bio-mass Briquettes' is 3790 Kcal/Kg.

Moisture is another important parameter of any biomass fuel. When utilizing biomass as fuel, the high moisture content of the biomass affects strongly the combustion process as well as the heating value such as lowering the flame temperature and/or the boiler efficiency. The low flame temperature could result incomplete combustion and/or other operational problems. Therefore it is a very important parameter, which strongly influences the economies of the utilization of biofuel. Results for moisture content shows that Bio-mass Briquettes has moisture content as 11.61 %.

Ash content is the fraction in biomass that is composed of incombustible components remained after a fuel is completely burned. However, the volatile content in fuel is a lesser-known property that depicts the fraction of the fuel that can readily volatilize (turn to gas) when heated to a high temperature. Bio-mass Briquettes contains 6.65 percentage of ash. Volatile matter fraction in Bio-mass Briquettes is 39.48%. Fixed carbon percent has direct relation with High Heating Value (HHV). Bio-mass Briquettes has 53.87% fixed carbon.

Proximate and Ultimate Analysis of Bio Briquette Fuel

Date of Sample taken -29.02.2024

S. No.	Parameters Analyzed	Unit	Test Method	Results
Proximate Analysis				
1	Ash	%	IS 1350 (Part I) 1984 RA 2019	6.65
2	Total Moisture	%	IS 1350 (Part I) 1984 RA 2019	11.61
3	Inherent Moisture	%	IS 1350 (Part I) 1984 RA 2019	3.88
4	Fixed Carbon	%	IS 1350 (Part I) 1984 RA 2019	53.87
3	Volatile matter	%	IS 1350 (Part I) 1984 RA 2019	39.48
4	Gross Calorific Value (GCV)	Kcal/ Kg	IS 1350 (Part II) 1970 RA 2017	3790
5	Silica SiO ₂	%	LAB/SOP	1.11
Ultimate Analysis				
5	Carbon (C)	%	IS: 1350 (Part-4/Sec-1) 1974	52.34
6	Hydrogen (H)	%	IS: 1350 (Part-4/Sec-1) 1974	2.48
7	Nitrogen (N)	%	IS: 1350 (Part-4/Sec-2) 1999	0.67
8	Sulfur (S)	%	IS: 1350 (Part-3) 1969	0.81
9	Oxygen (O)	%	IS: 1350 (Part-4/Sec-1) 1974	16.94

Ash Analysis

Ash content is the fraction in biomass that is composed of incombustible mineral material. Ash is present in the biomass in the form of certain inorganic compounds like Copper, Zinc, Iron, Manganese, Nickel etc.

The sample for ash of Bio-mass Briquettes was collected from the boiler after complete combustion under controlled conditions. The representative sample of ash was prepared and was analyzed by Central Laboratory, MPPCB. The detailed result of elemental parameters analyzed in ash samples is enclosed at **Annexure- 25**.

Report of Ash Analysis
(Bio Briquette Fuel)

Date of Sample taken -29.02.2024

S. No.	Parameters Analysed	Unit	Test Method	Results
Elemental Ash Analysis				
1)	Iron (Fe)	mg/Kg	3111 B APHA, 23 RD Edition, 2017	9723
2)	Manganese (Mn)	mg/Kg		441
3)	Nickel (Ni)	mg/Kg		19.0
4)	Copper (Cu)	mg/Kg		30.1
5)	Zinc (Zn)	mg/Kg		58.0

Noise Monitoring Results, Date of Sample taken -29.02.2024

Noise level monitoring carried out in day and night time, 10 meter away from boiler. The results show that noise level is within prescribed limits of industrial area. The report is enclosed at **Annexure-26**.

S. N.	Description of Sample	Date of Collection	Result in dB (A) Leq	CPCB Standard of Noise level dB (A) Leq for industrial Area
1	Noise monitoring near 10 meter away from boiler Day Time	29.02.2024	64	75
2	Noise monitoring near 10 meter away from boiler Night Time	29.02.2024	50.9	70

G. Observations of Inspection:-

1. M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) is Red Category industry as per the existing Consent to Operate under section 25 of Water Act, 1974 and under section 21 of Air Act, 1981 issued by MPPCB dated 07.02.2022 which is valid up to 31.07.2026. (Enclosed at **Annexure-8**).
2. Unit has authorization under Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid upto 31.01.2027.

3. Unit has 02 boilers each of 5 Ton/Hour steam generation capacities which are operational by LPG. Unit has done agreement with HPCL for supply of commercial LPG through cylinder and latest bill of LPG supply is enclosed at **Annexure-14**.
4. The unit has done Steam Purchase Agreement on 21.03.2023 with M/s Subons Solutions LLP, 306, Foundation Tower, Sector-11, CBD Belapur, Navi Mumbai for supplying steam to dairy plant by doing operation and Maintenance of 10 years solid fuel multi fuel fired Boiler on Built, Own, Operate and Transfer (BOOT) basis to be constructed at the dairy premises which will be owned by the unit but will be subsequently transferred to unit after 10 years. (Enclosed at **Annexure-9**). In this regard, M/s Bhopal Sahakari Dugdh Sangh Maryadit (Bhopal Dairy Plant) has obtained Consent to establish under section 25 of Water Act, 1974 and under section 21 of Air Act, 1981 issued by MPPCB dated 14.07.2023 for 5 Ton/Hour Steam Boiler which is valid upto 30.06.2028. (Enclosed at **Annexure-10**).
5. Unit has submitted Ash Management Plan which is enclosed at **Annexure-15**.
6. M/s Subons Solutions LLP has installed the Boiler of 5 Ton/Hour as observed during the inspection on 15.01.2024. M/s Subons Solutions LLP would start operating the boiler upon obtaining Consent to operate to be issued by MPPCB. CCA Compliance Report submitted to MPPCB is enclosed at **Annexure-11**.
7. Directorate of Boilers, Government of Madhya Pradesh, Bhopal has issued Provisional Order under section 9 of Boiler Act, 1923 on 01.01.2024 which is valid up to 30.06.2024. (Enclosed at **Annexure-13**).
8. As per Bhopal Non attainment City Action Plan, the installation & operation of air pollution control devices in industries and ensuring emission standard in industries are to be complied. (Enclosed at **Annexure-12**). Therefore, Boiler with adequate air pollution control device is not against the action plan made by Madhya Pradesh Pollution Control Board. In this regard, it is decided by the joint committee that Stack monitoring of the Boiler will be carried out by CPCB and MPPCB for verifying the adequacy of APCD of the Boiler.
9. During the inspection on 15.01.2024, it was observed by the joint inspection team that the overflow of the sludge drying beds of the ETP is flowing outside the premises which is a violation of the Consent to Operate under Water Act, 1974 issued by MPPCB. The overflow of sludge drying beds measured as 25.64 litre/minute. The sample of the discharging effluent has been collected by MPPCB. The sample of the discharging effluent has been collected by MPPCB. MPPCB has issued notice vide dated 15.01.2024 to M/s Bhopal Dugdh Sangh, Dairy Plant regarding overflow of sludge drying beds of ETP from its premises. In reference to the notice dated 15/01/2024 of MPPCB, unit vide letter dated 25/01/2024 submitted the reply and informed that the points of notices are complied and photographs are submitted. The committee inspected the compliance on dated 02/02/2024, 12/02/2024 and on dated 29/02/2024 and found that the discharge is stopped and housekeeping is improved. Enclosed at **Annexure- 17**. Flow chart of Effluent Treatment Plant of the unit is enclosed at **Annexure-19**.

10. The sample of the discharging effluent has been collected by MPPCB. Sample analysis report by MPPCB is enclosed at **Annexure-18**. As per report the parameters of SS, BOD, COD, Oil & Grease are not under the limit as per consent.

S. N.	Parameter	Analysis Result	Limit as per consent
1.	pH	7.42	5.5-9.0
2.	Suspended Solid	250	100
3.	BOD	120	30
4.	COD	871.12	250
5.	Oil & Grease	12	10
6.	TDS	800	2100
7.	Chloride	119.96	1000

Note: All values are in mg/l except pH.

11. All the effluent channels were observed open and has solid waste accumulated inside it.
12. Unit has not provided proper Stack height to the DG Set installed in the plant.
13. As per CPCB Final Document on Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories (February 29, 2016), No Red category industries shall normally be permitted in the ecologically fragile area/protected area.
14. As per MoEF&CC Govt. of India, gazette notification dated 16.05.2024, for 2 ton/hour to less than 10 ton/hour capacity agro-based boiler, PM emission is prescribed as 250 mg/NM3. (Enclosed at **Annexure-20**) MPPCB has stringed the limit to 25 mg/ NM3 in its Consent to Establish issued to the unit.
15. The unit has obtained permission by Nagar Nigam Bhopal for establishment of Biomass briquettes boiler. (Enclosed at **Annexure-27**)

H. Action Taken:-

MPPCB has issued notice vide dated 15.01.2024 to M/s Bhopal Dugdhd Sangh, Dairy Plant regarding the overflow of the sludge drying beds of the ETP is flowing outside the premises, improper housekeeping, waste water in drains inside premises and insufficient stack height of DG Set. Notice is enclosed at **Annexure- 17**.

I. Recommendation:-

1. An interlocking system should be installed in Boiler for conserving energy, avoiding potential damage, stack emissions and excessive temperature/ pressure.
2. Unit shall build a covered shed to store bio-fuel as raw material.
3. A fire extinguishing facility should be available inside and outside this covered shed and boiler area.
4. Management of fly ash should be done as per the fly ash management plan. Unit shall install water sprinkling system for wetting of fly ash.
5. Unit shall maintain an emergency management plan as per the provision of the Factory Act, 1948.

6. Unit shall ensure connectivity of CSEMS (Continuous stack emission monitoring system) of Bio briquettes boiler stack with environmental surveillance centre, MPPCB, Bhopal for remote surveillance.
7. Unit shall cover all the open effluent channels leading to ETP and shall dismantle the drain which was observed overflow of sludge drying beds of ETP outside the premises.
8. Unit shall maintain zero liquid discharge condition as per the Consent to Operate issued by MPPCB.
9. Unit shall provide proper stack (exhaust pipe) height attached to DG Set.
10. Unit shall comply with the rules and regulations relating to health and safety aspects of workers and the environment. An audit by an authorized safety auditor should be carried out annually.
11. Plant has to take permission from Central Ground Water Authority for its two bore wells located within the premises. The plant has an agreement with Water Resources Department regarding water extraction of 225 Cum/day which is valid up to 12/05/2026.
12. Madhya Pradesh Pollution Control Board will visit the plant in every 3 month and will keep surveillance on the use of Bio-mass Briquettes in boiler for steam generation.
13. Unit should ensure to comply with all the conditions as mentioned in the Consent to Establish issued by Madhya Pradesh Pollution Control Board.

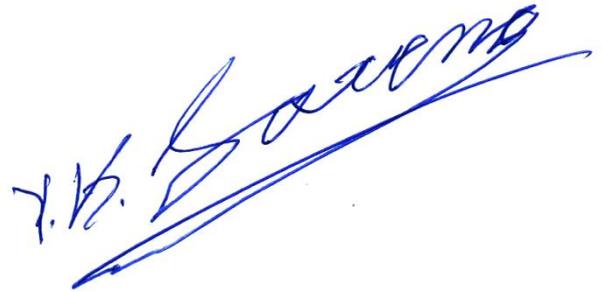


02/04/2024

Brajesh Sharma

Regional Officer

Madhya Pradesh Pollution Control Board
Regional Office, Bhopal
Madhya Pradesh



Dr. Yogendra Kumar Saxena

Scientist 'C'

Central Pollution Control Board
Regional Directorate, Bhopal
Madhya Pradesh

Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 177/2023(CZ)

Shayam Mohan Richhariya

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing : 11.12.2023

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): Mr. Dharamvir Sharma, Adv.

For Respondent(s): None.

ORDER

1. The grievance of the applicant is compliance of the Air (Prevention and Control of Pollution) Act, 1981 by respondent no. 6, unit of Bhopal-Sahkari Dugdh Sangh Maryadit which is in a red category plant operating in close proximity of ISBT, Rani Kamalapati Railway Station, School, Colleges, Hospital and Residential areas at Habib Ganj and processing the milk plant. The project proponent has invited tender for steam-based/design. supply, installation, operation and maintenance for 5 MT per hour expendable up to 13 MTPH Solid Multi-Fuel Fired Bio-Mass Boiler for Dairy Plant, which is against the action plan made by the Madhya Pradesh Pollution Control Board.
2. It is alleged that use of briquette, solid fuel if allowed in the middle of the city may lead to having adverse effect on the human health in the city.
3. A substantial question of environmental rules and compliance of the law and directions are involved in this petition.

4. Issue notice to respondent returnable within four weeks. Applicant is directed to take necessary steps. Respondents are directed to submit their reply within six weeks.
5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
 - i. One representative from the Central Pollution Control Board, M.P. (having sufficient knowledge, research in the field of use of briquette, solid fuel and its effects).
 - ii. One representative from the State Pollution Control Board, M.P. (from the expert field of the area to be nominated by the Member Secretary)
6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. ~~The report in the matter be filed by the Committee through email at~~ ngtcbhbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **06th February, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

11th December, 2023.
O.A No. 177/2023(CZ)
PN



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



Annexure 2

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 177/2023(CZ)/1802

दिनांक: 19 दिसंबर, 2023

प्रति,

Most urgent
NGT Case

सदस्य सचिव
 मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
 पर्यावरण परिसर, ई-5, अरेरा कॉलोनी
 भोपाल - 462016

विषय: NGT OA No. 177/2023(CZ) "Shyam Mohan Richhariya Vs. Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 11/12/2023

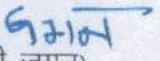
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 11/12/2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है जिसमें केंद्रीय प्रदूषण नियंत्रण बोर्ड तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा Factual & Action Taken Report तैयार कर चार सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। उक्त प्रकरण में मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 06/02/2024 को नियत की गई है।

उक्त कार्य हेतु इस कार्यालय से डॉ. योगेंद्र कुमार सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं.- 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ताकि निर्धारित तिथि के पूर्व Factual & Action Taken Report माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,


 (पी. जगन)
 क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- | | | |
|--|---|--------------------------|
| 1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली | - | की ओर कृपया सूचनार्थ। |
| 2. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., भोपाल, | } | की ओर कृपया सूचनार्थ एवं |
| 3. डॉ. योगेंद्र कुमार सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो., भोपाल | | आवश्यक कार्यवाही हेतु। |

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

मुख्यालय:

परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

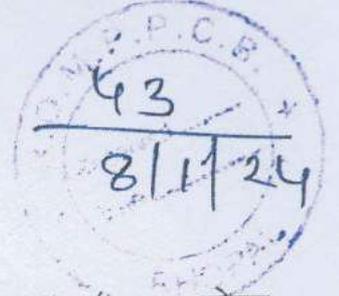
दूरभाष क्र : 011-43102030



क्रमांक 3623 विधि/NGT(CZ)/प्रनिबो/2023
प्रति

भोपाल, दिनांक 12/12/2023, DEC 2023

क्षेत्रीय निर्देशक
क्षेत्रीय निर्देशालय (मध्य)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पर्यावरण परिसर,
ई- 5 अरेरा कॉलोनी भोपाल।



विषय :- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण ओ.ए 177/2023(CZ) (श्याम मोहन विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 11.12.2023 के अनुपालन बावत।

उपरोक्त विषयान्तर्गत माननीय एनजीटी द्वारा प्रकरण ओ.ए 177/2023(CZ) (श्याम मोहन विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 11.12.2023 के मुख्य अंश निम्नानुसार है :-

"5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. One representative from the Central Pollution Control Board, M.P. (having sufficient knowledge, research in the field of use of briquette, solid fuel and its effects).

ii. One representative from the State Pollution Control Board, M.P. (from the expert field of the area to be nominated by the Member Secretary)

6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

7. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on 06th February, 2024."

अतः माननीय एनजीटी के आदेश की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न है।

संलग्न :- एनजीटी आदेश

f (चन्द्र मोहन ठाकुर)
आई.ए.एस
सदस्य सचिव

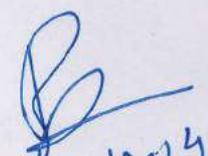
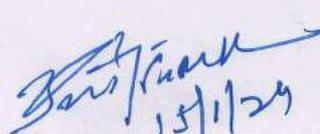
प्रतिलिपि :-

1 निज सचिव, प्रमुख सचिव, म.प्र. शासन, पर्यावरण विभाग मंत्रालय, वल्लभ भवन, भोपाल की ओर सूचनार्थ।

2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आपको निर्देशित किया जाता है कि समिति से समन्वय कर रिपोर्ट एवं बोर्ड का पक्ष समय सीमा में प्रस्तुत किया जाना सुनिश्चित करें।

3 श्रीमती पारुल भदौरिया, रिटेनर, सी-609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

Inspection in Hon'ble NGT OA No. 177/2023 (C2)
titled as "Shyam Mohan Richhariya Vs State of
Madhya Pradesh & Ors." - on 15/01/2024 Annexure 3

S.N.	Name of Official	Signature
01)	Dr. Yogendra Kumar Saxena Sci-C CPCB	 15/01/2024
2)	Brayash Sharma Regional Officer, R.O, MPPEB, Bhopal	 15/01/2024
3)	Amit Saxena Manager (Engineering) Global Sol. Durgli Singh	 15/1/24
4)	B.K. Anand GM (P.O.) BSSS	 15/1/24
5)	Rajeev Singh Subans Solutions LLP Director	 15/01/2024

क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

क्रमांक 110 /क्षेका/प्रनिबो/2024
प्रति,

भोपाल, दिनांक 19/01/2024

श्री श्याम मोहन रिछारिया,
पुत्र स्व० बी.एल. रिछारिया,
मकान नं. 137, वाईस राय पार्क,
गुलमोहर कॉलोनी,
भोपाल, (म०प्र०)
मो.नं. 9424418789

विषय :- माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क्रमांक ओ.ए. 177/2023 (सीजेड)
(श्याम मोहन रिछारिया विरुद्ध म.प्र. शासन व अन्य) के संबंध में संयुक्त समिति के
निरीक्षण बावत् ।

उपरोक्त विषयांतर्गत लेख है कि, माननीय राष्ट्रीय हरित अधिकरण के प्रकरण ओ.
ए. क्रमांक 177/2023 (श्याम मोहन रिछारिया विरुद्ध म.प्र. शासन व अन्य) में दिनांक
11.12.2023 को पारित आदेश अनुसार गठित संयुक्त समिति द्वारा दिनांक 15.01.2024 को
प्रातः 11.30 बजे पिटीशन में उल्लेखित स्थल का निरीक्षण किया जाना प्रस्तावित है ।

अतः कृपया आप निरीक्षण दौरान स्थल पर उपस्थित होने का कष्ट करें ।

पृ०क्रमांक 111 /क्षेका/प्रनिबो/2024
प्रतिलिपि :-

(बृजेश शर्मा)
क्षेत्रीय अधिकारी
भोपाल, दिनांक 12/01/2024

श्री धर्मवीर शर्मा, एडवोकेट, जे-4, फारच्यून ग्लोरी, बावड़िया कलां, भोपाल (e-mail:
dharam.advocate33@gmail.com) की ओर सूचनार्थ प्रेषित ।

(बृजेश शर्मा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल

Item No. 3

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 177/2023(CZ)

Shayam Mohan Richhariya

Applicant(s)

Vs

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: **06.02.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s):

Mr. Dharamvir Sharma, Adv.

For Respondent(s):

Mr. Prashant M. Harne, Adv.
Mr. Rohit Sharma, Adv.
Mr. Om Shankar Shrivastava, Adv.
Mr. Prashant Sthapak, Adv.
Ms. Parul Bhadoria, Adv.

ORDER

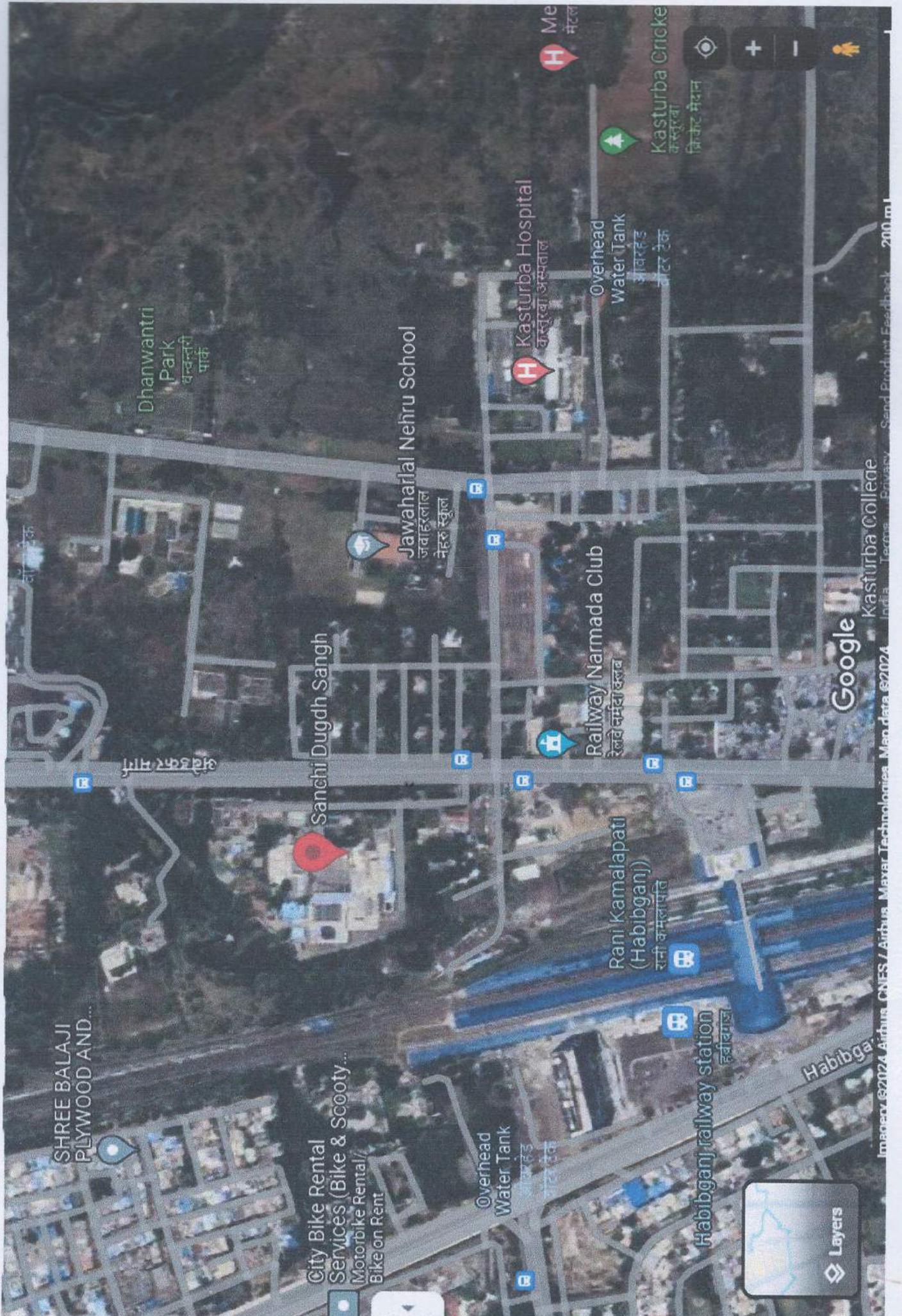
Matter is adjourned on the request of learned counsel for the respondents.

List it on **03rd April, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

06th February, 2024
O.A. No. 177/2023 (CZ)
PN



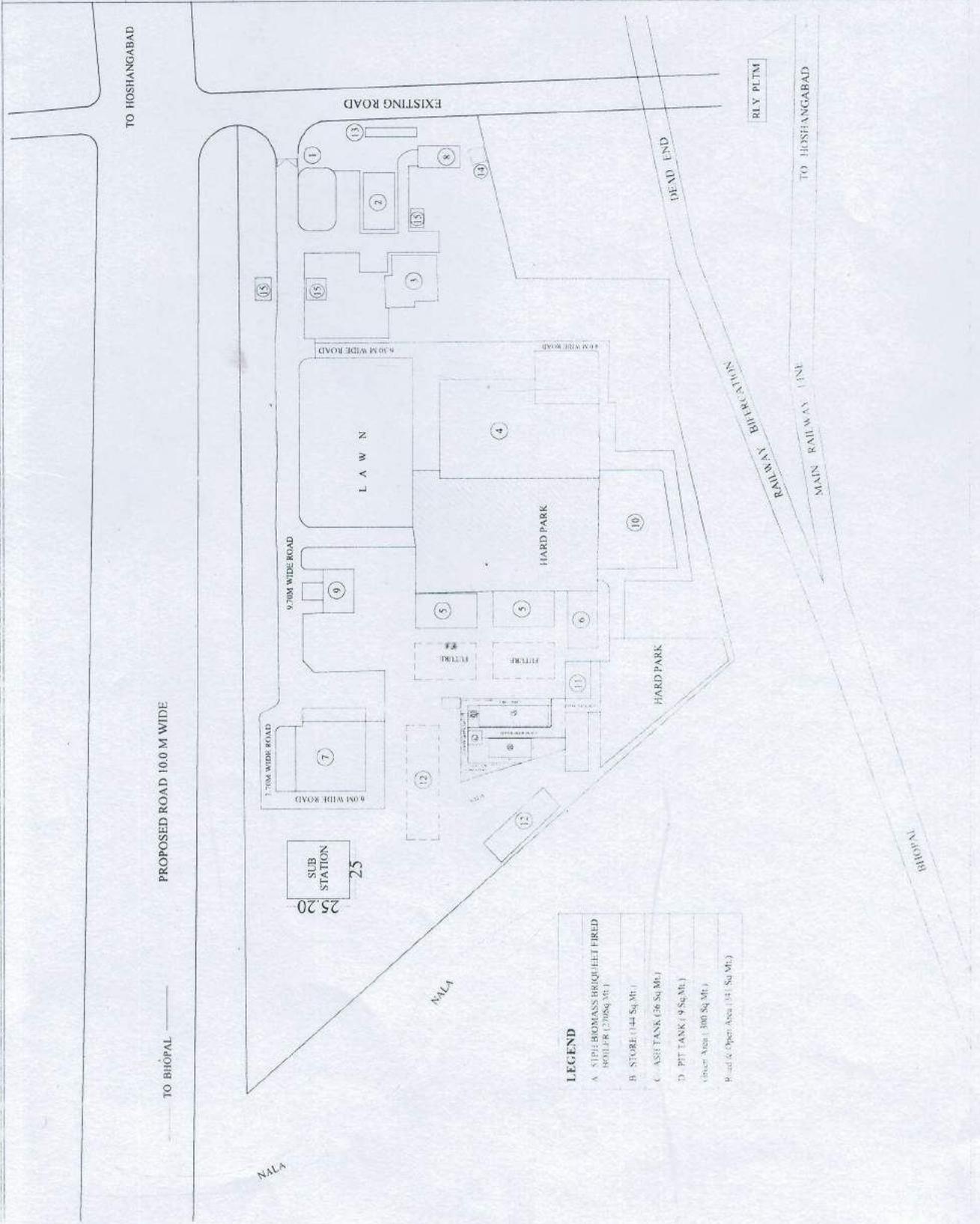




**BHOPAL SAHKARI DUGDH
SANGH MARYADIT, DAIRY
PLANT HABIBGANJ, BHOPAL
M.P. 462026**



- 1 WATCHMAN CABIN
- 2 ADMINISTRATION BUILDING
- 3 WORKERS AMENITIES
- 4 PRODUCTION BLOCK
- 5 STORE
- 6 BOILER HOUSE
- 7 GARAGE BLOCK
- 8 SITE ENGINEERS OFFICE
- 9 LIQUID NITROGEN PLANT
- 10 WATER PUMP HOUSE
- 11 F.O. TANKS & PUMP HOUSE
- 12 F.T.P. & PUMP HOUSE
- 13 CYCLES STAND
- 14 TOILET BLOCK
- 15 WEIGH BRIDGE & SECURITY CABIN



LEGEND

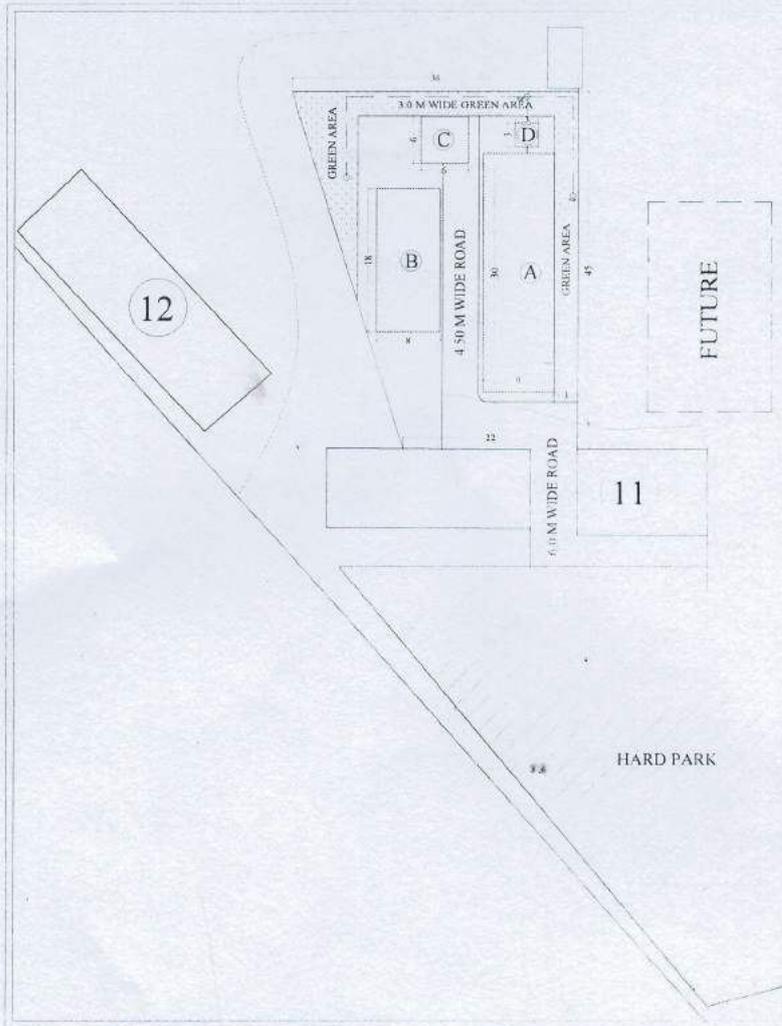
A	STEP-BOMASS BROUQUET FIRED BOILER (2700sq. Mt.)
B	STORE (144 Sq. Mt.)
C	ASH TANK (36 Sq. Mt.)
D	PIT TANK (9 Sq. Mt.) (Under Area: 300 Sq. Mt.)
	Road & Open Area (141 Sq. Mt.)

BHOPAL SAHKARI
 DUGDH SANGH
 MARYADIT, DAIRY
 PLANT HABIBGANJ,
 BHOPAL, MP 462026



LEGEND

- A - BOILER (270Sq. Mt.)
- B - STORE (144 Sq.Mt.)
- C - ASH TANK (36 Sq.Mt.)
- D - PIT TANK (9 Sq.Mt.)
- Green Area (300 Sq.Mt.)
- Road & Open Area (341Sq. Mt.)





Registration and Stamp Department
Madhya Pradesh

Certificate of Stamp Duty

E-Stamp Details

E-Stamp Code 01010517052016007793
 Total E-Stamp Amount 500
 Govt. Stamp Duty (Rs.) 500
 Janpad Duty (Rs.) 0
 Exempted Amount(Rs.) 0
 Municipality Duty (Rs.) 0
 Upkar Amount (Rs.) 0
 E-Stamp Type NON-JUDICIAL
 Issue Date & Time 17/05/2016 02:05:56 PM
 Service Provider or Issuer Details PRAKASH CHHUGANI/SP010541606201500387
 SP/SRO/DRO/HO Details PANKAJ ENTERPRISE 28 OPP. OLD VIDHAN SABHA BHOPAL HUZUR BHOPAL

Deed Details

Deed Type Agreement or Memorandum of an agreement
 Deed Instrument If not otherwise provided for- Five hundred rupees.
 Purpose Agreement or Memorandum of an agreement

First Party Details

Organization Name EX ENGINEER WATER RESOURCES DIVISION BHOPAL
 Address EXECUTIVE ENGINEER WATER RESOURCES DIVISION BHOPAL BHOPAL Madhya Pradesh INDIA
 Number of Persons 1

Second Party Details

Organization Name BHOPAL SAHKARI DUDHGA SANGH MARYADIT HABIBGANJ BHO
 Address BHOPAL SAHKARI DUDHGA SANGH MARYADIT HABIBGANJ BHOPAL BHOPAL Madhya Pradesh INDIA
 Number of Persons 1

Agreement or memorandum



Sh. Sobani

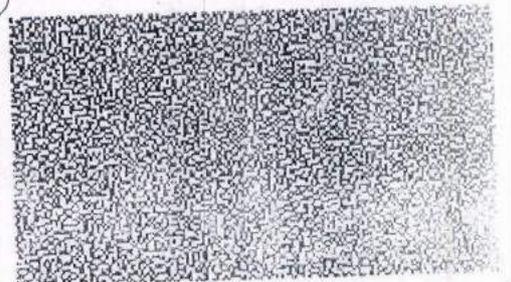
file

[Signature]

Digitally signed by Prakash Chhugani
Date: 2016.05.17 15:07:12 IST

[Signature]

Asst. General Manager (Engg)
Bhopal Sahkari Dugdha Sangh Mdyt.
Habibganj Dairy Plant, Bhopal



(Form) 7

(See Rule 72)

Agreement for supply of water

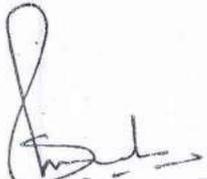
An agreement made on the 17/05/16 between the Governor of Madhya Pradesh herein after referred to as 'the Government' (which expression shall unless excluded by, or it be repugnant to the context or meaning there of be deemed to include his successors of the one part and the **BHOPAL SAHKARI DUDHGA SANGH MARYADIT HABIBGANJ BHOPAL** a Company registered under the Indian Companies Act, 1955 (1 of 1956) and having its registered office at **BHOPAL SAHKARI DUGDH SANGH MARYADIT, HABIBGANJ, BHOPAL-462011** here in after referred to as 'the Company' (which expression shall, unless excluded by or it be repugnant to the context or meaning there of be deemed to include its successor of the other part)

Whereas the company has applied to the Government for permission to draw **275 Cum/Day** of water from the **BOR WEL** (herein after referred to as " the said Water Source ") for the use by the Company's **BHOPAL SAHKARI DUDHGA SANGH MARYADIT HABIBGANJ BHOPAL** plant (herein after referred to as "the said Plant" and laying underground and surface pipes and drains for discharge of the factory effluent.

And whereas the Government has agreed to grant the aforesaid permission to the Company on the terms and conditions here after appear in;

And whereas prior to the execution these presents the company has deposited with the Government the sum of ₹ 31388 being the water rates and local fund cess for the quantity of water to be drawn by the Company in three months.

And whereas it has been agreed that the sum of ₹ 31388 will not bear any interest ;


Asst. General Manager (S&D)
Bhopal Sahakari Dugdha Sangh Svyt.
Habibganj Dairy Plant, Bhopal


G C SHUKLA
Executive Engineer
Water Resources Division
Bhopal

Now this agreement witness as follows:-

(1) In consideration of the Company duly making payment to the Government as herein after specified and duly observing and performing the covenants and conditions, both herein contained Government hereby give permission to the Company to draw **225 Cum of water per day** from the said natural or Government water source to the Company's said plant for a term of 5 years commencing from the **17/05/2016** on the terms and conditions here in contained. The permission here by granted shall be subject to the provisions of the Madhya Pradesh Irrigation Act, 1931 (3 of 1931) amendments there of and any executive orders issued in this behalf by Government from time to time and for the time being in force.

(2) The Company shall pay to the Government water rates for water drawn by it from said natural or Government Water Source at the rate namely :- **1.55 / Cubic Meter**
(Note:- Here rates which are going to apply to the Company must be shown and not other rates). (In addition to the payment of water rates referred to above, the Company shall also duly pay to Water Resources Department local fund cess or any other tax at the rates as fixed by the Government from time to time. Government here by reserves to itself the right to revise from time to time the said water rates and the local cess or other taxes to be paid by the Company and the Company shall pay such revised water rates and local cess or other taxes as may be fixed by the Government from time to time. Excepting the circumstances or short water supply described in clause (14) here of the Company shall in any event, pay water charges for at least 90% of the total quantum of water allowed to be drawn by it though the actual quantity of water drawn by the Company is less than 90% of the quantum of water allowed to be drawn by it by clause (1) here of

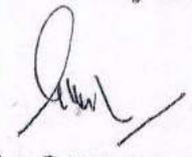
(3) Nothing here in contained shall be deemed to imply any guarantee on the part of the Government as to the availability or otherwise of any specific quantity of water and Government shall not be responsible for the non-supply or inadequate supply of water on any account whatsoever, and for damages or less arising due to non-supply or less supply of water.

(4) The water from the said Water Source, shall be used by the Company for the purposes of the Company's said plant and shall not be sold by the Company to any person, firm or Company, Corporation or other body. In the event of any such sale by the Company, without prejudice to the Government's rights to revoke this license, Government shall be entitled to recover from the Company, the proceeding of such sale realized by the Company.

(5) The permission here by granted shall not in any manner prejudicially affect the existing water rights vested in the upstream riparian owners nor shall it in any way, prejudice Government's right to here after launch or implement any new scheme or schemes of its own at, on or in connection with the present source of the said Water Source.

(6) The Company shall not construct the pick-up weir in the said water Source unless the proposals, plans drawings, specifications, estimates and all other details there of are previously submitted to and approved in writing by an officer authorized in that behalf by the Government and while granting its approval to the construction of the pick-up weir Government may impose such conditions as it may in its absolute discretion think fit.


General Manager (Engg)
Sahakari Dugdha Sangh Ltd.
Babiganj Dairy Plant, Bhopal


G C SHUKLA
Executive Engineer
Water Resources Division
Bhopal

- (7) The arrangements for measurement of the water drawn by the company from the said water source shall be made by the company in such manner as may be directed by the Government or the Executive Engineer Water Resources Division Bhopal (herein after referred to as "the Executive Engineer"). The automatic measuring device shall be installed and maintained by the Company at its own costs after obtaining prior approval there to in writing from the Government or the Executive Engineer. If measuring device so installed by the Company as aforesaid, ceases to function or goes out of order, the charges which the Company would be liable to pay to Government in respect of consumption of water for the days measuring device does not work, shall be calculated on maximum pumping capacity of the pumping station installations erected at the head work of the pumping station by the Company on its own land as aforesaid.
- (8) The Company shall at no time discharge any effluent water in to the said Water Source but shall make its own arrangements at its own costs for its proper disposal.
- (9) Within thirty days from the date monthly demands are received by the Company from the Executive Engineer, the Company shall pay to the Executive Engineer the amount of water rates and local fund cess for the water drawn by the company during the preceding month.
- (10) The Company shall always keep deposited with the Executive Engineer the said sum of ₹ 31388 as security for due and proper payment of the water rates and local fund dues and irrigation dues and due observance and performance of the terms and conditions here in . In the event of failure by the company to duly pay the aforesaid dues, the outstanding dues from the Company shall be adjusted against the said deposit. On default of the Company to punctually pay the water rates and local fund cess as aforesaid Government shall without prejudice to its any other rights and remedies, be entitled to terminate this agreement forth with.
- (11) Without prejudice to any other, its remedies and powers of the Government any sum due and payable by the Company, under these presents shall be recoverable from the Company in the same manner as an arrears of land revenue under the provisions of law for the time being in force in that behalf.
- (12) The Executive Engineer shall as far possible declare in advance, the periods during which the said land or other artificial sources feeding the said water source will ordinarily be closed, for cleaning and overhauling, and if possible will declare a fortnight in advance the actual date of curtailing or stopping of water supply from the said Water source. Provided however, the Executive Engineer, shall be entitled to apply cut in water supply from any Government artificial channel with out previous notice, and then Company shall have no right for compensation due to such cut in water supply.
- (13) In the event of there being a shortage of water in the said water source or artificial sources, the Executive Engineer shall serve a notice on the company explaining the possibility of the anticipated shortage. The company shall in such circumstances, reduce the consumption of water and will furnish to the executive engineer, a weekly return showing the actual quantum of water drawn by it.
- (14) The Government shall be entitled to withdraw the permission her by granted to the Company to draw water after giving to the Company one month's prior notice in writing in that behalf.
- (15) No existing irrigation interests under the river, spring, channels and irrigation wheels, shall be prejudiced, If in the opinion of the Government such existing interests are prejudiced, the Company shall pay such compensation to the concerned person or persons whose interests are affected as may be determined by Government.
- (16) Water shall ordinarily be drawn by the Company only when the said canal is flowing during the period prescribe by the Executive Engineer for the Company, from time to time and the Company shall arrange to draw its quota only during this prescribed period. Draw of water on days other than the prescribed ones, which will prejudice the interest of others and cause losses will not be allowed.

(17) The Company shall at all times allow an officer of Irrigation Department of the Government of Madhya Pradesh authorized in that behalf, to inspect the measuring device as well as the accounts and furnish to the Government copies of entries from the records maintained by the Company.

(18) Any notice or other documents to be given to or served upon the Company thereunder may be given or served on behalf of the government by the Executive Engineer and any such notice or documents shall be deemed to have been duly given to or served upon the Company if it is sent by registered post or delivered at the registered office of the Company.

(19) If the Company commits a breach of any of the terms and conditions hereof, Government shall be entitled to forthwith terminate this agreement and thereupon the Company shall discontinue to draw water from the said water source without Government being liable for payment of any compensation whatsoever to the Company.

(20) On the expiry of the term of this agreement Government may renew this agreement for such further period and on such terms and conditions as the Government may in its absolute discretion deem fit.

(21) The cost and incident charges incurred in the execution of this agreement including stamp duty shall be borne and paid by the Company.

IN WITNESS WHEREOF Executive Engineer Water Resources Division Bhopal Division, has for and on behalf of the Government of Madhya Pradesh here to set his hand and affixed the seal of the office and the common seal of the Water Resources Department has been hereupon affixed on the day year first here in above written.

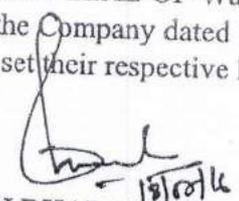
G C SHUKLA
Executive Engineer
Water Resources Division
Bhopal
SIGNED, SEALED, DELIVERED

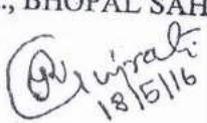
(by Executive Engineer, Water Resources Division Bhopal for and on behalf of the Governor of Madhya Pradesh in the Presence of)

(1) SHRI SATISH KUMAR NAHARIYA
SUB DIVISIONAL OFFICER, KOLAR PROJECT SUB DIVISION NO. 9, BHOPAL

(2) SHRI MUKESH GOYAL
SUB ENGINEER, KOLAR PROJECT SUB DIVISION NO. 9, BHOPAL

(THE COMMON SEAL OF Water Resources Department was pursuant to the resolution of the board of the Directors of the Company dated the 17/05/16 and Directors of the Company who in token thereof have there to set their respective hand in the Presence of)


(1) SHRI DHARAMVEER
A.G.M., BHOPAL SAHKARI DUDHGA SANGH MARYADIT HABIBGANJ BHOPAL


(2) SHRI Y.K. GUJRATI

Non-Agricultural Revenue Application

Consumer Search Agreements Water Usage Recording Pay Bill Payment History Generate Draft Bill Advance Payment



Edit

View Agreement

NOTE: Values shown in Red color indicate default value (Needs to be updated).

Water Usage Type Industry-Govt.-Self Source
 Office Water Resources Division Bhopal
 Agreement End Date 17/05/2026
 Minimum Billable Quantity 203 Cum Per Day

Calibration Date Not Available

DD.No./Chq. No. 087413
 Drawn On AXIS BANK LIMITED
 Budget Head 0702-01-106-0273-00

Witness1 Contact No. 9827333049

Witness2 Contact No. 9425023780

Back

Agreement No. 05/2016-17
 Consumer BHOPAL SAHKARI DUDHGA SANGH
 MARYADIT HABIBGANJ BHOPAL
 Agreement Start Date 17/05/2016
 Agreement Quantity 225 Cum Per Day
 Source of Water BOR WEL

Meter Details
Meter Type Not Available

Calibration Validity (in Months) 0

Security Deposit Details

Calculate as per Agreement Clause Yes

Payment Mode Cheque
 Dated 02/05/2016
 Payable At Bhopal
 Security Deposit (in ₹) 31388

Details of witness from WRD Office side

Witness 1 SHRI SATISH KUMAR NAHARIYA
 SUB DIVISIONAL OFFICER, KOLAR
 PROJECT SUB DIVISION NO. 9, BHOPAL
 Witness 2 SHRI MUKESH GOYAL
 SUB ENGINEER, KOLAR PROJECT SUB
 DIVISION NO. 9, BHOPAL

...ills of witness from Industry side

Witness 1 SHRI DHARAMVEER

Witness1 Address A.G.M., BHOPAL SAHKARI DUDHGA
SANGH MARYADIT HABIBGANJ BHOPAL

Witness 2 SHRI Y.K. GUJRATI

Witness2 Address MANAGER, BHOPAL SAHKARI DUDHGA
SANGH MARYADIT HABIBGANJ BHOPAL

View Attached Document Not Available

Witness1 Contact No. 9425912911

Witness2 Contact No. 9406900294

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Consent Order

Annexure 8
M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal, Hazardous authorization
& Plastic Registration

CONSENT NO: ***

PCB ID: 17307

Outward No:114692.07/02/2022

Consent No:AWHP-55186

To,

The Occupier,
M/s. Bhopal Sahakari Dugdha Sangh Maryadit,
(Bhopal Dairy Plant),
Habibganj, Hujur,
Distt: Bhopal, PIN 462024 (M.P.)

Sub: Grant of renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and registration for brand owner under PWM Rules, 2016 - reg.

Ref: Your application receipt no. CCA-Renewal-1105222-19/01/2022-AWHP.

With reference to your above application for renewal of consent and authorization has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/07/2026**, & hazardous authorization up to **31/01/2027** & registration under PWM Rules, 2016 up to **28/02/2027** subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS:-

- (a) **Location:** Habibganj, Tehsil Hujur, Bhopal, Tehsil & Distt. Bhopal (M.P.)
- (b) **The capital Investment:** Rs. 40.87 Crores
- (c) **Product and Production Capacity:**

Activity	Capacity / year
MILK PROESSING	4,00,000 Liter/day

Note: -For any change in above Product and Production Capacity industry shall obtain fresh consent from the Board.

The validity of the consent up to **31/07/2026**, & hazardous authorization up to **31/01/2027** & registration under PWM Rules, 2016 up to **28/02/2027** has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016
- * Conditions under PWM Rules, 2016
- * General conditions

Copy to:

- 1) Regional Officer, M.P. Pollution Control Board, Bhopal for information.
- 2) Collector, District Bhopal for information please.

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 07/02/2022 05:00:48 PM

ACHYUT ANAND MISHRA
Member Secretary

Digitally signed by A. A. Mishra
DN: cn=A. A. Mishra, o=M.P. Pollution Control Board

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # YPT269KE9W



Consent Order

M.P. Pollution Control Board
 E-5, Arera Colony
 Paryawaran Parisar, Bhopal - 16 (M.P.)
 Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:-

1. The quantity of trade effluent of the unit shall not exceed **232.000 KL/day** and the daily quantity of sewage of the unit shall not exceed **22.000 KL/day**.

2. Trade Effluent Treatment:-

The applicant shall operate and maintain adequate effluent treatment plant to achieve following standards-

pH	Between 5.5 – 9.0
Suspended Solids	Not exceed 100 mg/l.
BOD ₃ Days 27°C	Not exceed 30 mg/l.
COD	Not exceed 250 mg/l.
Oil and grease	Not exceed 10 mg/l.
TDS	Not exceed 2100 mg/l.
Chlorides	Not exceed 1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- 3. Sewage Treatment:-** The applicant shall operate and maintain sewage treatment system to achieve following standards-

pH	Between	5.5 – 9.0
Total Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

S.No.	Water Code (Qty in KLPD - Kilo Ltr per Day)	WC : 540.000	WWG : 254.000	Water Source
1	Boiler Feed	140.000	20.000	Bore well
2	Cooling Water	80.000	47.000	
3	Domestic Purpose	40.000	22.000	
4	Mnfg Process	240.000	155.000	
5	Others.....	40.000	10.000	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero-discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.
5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be properly maintained for category wise consumption of water for Industrial cooling/boiler feed, process & domestic purposes and data shall be submitted online through XGN monthly. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly.
6. Any change in production capacity, process, fuel used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board



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7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.
8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.
- 9. Compilation of Monitoring data:-**
- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
- 10. Recording of Monitoring activities and results:-**
- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
 - The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used
 - The result of all required analysis
 - If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
 - The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.
- 11. Reporting of Monitoring Results:-**
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
- 12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
- 13. Limitation of visible floating solids and foam:-**
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.
- 14. Disposal of Collected Solid waste/sludge:-**
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and other solids sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.



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15. **Provision for Electric Power Failure:-**
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.
16. **Prohibition of Bypass of technical facilities:-**
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:
i. Where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
17. Industry shall submit the information online through XGN in reference to compliance of consent conditions.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981:-

1. The applicant shall operate & maintain air pollution control facility continuously so as to achieve the level of pollutants.

Name of section	Capacity	Stack height(m)	Fuel	Consp-Unit	Control equipment to be installed	P.M, SO _x , NO _x (mg/Nm ³)
D.G. Sets	400 KVA	30	Diesel	30 Litre/Hr	Acoustic Enclosure	As per MoEF&CC & CPCB notification
Boiler	3x2 tones	15	LPG	30 Liters/hr	Dust Collector, Heater/Furnace- Low Sulphur Fuel,	150,100,50

Note- Project proponent shall inform to the Board for any addition or removal of source of air/water pollution and control equipment.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ microgram/cubic meter (PM₁₀ $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM_{2.5} $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The Project proponent shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB (A) during day time and 70 dB(A) during night time.
4. Project proponent shall maintain each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The Project proponent shall make and maintain the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.



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- All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
- The Project proponent shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
- All the internal roads shall be maintain in good condition to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
- Project proponent shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.

CONDITIONS PERTAINING TO HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANS-BOUNDARY MOVEMENT) RULES, 2016:-

FORM-2

[See rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORIZATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

- Number of authorization and date of issue: Please see at the bottom of this letter written in red ink words.
- Reference of application (No. and date) : Inward : 1105222 Date : 19/01/2022
- The Occupier of **M/s. Bhopal Sahakari Dugdha Sangh Maryadit, (Bhopal Dairy Plant)**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at **Habibganj, Tehsil Hujur, Bhopal, Tehsil & Distt. Bhopal (M.P.)**.

Details of Authorization

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
Used Or Spent Oil (5.1)	To be sold to authorized Reprocessors/ Recycler registered with CPCB/SPCB.	0.010-M.T
Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (33.1)	Cleaning / Disposal Of Barrels / Containers M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.)	15.000-M.T
PVC/ Plastic waste (X09)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.)	8.000-M.T

- The authorization shall be valid for a period of **five years** i.e. from dated **01/02/2022** to **31/01/2027**.
- The authorization is subject to the following general and specific conditions:

A. General conditions of authorization:

- The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

Consent No:AWHP-55186



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Tele : 0755-2466191, Fax-0755-2463742

6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The Industry shall maintain the records of hazardous wastes as per the Form-3 of rule 6(5) and should online submit the annual return in Form No.4 as per the rule 6(5) to this office on or before 30th day of June of every year for the preceding period April to March.
3. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on Fax/telephone/emailit_mppcb@rediffmail.com about the incident and detail report should be sent in Form No. 10 as per rule -22 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
4. Packing, Labeling & Transportation of Hazardous wastes:-
 - (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
 - (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
 - (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.

Consent No:AWHP-55186



Consent Order

M.P. Pollution Control Board
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Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
 - (V) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
 - (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
 - (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
 - (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.
 - (ix) The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue coloured with white strip painted as hazardous waste, driver with tenth passed etc as per CPCB guidelines issued in year 2005-06.
5. The occupiers of facilities may store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection.
 6. The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
 7. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.
 8. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.
 9. Hazardous Waste Storage Site & Danger signboard shall be provided with all fire safety & emergency safety devices at the storage site.
 10. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.
 11. The industry shall make arrangements for store of hazardous waste/non hazardous solid waste in cover shed with pucca floor area.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
Tele : 0755-2466191, Fax-0755-2463742

Conditions pertaining to the registration under Plastic Waste Management, Rules, 2016

[See Rule-13]

FORM FOR RENEWAL OF REGISTRATION BY STATE POLLUTION CONTROL BOARD TO THE Brand Owner

The registration shall be valid for a period of five year i.e. from 01/02/2022 to 31/01/2027.

Details of Registration:

Activity	Capacity / year
MILK PROCESSING	4,00,000 Liter/day

The registration is subject to the following specific and general conditions:

A. Specific conditions:

- 1) The Producer/brand owner shall print a buyback price on each container/pouch/ sachets/plastic packing material which shall not be less than Rs 1.0 for PET/PETE bottle or other container & Rs 0.50 for pouch/ sachets/plastic packing material.
- 2) The Producer/Brand owner shall maintain monthly record of sold and take back container/ pouch/ sachets/plastic packing material. The industry shall submit its own buyback plan to the Board within 30 days in reference to the State of Madhya Pradesh showing the complete chain of buyback points from sellers to the dealer describing its final disposal.
- 3) The producer/Brand owner shall maintain monthly record of sold and take back container/ pouch/ sachets/plastic packing material.
- 4) The waste generator shall not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
- 5) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.

B. General conditions of Registration:

- 1) Plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard: IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time.
- 2) In case of change of ownership/management the name and addresses of new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 3) In case of increasing the capacity or change in products, the prior permission of the Board shall have to be obtained.
- 4) Industry shall made proper arrangement of control of offensive odour.
- 5) Industry shall have to comply the prohibitory orders imposed on manufacture, storage, transportation, sale and uses of plastic bags, issued by Department of Environment, Govt. of MP vide notification no. F5-2/2015/18-5 dated 24.05.2017 under MP Jaiv Anaashya Apashishhta (Niyantran) Sanshodhan Adhinyam 2017 read with section 2 of this Act.
- 6) Industry shall have to comply all other provisions of Plastic Waste Management, Rules 2016 dated 18th March 2016.
- 7) Industry shall have to comply the thickness norms as specified in Rule 4(d) of Plastic Waste Management, Rules 2016 dated 18th March 2016.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
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- 8) The Industry shall have to submit annual report in Form- IV to the local body concerned under intimation to this office before 30th April every year.
- 9) Recycling, recovery or disposal of plastic waste shall be carried out.
- 10) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff.
- 11) Management decided to print message on product package such as address, contact numbers and email address for sending waste packaging material to nearest seller/Municipal authority etc to ensure proper and timely disposal.
- 12) Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;
- 13) The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
- 14) Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- 15) Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer shall not be used in any package for packaging.

GENERAL CONDITIONS:-

- 1. The non-hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid Waste:-

Type of waste	Quantity(M.T./Month)	Disposal
Solid waste	3.000	As per CPCB, MoEF&CC guidelines

- 2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
- 3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
- 4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- 5. Industry shall maintain separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Consent No:AWHP-55186



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryawaran Parisar, Bhopal - 16 (M.P.)
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6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016, only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorization.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

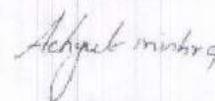
Additional Conditions:-

1. The industry shall comply with the updated norms/directions/acts/rules/guidelines issued by the Hon'ble Courts/Tribunals/MoEFCC /MPPCB time to time.
2. The Project proponent shall ensure the arrangements for disposal of above Non Hazardous solid waste generated from the unit to the authorized venders only.
3. The Project proponent shall maintain the record of generation and disposal of the non hazardous wastes and same shall be produced before the officers of Pollution Control Board during inspection or visit.
4. This consent is granted in respect of Water pollution control Act, 1974 & Air Pollution Control act, 1981 or Authorization under the provisions of The Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 only and does not relate to any other Department/Agencies. License/NOC required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per their Act / Rules.

Consent and authorization and registration as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and under Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016, and under PWM, Rule 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. **For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization/registration.** The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

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(Organic Authentication on AADHAR from UIDAI Server)
TPAV # YPT269KE9W

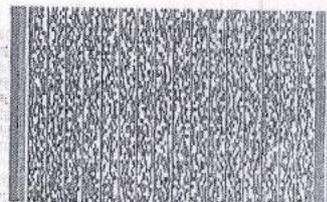


ACHYUT ANAND MISHRA
Member Secretary

Consent No:AWHP-55186



Registration and Stamp Department
Madhya Pradesh



Certificate of Stamp Duty

E-Stamp Details

E-Stamp Code 01010516032023003127
 Total E-Stamp Amount 1000
 Govt. Stamp Duty (Rs.) 1000 Municipality Duty (Rs.) 0
 Janpad Duty (Rs.) 0 Upkar Amount (Rs.) 0
 Exempted Amount(Rs.) 0
 E-Stamp Type NON-JUDICIAL
 Issue Date & Time 16/03/2023 11:33:10
 Service Provider or Issuer Details VIKAS SAHU/SP010541608201700028
 SP/SRO/DRO/HO Details A.M. ENTERPRISES, SHOP NO. 03, KUMARPURA, OLD VIDHAN SABHA, BHOPAL
 M.P. 462001, PH.NO. 0755-4018034, MOB. NO. 8889273211 HUZUR BHOPAL

Deed Details

Deed Type Indemnity Bond
 Deed Instrument Indemnity Bond - 1000 Rs.
 Purpose STEAM SUPPLY AGREEMENT

First Party Details

Organization Name BHOPAL SAHAKARI DUGDHA SANGH MARYADIT
 Address BHOPAL DAIRY PLANT, HABIBGANJ, BHOPAL-462024 BHOPAL Madhya Pradesh
 INDIA
 Number of Persons 1

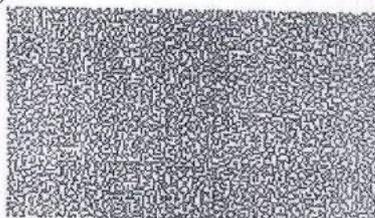
Second Party Details

Organization Name SUBONS SOLUTIONS LLP
 Address 306, FOUNDATION TOWER, SECTOR-11, CBD BELAPUR, NAVI MUMBAI-400614
 INDIA BHOPAL Madhya Pradesh INDIA
 Number of Persons 1

Digitally signed by Vikas Sahu
 Date: 2023.03.16 11:33:12 IST



For SUBONS SOLUTIONS LLP
Rajeev Rajan Singh
 Director



Steam Purchase Agreement on BOOT basis

BOOT AGREEMENT

between

M/s Bhopal Sahakari Dugdh Sangh Maryadit
acting through its CEO

AND

M/s Subons Solutions LLP, Mumbai

For Design, Build, Operate and Transfer of Boiler for Dairy Plant at Bhopal Sahakari Dugdh Sangh Maryadit, Bhopal

STEAM PURCHASE AGREEMENT

This Steam Purchase Agreement (this "Agreement") is executed on 21/3/2023 and is valid from 21/03/2023 between M/s Bhopal Sahakari Dugdh Sangh Maryadit ("BSDSM") and M/s Subons Solutions LLP, Mumbai ("Bidder"). BSDSM and Bidder together shall be known as the "Parties" or, individually, as the "Party". Party want to Contract for a period of 10 years.

WHEREAS Bidder is in the business of operating and maintaining solid multi fuel fired boiler; and

WHEREAS BSDSM owns and operates dairies; and BSDSM will be referred for both plant (i.e main dairy plant habiganj and mini dairy plant Betul)

WHEREAS BSDSM distributes and sells milk and milk products at retail for use by its customers; and

WHEREAS Bidder has agreed to supply steam to BSDSM by doing Operation and Maintenance of 10 Years solid fuel multi fuel fired Boiler on Built, Own, Operate and Transfer (BOOT) basis to be constructed at the dairy premises, which will be owned by Bidder but will be subsequently transferred to BSDSM after 10 years; and

WHEREAS BSDSM desires to purchase all or substantially all of its steam requirements from Bidder and Bidder desires to supply BSDSM with all or substantially all of its steam requirements.

WHEREAS,

A. BSDSM wants to reduce its cost of production of steam

For SUBONS SOLUTIONS LLP



Director



12 1 MAR 2023

- B. BSDSM wants to use green fuel for operation
- C. BSDSM wants to be competitive in the market by optimizing its product manufacturing cost.
- D. BSDSM wants to implement CPCB/SPCB norms
- E. BSDSM had, carried out initial project development work in connection with the Project (as hereinafter defined). The Request for Proposal of which this Agreement forms a part has been approved by the Committee prior to commencement of bid process.
- F. BSDSM had invited competitive proposals from eligible Bidders for implementing the Project and in response thereto received proposals from several Bidders including the Concessionaire for implementing the Project.
- G. BSDSM, after evaluating the foresaid Proposals, accepted the Proposal submitted by the Concessionaire and issued Letter of Acceptance No.2558 dated 13/03/2023 to the Concessionaire for developing the Project
- H. BSDSM hereto is required to enter into the Steam Purchase Agreement being these presents to record the terms, conditions and covenants of the contract.
- I. Design, Build, Operate and Transfer of biomass briquette fired boiler at dairy Plant BSDSM of BSDSM.
- J. Supply steam by operating and maintaining the biomass briquette fired boiler till the period of agreement.

NOW THEREFORE, in consideration of the mutual covenants and conditions set forth below, BSDSM and Bidder, each intending to be legally bound, hereby agree as follows:

1. DEFINITIONS

- 1.1 "Agreement" shall mean this Agreement, and include any amendments hereto made in accordance with the provisions hereof.
- 1.2 "Applicable Law" shall mean all laws in force and effect, as of the date hereof and which may be promulgated or brought into force and effect hereinafter in India including judgments, decrees, injunctions, writs or orders of any court of record, as may be in force and effect during the subsistence of this Agreement and applicable to the Project / the Concessionaire.
- 1.3 "Applicable Permits" shall mean all clearances, permits, authorisations, consents and approvals required to be obtained or maintained by the Concessionaire under Applicable Law, in connection with the construction, operation and maintenance of the Project during the subsistence of this Agreement.
- 1.4 "Encumbrance" shall mean any encumbrance such as mortgage, charge, pledge, lien, hypothecation, security interest, assignment, privilege or priority of any kind having the effect of security or other such obligations and shall include without limitation any designation of loss payees or beneficiaries or any similar arrangement under any insurance policy pertaining to the Project, physical encumbrances, claims for any amounts due on account of taxes, cess, electricity, water and other utility charges and encroachments on the Project Facilities.

महाप्रबन्धक (सि.सी.)
श्रीपाल राह.दुमरा रोम मया
हरीवर्गज,भोपाल



For SUBONS SOLUTIONS I.P.

Director



127 MAR 2023

- 1.5 "Financing Documents" shall mean collectively the documents evidencing Lenders' commitment to finance the Project.
- 1.6 "Proposed Site" shall mean land admeasuring acres bearing Survey number located at (more fully described in Schedule 1) identified and handed over to the Bidder, for the purpose of designing, financing, constructing, operating and maintaining 10 Years solid fuel fired multi fuel boiler for producing steam during the Delivery Period.
- 1.7 Cost of Steam:
The cost of steam delivered to the BSDSM by Bidder during a given Service Year
- 1.8 Annual Reconciliations:
The process by which BSDSM and Bidder reconcile and offset amounts due to each other as provided in Section 2.6.
- 1.9 Back-Up Boilers:
The auxiliary or standby boilers and related equipment described on tender document that are to be owned by BSDSM but interconnected to Bidder's plant.
- 1.10 Primary Steam Meter and Back-Up Steam Meter: Has the meaning set forth in Section 6.2.
- 1.11 Commercial Operation Date (COD):
The date that Bidder certifies in writing to BSDSM that Bidder's plant is capable of producing steam in accordance with the material terms and conditions of this Agreement and that Bidder has accepted (subject to customary punch list items that do not affect reliability) all major systems in Bidder's plant from its Bidders, subBidders, and vendors.
- 1.12 Good Utility Practice:
Those good practices, methods and acts that are commonly used to design, construct, equip, operate, measure, forecast, schedule, test and maintain the relevant facilities and related equipment lawfully and with safety, reliability, efficiency, economy and expedition or, in the absence of such practices, methods and acts, those practices, methods and acts that, at the time in question, in the exercise of reasonable judgment in light of the facts then known, would have been expected to accomplish the desired result consistent with Applicable Law, good business practices, safety, reliability, efficiency, economy and expedition. Good Utility Practice is not intended to require optimum practices, methods or acts, but rather includes a range of acceptable practices, methods or acts that are expected within the energy industry to accomplish the desired results, having due regard for, among other things, preservation of manufacturers' warranties and operating instructions and the requirements of governmental authorities.
- 1.13 Condensate Recovery Water:
Condensate water generated by BSDSM after using the steam supplied by Bidder
- 1.14 Manufacturing Year:
Each twelve month period beginning April 1st and ending March 31st during the Delivery Term. The first and last Manufacturing Year may be less than a twelve month period, and shall consist of the period from the Commercial Operation date until the succeeding March 31, in the case of the first Manufacturing Year, and from the last April 1 during the Delivery Term until the end of the Delivery Term, in the case of the last Manufacturing Year.
- 1.15 Steam Delivery Point:
The location where the Bidder's / Dairy's steam flow meter is installed.
- 1.16 Steam Price:
The price for steam sold under this Agreement, as set forth in Schedule 1.

For SUBONS SOLUTIONS LLP

Director



11 MAR 2023

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1.17 Peaceful Possession

The Bidder shall, subject to complying with the terms and conditions of this Agreement, remain in peaceful possession and enjoyment of the whole of the Site during the Active Operations Period, and In the event the Bidder is obstructed by any Person claiming any right, title or interest in or over the Sites or any part thereof or in the event of any enforcement action including any attachment, distraint, appointment of receiver or liquidator being initiated by any Person claiming to have any interest in/charge on the Sites or any part thereof, the BSDSM shall, if called upon by the Bidder, defend such claims and proceedings and also keep the Bidder indemnified against any consequential loss or damages which the Bidder may suffer, on account of any such right, title, interest or charge.

1.18 Financing Arrangement

(a) The Bidder shall at its cost, expenses and risk make such financing arrangements as would be necessary to implement the Project and to meet all of its obligations under this Agreement, in a timely manner.

(b) BSDSM shall endeavour to obtain the carbon credits for the Project by adopting the greenhouse gas mitigation measures. The benefits of such carbon credits, if and when available, shall be kept with BSDSM.

1.19 Project Implementation: Mobilisation

The Bidder shall in consultation with BSDSM finalise an implementation schedule for the Project in accordance with the Build, Operate and Transfer of 5 TPH and 1 TPH solid fuel fired Biomass Boiler

1.20 Project Implementation: Construction Works

(a) The Bidder shall adhere to the Construction Requirements and achieve COD on or before the Scheduled Project Completion Date.

(b) The Bidder may undertake Construction Works by itself or through a Bidder possessing requisite technical, financial and managerial expertise / capability; but in either case, the Bidder shall remain solely responsible to meet the Construction Requirements.

(c) The Bidder shall, before commencement of Construction Works;

(i) have requisite organisation and designate and appoint suitable officers/ representatives as it may deem appropriate to supervise the Project, to deal with BSDSM and to be responsible for all necessary exchange of information required pursuant to this Agreement;

(ii) construct, provide and maintain a reasonably furnished site office at the Proposed Site.

(d) For the purposes of determining that Construction Works are being undertaken in accordance with the Construction Requirements and O&M Requirements, the Bidder shall with due diligence carry out all necessary and periodical Tests in accordance with the Construction Requirements and O&M Requirements. The Bidder shall maintain proper record of such Tests and the remedial measures taken to cure the defects or deficiencies, if any, indicated by the Test results.



For SUBONS SOLUTIONS LLP

Director

सहायक (सं. सं.)
बीजल सार्वभूमि सेवा
उनीवाज, बीजल



11 MAR 2023

(e) All Tests shall be conducted in accordance with Construction Requirements. If the Tests are successful and the Project Facilities can be safely and reliably opened for operation, the Bidder shall issue Readiness Certificate. Provided, notwithstanding that certain works or things forming part of Construction Works are not complete, if following Tests, the Bidder determines that the Project Facilities can be safely and reliably opened for operations, the Bidder may issue Provisional Readiness Certificate.

1.21 Project Implementation:

Operation and Maintenance

- (a) The Bidder shall operate and maintain the Project Facilities in accordance with the O&M Requirements.
- (b) The Bidder shall remain solely responsible to meet the O&M Requirements. Design, Build, Operate and Transfer of 5 TPH and 1 TPH solid fuel fired Biomass boiler
- (c) The Bidder shall, during the Active Operations Period;
 - (i) have requisite organisation and designate and appoint suitable officers / representatives as it may deem appropriate to supervise the Project, to deal with BSDSMand to be responsible for all necessary exchange of information required pursuant to this Agreement;
 - (ii) construct, provide and maintain a reasonably furnished site office accommodation at the Proposed Site;
 - (iii) The Bidder shall maintain proper record of all Tests and the remedial measures taken to cure the defects or deficiencies, if any, indicated by the Test results.
 - (iv) conduct all Tests to ascertain compliance with Construction Requirements and O&M Requirements.

1.22 Land Use:

The Concessionaire shall ensure optimum utilisation of the Site and shall not use the same for any purpose unconnected or which is not incidental to the Project or related activities.

1.23 General Obligations

The Concessionaire shall at its own cost and expense:

- (a) investigate, study, design, construct/ renovate, operate and maintain the Project Facilities in accordance with the provisions hereof;
- (b) obtain all Applicable Permits as required by or under the Applicable Law and be in compliance thereof at all times during the Delivery Period;
- (c) comply with Applicable Law governing the operations of solid multi fuel 5 TPH and 1 TPH boiler unit at all times during the Delivery Period;
- (d) procure and maintain in full force and effect, as necessary, appropriate proprietary rights, licenses, agreements and permissions for materials, methods, processes and systems used in or incorporated into the Project;

महाप्रबंधक (सं.सं.)
भोपाल सह-दुग्ध रत्न मण्डल
हनुमानगंज, भोपाल



For SUBONS SOLUTIONS LLP

Director



11/10/2023

- (e) make efforts to maintain harmony and good industrial relations among the personnel employed in connection with the performance of its obligations under this Agreement and shall be solely responsible for compliance with all labour laws and solely liable for all possible claims and employment related liabilities of its staff employed in relation with the Project and hereby indemnifies BSDSM against any claims, damages, expenses or losses in this regard and that in no case and shall for no purpose shall BSDSM be treated as employer in this regard;
- (f) make its own arrangements for construction materials and observe and fulfil the environmental and other requirements under the Applicable Law and Applicable Permits;
- (g) Be responsible for all the health, security, environment and safety aspects of the Project at all times during the Delivery Period.
- (h) ensure that the Project Facilities remain free from all encroachments and take all steps necessary to remove encroachments, if any;
- (i) Pay all Taxes, duties and outgoings, including utility charges relating to the Project Facilities.

1.24 HANDBACK OF PROJECT FACILITIES

The Project is Build own Operate and Transfer (BOOT) of solid fuel multi fuel biomass fired 5 MTPH steam boiler

1.24.1 Ownership

Without prejudice and subject to the Agreement, the ownership of the land of Project, shall at all times remain that of BSDSM.

1.24.2 Bidder's Obligations

1.24.3 Transfer of the movable and immovable assets by the bidder, after Completion of the Contract i.e. 10 Years to the BSDSM

- (a) The Bidder shall at the end of the Contract period hand back vacant and peaceful possession of the Project Facilities to BSDSM and in good operable condition.
- (b) BSDSM may decide to extend the contract for a period with mutual contract; a letter to this effect shall be given by BSDSM. On acceptance of the extension a new contract agreement shall be signed and the work shall continue un-interruptedly with use of same equipment and infrastructure etc.
- (c) All Workshops, Communication arrangements etc. and immovable infrastructure/ facilities: On completion of the contract period, the bidder will transfer All Workshop, Communication arrangements etc. and immovable infrastructure/ facilities to BSDSM, in working conditions, free of cost.

1.25 Purchase and Sale of Steam.

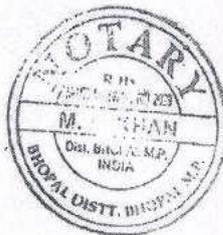
BSDSM hereby agrees to purchase from successful Bidder, and Bidder hereby agrees to sell to BSDSM, all of BSDSM steam requirements.

1.26 Delivery of Steam.

For SUBONS SOLUTIONS LLP

[Signature]
Director

[Signature]
महाप्रबन्धक (अ.न.)
श्रीमान श्री सुरेश चंद्र शर्मा
उपनिर्देशक



23/01/2023

Steam purchased under this Agreement shall be delivered by Bidder to the Steam Delivery Point, at which point title to and risk of loss shall transfer from Bidder to BSDSM. All steam delivered by Bidder shall meet the specifications set forth on Schedule 1 to this Agreement. The Bidder shall adjust the pressure of the steam delivered to BSDSM as and when requested by BSDSM within the range specified in Schedule 1. Bidder shall measure the actual amount of steam supplied to BSDSM using a meter at the Steam Delivery Point in accordance with Article 6.

1.28 Operation/Maintenance of Plant.

Bidder shall operate and maintain the Bidder's plant, or shall cause it to be operated and maintained, in a manner that complies in all material respects with Good Utility Practices, the requirements of CPCB / SPCB and all applicable laws and regulations, permits and insurance requirements. Bidder agrees to operate and maintain the plant, and all other equipment and systems interconnecting with the BSDSM Facility in all material respects in accordance with any applicable manufacturer's specifications. Bidder shall keep records with respect to inspections, maintenance, and repairs thereto consistent with Good Utility Practice. Upon request by BSDSM, Bidder shall make available to BSDSM during Bidder's regular business hours all plans and records of such inspections, maintenance, and repairs.

1.29 Planned Outages.

Bidder may temporarily cease steam production to conduct reasonable, planned maintenance. On or before the Commercial Operation Date, and before the commencement of each additional Service Year, Bidder shall provide to BSDSM a schedule of all outages planned for the following Service Year. If Bidder halts steam production for purposes of conducting planned maintenance, Bidder shall provide to BSDSM written notice of such planned maintenance thirty (30) days prior to commencing the outage. Such notice shall include a reasonable estimate of the anticipated duration of the outage. Once the outage has begun, Bidder shall keep BSDSM informed of the status of the maintenance being undertaken and any changes in the anticipated date on which the Bidder's plant will return to commercial operation. Bidder shall generate Replacement Steam using the Backup Boilers. The Steam Price for all steam during any such period shall be the same as in the service year.

1.30 Unplanned Outages.

If Bidder experiences an unplanned outage, it shall notify BSDSM of the outage as soon as reasonably possible, but in no event later than two hours of becoming aware of such outage, as well as the reason for the outage. The Bidder shall keep BSDSM informed on an ongoing basis of the expected duration of any unplanned outage and any change in the anticipated duration of such outage. In the event of an unplanned outage or reduction in steam output of the Bidder's plant affecting the quantity of steam available for delivery to BSDSM or an extended planned outage, Bidder shall take action to restore the plant to normal operation as soon as possible in accordance with Good Utility Practice. No expenses incurred by Bidder for such purposes shall be included as part of any adjustment to the charges to BSDSM under this Agreement, it being the Parties' intention that all such remedial costs shall be borne solely by the Bidder. Bidder shall generate Replacement Steam using the Backup Boilers. The Steam Price for all steam during any such period shall be the same as in the service year.

For SUBONS SOLUTIONS LLP

Director

महाप्रबंधक (सिद्धि)
मोपल सहजुता संवत् २०७३
हमीरनगर, गीरगढ



12.10.2023

2.3 Taxes and Duties
Taxes and duties will be extra if applicable.

2.4 STARTUP AND TESTING

Bidder shall coordinate with BSDSM schedule for testing of Bidder's plant, and Bidder shall not cause any disruption of BSDSM's operations. Bidder shall be responsible for all fuel costs associated with any use of Bidder's plant before the Commercial Operation Date. BSDSM shall not be responsible to pay for any steam produced by Bidder's plant before the Commercial Operation Date. The Testing shall include all steps necessary to allow BSDSM to determine that the steam delivered by Bidder meets the specifications set forth on Schedule 1 and is otherwise reasonably satisfactory to BSDSM. Upon request, Bidder shall provide BSDSM with a copy of the results of any testing.

2.5 Environmental Compliance

The Concessionaire shall, at all times, ensure that all aspects of the Project Facilities and processes employed in the construction, operation and maintenance thereof shall conform with the laws pertaining to environment, health and safety aspects, policies and guidelines related thereto. The Bidder shall obtain and maintain from time to time all necessary clearances from the CPCB/MPPCB or any other similarly empowered Government Agency and for this purpose shall carry out the necessary environmental impact assessment studies and implement appropriate environment management plans in respect of the Project Facilities.

3. METERING

There shall be two (2) meters located at the Steam Delivery Point. The meters shall be of a type that is commonly utilized by utilities and/or other providers of thermal energy for such purpose and shall be good quality, mass flow meters that are pressure and temperature compensated.

3.1 The Primary Steam Meter shall be a meter installed and maintained by BSDSM at their own expense and shall be owned by and be the property of the BSDSM. Bidder shall also install a Back-Up Steam Meter with its expense. The meters shall be installed in such a manner that they transmit hourly data regarding steam flows.

3.2 Procedure.
The meters installed pursuant to the terms of this Agreement shall be read by Bidder on the last business day of each month. Such readings shall be for the purpose of determining the net steam output delivered to BSDSM since the immediately preceding readings. BSDSM may have a representative witness the readings and

For SUBONS SOLUTIONS LLP

Director



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राजीवगंज, गोपाल

Bidder shall make a good faith effort to coordinate with BSDSM to arrange a mutually convenient time for the readings to occur. Bidder shall keep a record of all information obtained at the time of the readings.

- 3.3 The Primary Steam Meter reading shall be used for billing purposes. In case of any fault in the primary steam flow meter, the reading of secondary flow meter shall be the basis of billing.
- 3.4 Maintenance of meter
The meters shall be maintained immediately for any defect. A written notice delivered at least 48 hours in advance shall be deemed to be a reasonable opportunity for purposes of this provision.
- 3.5 Repair, Replacement of Metering System.
Any repair, replacement, or recalibration of the Primary Steam Meter shall be performed by BSDSM. Bidder shall install a secondary steam flow meter. The secondary flow meter maintained by the Bidder shall include the primary device, pressure and temperature transmitters and a flow totalize /computer. In case of any fault in the primary steam flow meter, the reading of secondary flow meter shall be the basis of billing.

4. INDEMNIFICATION

4.1 Indemnification by Bidder.

In addition to any indemnification provisions located elsewhere in this Agreement, Bidder shall indemnify, protect, defend, and hold harmless BSDSM, its parent, subsidiaries, and affiliated entities, and its and their respective members, directors, officers, employees, from and against any and all claims, liabilities, losses, damages, injuries, demands, actions, causes of action, suits, proceedings, judgments, and expenses, including reasonable attorneys' fees, court costs, and other expenses including, without limitation, those costs incurred at the trial and appellate levels and in any bankruptcy, reorganization, insolvency, or other similar proceedings, and other expenses (collectively, "Indemnifiable Claims") arising from or connected with: (a) any breach by Bidder of any provision hereof or the inaccuracy of any warranty or representation made by Bidder herein, (b) any act or omission to act by Bidder directly or indirectly related to its performance of this Agreement constituting negligence or reckless or wilful misconduct, and (c) any act or omission relating to steam produced by Bidder prior to the passage of title to the BSDSM.

4.2 Indemnification by BSDSM.

BSDSM shall indemnify, protect, defend, and hold harmless Bidder, its parent, subsidiaries, and affiliated corporations, and its and their respective members, directors, officers, employees, and agents (the "Bidder Indemnities"), from and against any and all Indemnifiable Claims arising from or connected with: (a) any breach by BSDSM of any provision hereof or the inaccuracy of any warranty or representation made by BSDSM herein (b) any act or omission to act by BSDSM directly or indirectly related to its performance of this Agreement constituting negligence or reckless or wilful misconduct, and (c) any act or omission relating to steam delivered by Bidder after the

For SUBONS SOLUTIONS LLP


Director



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proceedings which is non-collusive and duly prosecuted by the Concessionaire, and

- (ii) any unlawful, unauthorised or without jurisdiction refusal to issue or to renew or the revocation of any Applicable Permits, in each case, for reasons other than Concessionaire's or the Bidder's breach or failure in complying with the Project Requirements, Applicable Laws, Applicable Permits, any judgment or order of a Governmental Agency or of any contract by which the Concessionaire or the Bidder as the case may be is bound.
- (g) Early determination of this Agreement by dairy for reasons of national emergency or national security
- (h) Any failure or delay of a Bidder caused by any of the sub-clauses (f) and (g) hereinabove, for which no offsetting compensation is payable to the Concessionaire by or on behalf of the Bidder.
- (i) War, hostilities (whether declared or not), invasion, act of foreign enemy, rebellion, riots, weapon conflict or military actions, civil war, ionising radiation, contamination by radioactivity from nuclear fuel, any nuclear waste, radioactive toxic explosion, volcanic eruptions, any failure or delay of a Bidder caused by the events mentioned in this sub clause for which no offsetting compensation is payable to the Concessionaire by or on behalf of the Bidder

5.2 Notice of Force Majeure Event

- (a) As soon as practicable and in any case within 7 days of the date of occurrence of a Force Majeure Event or the date of knowledge thereof, the Affected Party shall notify Independent Consultant and the other Party of the same setting out, inter alia, the following in reasonable detail:
 - (i) the nature and extent of the Force Majeure Event;
 - (ii) the estimated Force Majeure Period;
 - (iii) the nature of and the extent to which, performance of any of its obligations under this Agreement is affected by the Force Majeure Event;
 - (iv) the measures which the Affected Party has taken or proposes to take to alleviate/mitigate the impact of the Force Majeure Event and to resume performance of such of its obligations affected thereby; and
 - (v) Any other relevant information concerning the Force Majeure Event, and /or the rights and obligations of the Parties under this Agreement.
- (b) As soon as practicable and in any case within 5 days of notification by the Affected Party in accordance with the preceding clause (a), the Parties shall along with the Independent Consultant, meet, hold discussions in good faith and where necessary conduct physical inspection/survey of the Project Facilities in order to:
 - (i) assess the impact of the underlying Force Majeure Event,

For SUBONS SOLUTIONS LLP


Director



27 MAR 2023


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- (ii) to determine the likely duration of Force Majeure Period and,
- (iii) to formulate damage mitigation measures and steps to be undertaken by the Parties for resumption of obligations, the performance of which shall have been affected by the underlying Force Majeure Event.
- (e) The Affected Party shall during the Force Majeure Period provide to the other Party and the Independent Consultant regular (not less than weekly) reports concerning the matters set out in the preceding clause (b) as also any information, details or document, which the other Party may reasonably require.

5.3 Performance of Obligations

If the Affected Party is rendered wholly or partially unable to perform any of its obligations under this Agreement because of a Force Majeure Event, it shall be excused from performance of such obligations to the extent it is unable to perform the same on account of such Force Majeure Event provided that:

- (a) due notice of the Force Majeure Event has been given as required by the preceding Clause
- (b) the excuse from performance shall be of no greater scope and of no longer duration than is necessitated by the Force Majeure Event;
- (c) the Affected Party has taken all reasonable efforts to avoid, prevent, mitigate and limit damage, if any, caused or is likely to be caused to the Project Facilities as a result of the Force Majeure Event and to restore the Project Facilities, in accordance with the Good Industry Practice and its relative obligations under this Agreement;
- (d) when the Affected Party is able to resume performance of its obligations under this Agreement, it shall give to the other Party and the Independent Consultant written notice to that effect and shall promptly resume performance of its obligations hereunder, the non issue of such notice being no excuse for any delay for resuming such performance;
- (e) the Affected Party shall continue to perform such of its obligations which are not affected by the Force Majeure Event and which are capable of being performed in accordance with this Agreement; and
- (f) Any insurance proceeds received shall be, subject to the provisions of Financing Documents, entirely applied to repair, replace or restore the assets damaged on account of the Force Majeure Event, or in accordance with Good Industry Practice.

5.4 Termination due to Force Majeure Event

(a) Termination

If a Force Majeure Event, excluding events described under preceding clauses continues or is in the reasonable judgment of the Parties likely to continue beyond a

For SUBONS SOLUTIONS LLP

M. L.
Director

महाराष्ट्र अध्यापक (सं.सं.)
भोपाल स्टाट. दु.मा. र.सं. म.सं.
इ.वी.सं.सं.भोपाल



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period of 120 days, the Parties may mutually decide to terminate this Agreement or continue this Agreement on mutually agreed revised terms. If the Parties are unable to reach an agreement in this regard, the Affected Party shall after the expiry of the stated period of 120 days, be entitled to terminate this Agreement.

Notwithstanding anything inconsistent contained in this Agreement, if a Force Majeure Event is an event described under preceding clauses and the same subsists for a period exceeding 365 days, and then either Party shall be entitled to terminate this Agreement.

Provided that dairy may at its sole discretion have the option to terminate this Agreement any time after the occurrence of any event described under preceding clauses.

Bidder and Dairy shall make reasonable efforts to avoid Force Majeure and to resolve the event or occurrence once it has occurred in order to resume performance. Neither Party shall be entitled to the benefit of the provision of Force Majeure to the extent the performance is affected by any and all of the following circumstances: (i) the sole or contributory negligence of the party claiming excuse; (ii) the Party claiming excuse failed to remedy the condition and to resume the performance of its covenants and obligations with reasonable dispatch; or (iii) economic hardship.

(b) Termination Notice

If either Party, having become entitled to do so, decides to terminate this Agreement pursuant to the preceding clause (a), it shall issue Termination Notice setting out;

- (i) in sufficient detail the underlying Force Majeure Event;
- (ii) the Termination Date which shall be a date occurring not earlier than 60 days from the date of Termination Notice;
- (iii) the estimated Termination Payment including the details of computation thereof and;
- (iv) Any other relevant information.

(c) Obligation of Parties

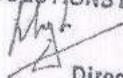
Following issue of Termination Notice by either Party, the Parties shall promptly take all such steps as may be necessary or required to ensure that;

- (i) the Termination Payment, if any, payable by BSDSM in accordance with the following clause (d) is paid to the Concessionaire on the Termination Date and
- (ii) The Project Facilities are handed back to BSDSM by the Bidder on the Termination Date free from all Encumbrances.

(d) Termination Payment

Upon Termination of this Agreement due to a Force Majeure Event, Termination Payment shall be made to the Concessionaire by BSDSM in accordance with the following:

For SUBONS SOLUTIONS LLP


Director



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- (i) If Termination is due to a Force Majeure Event, the Concessionaire shall be entitled to receive and appropriate
 - (a) The 100% equipment value less the proceeds of any amounts under insurance policies and
 - (b) If Termination is due to the occurrence of any event described under preceding clauses BSDSM shall pay to the Concessionaire Termination Payment equal to 100 % of the Book Value as on the Date of Termination Notice. The Concessionaire would also be allowed to appropriate the amounts in the Post Closure Performance Account.
- (ii) If Termination is due to the occurrence of any event described under preceding clause BSDSM shall subject to the certification of Independent Consultant, pay to the Concessionaire, Termination payment equal to 100% of the Book Value as on the date of Termination Notice.
- (iii) Liability for other losses, damages etc.

Neither Party hereto shall be liable in any manner whatsoever to the other Party in respect of any loss, damage, cost, expense, claims, demands and proceedings relating to or arising out of occurrence or existence of any Force Majeure Event.

6. EVENTS OF DEFAULT AND TERMINATION

6.1 Events of Default

Event of Default shall mean either Bidder Event of Default or BSDSM. Event of Default or both as the context may admit or require.

(a) Bidder Event of Default

a) BSDSM at any time may terminate the contract by giving written notice to the bidder.

If the Bidder/ Bidder becomes bankrupt or otherwise insolvent, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to BSDSM.

If the Bidder/ Bidder creates events of default of any of the terms and conditions governing the contract or any clause of the contract including those of operation clauses of house to house collection, deployment of right type of vehicles and compactors, transportation of waste, designated processing & disposal of waste etc.

If it is proved that the Bidder is intentionally and deliberately violating the provisions of the contract.

b) BSDSM requires that the Bidders under this tender observe the highest standards of ethics during the procurement and execution of such Contracts. In pursuance of this policy, BSDSM defines for the purposes of this provision, the terms set forth as follows:

For SUBONS SOLUTIONS LLP

[Signature]
Director

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महाराष्ट्र राज्य न्यायालय
मुंबई न्यायालय
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"Corrupt practice" means the offering, giving, receiving or soliciting of anything of value to influence the action of the public official in the procurement process or in contract execution; and

"Fraudulent practice" means a misrepresentation of facts in order to influence a procurement process or execution of the contract to the detriment of BSDSM, and includes collusive practice among Bidders (prior to or after Tender submission) designed to establish Contract Prices at artificial non-competitive levels and to deprive BSDSM of the benefits of the free and open competition.

c) If the bidder indulges in Corrupt or Fraudulent Practices, it gets disqualified for tendering or BSDSM may at any point of time terminate the contract by giving written notice to the Bidder, even after the work is started, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to the BSDSM

d) In case of failure to clarify or improve the work to the utmost satisfaction of BSDSM, letter of termination will be sent to the bidder.

e) If the order /contract is cancelled / terminated after commencing the work, on account of the reasons and / or failure of the Bidder to perform up to the standard as evaluated, Bidder shall;

* Hand over the entire infrastructure, sheds, cabins built, services provided by the service provider, in the premises given by BSDSM to an authorized representative of BSDSM; without any compensation.

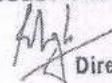
* Hand over vehicles, equipment, procured for use immediately again to an authorized representative of BSDSM; without any compensation.

BSDSM may/shall assign the entire work and its set up to the next willing bidder or any other company or individual for operations of the services along with infrastructure, places and all vehicles and equipment acquired from the Bidder, at the risk and cost of the bidder.

Any of the following events shall constitute an Event of Default by the Bidder ("Bidder Event of Default") unless such event has occurred as a result of one or more reasons set out in this agreement:

- (i) The Bidder has failed to adhere to the Construction Requirements and such failure, in the reasonable estimation of the Independent Consultant, is likely to delay achievement of COD beyond 60 days of the Scheduled Project Completion Date;
- (ii) The Bidder has failed to achieve COD within 60 days of the Scheduled Project Completion Date for any reason whatsoever;
- (iii) At any time during the Concession Period, the Bidder fails to adhere to the Construction Requirements or O&M Requirements and has failed to remedy the same within 60 days;
- (iv) The Bidder is in Material Breach of any of its obligations under this Agreement and the same has not been remedied for more than 30 days;

For SUBONS SOLUTIONS LLP


Director


सहायक (स.स.)
गोपाल सहस्रनाथ संघ गंगा
इटीएम ज.गोपाल



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- (v) Any representation made or warranty given by the Bidder under this Agreement is found to be false or misleading;
- (vi) A resolution for voluntary winding up has been passed by the shareholders of the Bidder;
- (vii) Any petition for winding up of the Bidder has been admitted and liquidator or provisional liquidator has been appointed or the Bidder has been ordered to be wound up by Court of competent jurisdiction, except for the purpose of amalgamation or reconstruction with the prior consent of BSDSM, provided that, as part of such amalgamation or reconstruction and the amalgamated or reconstructed entity has unconditionally assumed all surviving obligations of the Bidder under this Agreement.
- (viii) A default has occurred under any of the Financing Documents and any of the Lenders has recalled its financial assistance and demanded payment of the amounts outstanding under the Financing Documents or any of them as applicable;
- (ix) The Bidder has abandoned the Project Facilities;
- (x) The Bidder has unlawfully repudiated this Agreement or has otherwise expressed an intention not to be bound by this Agreement;
- (xi) The Bidder has suffered an attachment levied on any of its assets which has caused or is likely to cause a Material Adverse Affect on the Project and such attachment has continued for a period exceeding 90 days.
- (xii) The Bidder fails to supply the required steam demand in spite of working of makeup boilers, suitable penalty may be imposed to overcome the incurred losses accrued to BSDSM.

(b) BSDSM - Event of Default

- a) The Bidder may at any times request for termination of the contract if desired on default on the part of BSDSM; such as non payment of bills or resistance from citizens and it does not get resolved by BSDSM, by giving written communication to BSDSM, the Bidder may hand over the vehicles, equipment, bins, and fixed assets created by them to BSDSM.
- b) In case of termination /cancellation of the contract after commencing the work when BSDSM asks to do so on account of BSDSM's inability to continue, all the infrastructure, vehicles , equipment, containers brought by the Bidder may be taken over by the BSDSM; if requested by the Bidder; at the mutually agreed rates.

Any of the following events shall constitute an event of default by BSDSM BSDSM - Event of Default"), when not caused by a Bidder Event of Default or Force Majeure Event:

- (i) BSDSM has failed to make any payments due to the Bidder and more than 180 days have elapsed since such default;

For SUBONS SOLUTIONS LLP

[Signature]
Director

[Signature]

महाराष्ट्र सरकार (राज्य)
श्रीपाल सहकुल सहकारी
इंधन वित्त, कोणार्ज



21 MAR 2023



- (ii) BSDSM is in Material Breach of any of its obligations under this Agreement and has failed to cure such breach within 90 (ninety) days of receipt of notice thereof issued by the Bidder;
- (iii) BSDSM has unlawfully repudiated this Agreement or otherwise expressed its intention not to be bound by this Agreement;
- (iv) BSDSM has unreasonably withheld or delayed grant of any approval or permission which the Bidder is obliged to seek under this Agreement, and thereby caused or likely to cause Material Adverse Effect;
- (v) Any representation made or warranties given by the BSDSM under this Agreement has been found to be false or misleading.

18.1 Termination due to Event of Default

(a) Termination for Bidder Event of Default

- (i) Without prejudice to any other right or remedy which BSDSM may have in respect thereof under this Agreement, upon the occurrence of a Bidder Event of Default, BSDSM shall, subject to the provisions of the Substitution Agreement, be entitled to terminate this Agreement in the manner as set out under this agreement.

Provided however that upon the occurrence of a Bidder Event of Default as specified under this agreement, BSDSM may terminate this Agreement by issue of Termination Notice in the manner set out under this agreement.

- (ii) If BSDSM decides to terminate this Agreement pursuant to relevant clauses, it shall in the first instance issue Preliminary Notice to the Bidder. Within thirty (30) days of receipt of the Preliminary Notice, the Bidder shall submit to BSDSM in sufficient detail, the manner in which it proposes to cure the underlying Event of Default (the "Bidder's Proposal to Rectify"). In case of non-submission of the Bidder's Proposal to Rectify within the said period of 30 days, BSDSM shall be entitled to terminate this Agreement by issuing Termination Notice,
- (iii) If the Bidder's Proposal to Rectify is submitted within the period stipulated therefore, the Bidder shall have further period of 30 days to remedy/ cure the underlying Event of Default. If, however the Bidder fails to remedy/cure the underlying Event of Default within such further period allowed, BSDSM shall be entitled to terminate this Agreement, by issue of Termination Notice

(b) Termination for Event of Default

- (i) Without prejudice to any other right or remedy which the Bidder may have in respect thereof under this Agreement, upon the occurrence of BSDSM. Event of Default, the Bidder shall be entitled to terminate this Agreement by issuing Termination Notice.
- (ii) If the Bidder decides to terminate this Agreement pursuant to preceding clause (i) it shall in the first instance issue Preliminary Notice to BSDSM. Within 30 days of receipt of Preliminary Notice, BSDSM shall forward to the Bidder its proposal to remedy/ cure the underlying Event of Default. In case of non-submission of BSDSM.

For SUBONS SOLUTIONS LLP

[Signature]
Director

[Signature]
महाराष्ट्र सरकार (मंत्रालय)
मोबिल सॉल्यूशंस प्रा. लि.
दिल्ली



21 MAR 2023

Proposal to rectify within the period stipulated therefore, Bidder shall be entitled to terminate this Agreement by issuing Termination Notice.

- (iii) If BSDSM, proposal to Rectify is forwarded to the Bidder within the period stipulated therefore, BSDSM shall have further period of 30 days to remedy/ cure the underlying Event of Default. If, however BSDSM fails to remedy/ cure the underlying Event of Default within such further period allowed, the Bidder shall be entitled to terminate this Agreement by issuing Termination Notice.

(c) Termination Notice

If a Party is having become entitled to do so decide to terminate this Agreement pursuant to the preceding sub article (a) or (b), it shall issue Termination Notice setting out:

- (i) in sufficient detail the underlying Event of Default;
- (ii) the Termination Date which shall be a date occurring not earlier than 60 days from the date of Termination Notice;
- (iii) the estimated termination payment including the details of computation thereof; and,
- (iv) Any other relevant information.

(d) Obligation of Parties

Following issue of Termination Notice by either Party, the Parties shall promptly take all such steps as may be necessary or required to ensure that;

- (i) Until Termination the Parties shall, to the fullest extent possible, discharge their respective obligations so as to maintain the continued operation of the Project Facilities;
- (ii) The termination payment, if any, payable by BSDSM in accordance is paid to the Bidder on the Termination Date; and
- (iv) The Project Facilities are handed back to BSDSM by the Bidder on the Termination Date free from any Encumbrance along with any payment that may be due by the Bidder to BSDSM.

(e) Withdrawal of Termination Notice

Notwithstanding anything inconsistent contained in this Agreement, if the Party who has been served with the Termination Notice cures the underlying Event of Default to the satisfaction of the other Party at any time before the Termination occurs, the Termination Notice shall be withdrawn by the Party which had issued the same.

Provided that the Party in breach shall compensate the other Party for any direct cost/consequences occasioned by the Event of Default which caused the issue of Termination Notice.

(f) Termination Payments

For SUBONS SOLUTIONS LLP

[Signature]
Director

महाराष्ट्र न्यायिक (सं.सं.)
मौजिल राह. मु. न्य संघ फा. १
हरीमंगल, मौजिल



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Upon Termination of this Agreement on account of BSDSM Event of Default, the Bidder shall be entitled to receive from BSDSM, termination payment equal to 100% of the Book Value as on Termination Date and amounts in the Post Closure Performance Account.

Upon Termination of this Agreement on account of Bidder Event of Default, Bidder shall be entitled to receive from BSDSM termination payment equal to 80% of the Book Value as on the Termination Date.

6.2 Rights of BSDSM on Termination

- (a) Upon Termination of this Agreement for any reason whatsoever, BSDSM shall upon making the Termination Payment, if any, to the Bidder have the power and authority to:
- enter upon and take possession and control of the Project Facilities i.e. vehicles, workshop etc. forthwith;
 - prohibit the Bidder and any person claiming through or under the Bidder from entering upon/ dealing with the Project Facilities;
- (b) Notwithstanding anything contained in this Agreement, BSDSM shall not, as a consequence of Termination or otherwise, have any obligation whatsoever including but not limited to obligations as to compensation for loss of employment, continuance or regularisation of employment, absorption or re-employment on any ground, in relation to any person in the employment of or engaged by the Bidder in connection with the Project, and the hand back of the Project Facilities by the Bidder to BSDSM shall be free from any such obligation.

6.3 Accrued Rights of Parties

Notwithstanding anything to the contrary contained in this Agreement, Termination pursuant to any of the provisions of this Agreement shall be without prejudice to accrued rights of either Party including its right to claim and recover money damages and other rights and remedies which it may have in law or contract. The rights and obligations of either Party under this Agreement, including without limitation those relating to the Termination Payment, shall survive the Termination but only to the extent such survival is necessary for giving effect to such rights and obligations.

7. RESOLUTION OF DISPUTES

If a dispute arises under this Agreement, the Parties shall first promptly attempt in good faith to resolve the dispute by negotiation. If such negotiations are unsuccessful, any disputes or claims between the Parties arising out of or relating to this Agreement, or the breach hereof, not settled by negotiation, shall be settled by arbitration in the State of Madhya Pradesh.

8. CONFIDENTIALITY

The BSDSM understands and agrees that, in order to comply with its obligations under this Agreement, from time to time the Bidder may disclose to the BSDSM

For SUBONS SOLUTIONS LLP

[Signature]
Director

[Signature]
महाप्रबलक (र.र.)
भोपाल रा.स.दु.प. संघ गुमा
एकीकरण, भोपाल



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certain information that constitutes confidential commercial information of the Bidder, and as such is maintained in strict confidence by the Bidder. The public disclosure of such information is likely to cause substantial harm to the Bidder by disclosing to others sensitive competitive information concerning the Bidder's costs or other matters. The BSDSM therefore agrees not to disclose any such confidential commercial information, if it is designated by the Bidder as such, to any other person or entity, except (1) its attorneys and consultants on a need to know basis only, (2) to any regulatory agency to which such disclosure is required, but then only after giving prior notice to the Bidder and taking all reasonable steps to obtain confidential treatment of such information, and (3) in response to a subpoena or other mandatory legal process, but then only after giving prior notice to the Bidder and taking all reasonable steps to obtain confidential treatment of such information.

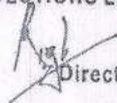
- 8.1 **Entire Agreement.** This Agreement is the final, complete and entire Agreement between the Parties regarding the subject matter hereof, and all prior discussions, negotiations, communications, proposals or agreements, whether oral or written, are hereby superseded. This Agreement may not be modified, altered, or amended in any way except in writing signed by duly authorized representatives of both BSDSM and Bidder.
- 8.2 **Interpretation.** The Parties agree that each Party and its counsel have reviewed this Agreement and the normal rule of construction that any ambiguities are to be resolved against the drafting Party shall not be employed in the interpretation of this Agreement.
- 8.3 **Governing Law.** This Agreement shall be construed in accordance with and shall be enforceable under the laws of India without regard to conflict of laws principles.
- 8.4 **Survival.** Any sums due from either Party that by the terms hereof would be payable, or are incapable of calculation until, after the expiration or earlier termination of this Agreement shall survive and remain a continuing obligation until paid. Any obligations of either Party that by the terms hereof are to be performed after the expiration or earlier termination of this Agreement shall survive and remain a continuing obligation until performed. If any term or provision of this Agreement or the application thereof to any person or circumstance is, to any extent, invalid or unenforceable, the remainder of this Agreement, or the application of such term or provision to persons or circumstances other than those as to which it is invalid or unenforceable, shall not be affected thereby, and each term and provision of this Agreement shall be valid and be enforced to the fullest extent permitted by law.

IN WITNESS WHEREOF, the undersigned have caused this Steam Purchase Agreement to be duly executed, delivered and effective upon execution by both Parties

ARBITRATION:

Any disputes between the parties to the contract, arising out of or relating to the contract, other than those for which the case may be put up to Managing Director, MPCDF Bhopal for resolution. In case of non resolution further action will be taken as per Arbitration Act 1996

For SUBONS SOLUTIONS LLP


Director


महाप्रबंधक (सं.सं.)
भोपाल सहयोग राय मण्डल
हवीरगंज, भोपाल



127 MAR 2023



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AREA OF JURISDICTION:-

For any disputes the area of jurisdiction will be Bhopal (MP)

NAME OF THE WORK:- Contract for Steam Supply by doing Operation & Maintenance (O&M) of 5 TPH (Expendable up to 13 TPH) solid multi fuel fired Biomass boiler on Build Own Operate and Transfer (BOOT) basis for a period of 10 years in our Main Dairy Plant Habibganj Bhopal and 1 TPH capacity boiler at mini dairy plant Betul.

SN	References	Plant	UOM	RATE (in Rs)
1	Consumption of Steam per day (Above 25 MT to less than & equal to 40 MT on bill period average per day)	Main Dairy Plant Habibganj Bhopal	KG of steam	
2	Consumption of Steam per day (Above 1 ton to less than & equal to 3 ton on bill period average per day)	Mini dairy Plant Betul	KG of steam	
3	Rent for back up boiler (During maintenance or breakdown of Biomass Boiler)		Per day per boiler	

IMPORTANTNOTE:

1. Billing period will be average of 15/16 days;
2. GST Extra at applicable rate.

For SUBCONS SOLUTIONS

Rajen Rajen Singh
Director



12 1 MAR 2023

महाप्रबंधक (सं.सं.)
शोपाल सहसुखा संघ भवन
हबीबगंज-भोपाल

FIRST PARTY

SECOND PARTY

AUTHORIZED SIGNATORY

AUTHORIZED SIGNATORY

Sign.....
Name B. K. AKPRA.

Sign..... For BUBONS SOLUTIONS LLP
Director

Post G.M. (P.O.)



Name RAJEEY RAJIAN SINGH

Post DIRECTOR

M BHOPAL

WITNESSES

Witness.1

Witness.1

Sign.....
Name Ami. I. Saxena
Post M (S&S)

Sign.....
Name Pakesh Yadav
Post

Witness.2

Witness.2

Sign.....
Name Seth. Preeti yagi Patel
Post Technician

Sign.....
Name Raghuvir Dubey
Post

IDENTIFIED BY ME
SIGN. Singh
NAME Kundan k. Singh
ADDRESS ampel Hights. C601
Bawadia kalan
Bhopal 462026

ATTESTED

M. K. PAN
NOTARY BHOPAL
(P. 10/10)

1 MAR 2023



RED-MEDIUM

CTE-Expansion

CONSENT NO: ***

PCB ID: 17307

Outward No:118475.14/07/2023
NO: /MPPCB/BPL

Consent No:CTE-58585

To,

The Occupier,

M/s. Bhopal Sahakari Dugdha Sangh Maryadit (Bhopal Dairy Plant),

Habibganj, Bhopal,

City : Bhopal, Tal : Hujur,

Dist : Bhopal (MP)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**Ref:** Your Consent to Establish Application Receipt No. 1276385 Dt. 12/06/2023 and last communication received on Dt.04/07/2023 and Technical presentation dated 03/07/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that based on the submission made as per reference this Board grants Consent to Establish upto 30/06/2028 for setting up of a 5 TPH boiler and associated pollution control facilities in existing premises of the unit at Habibganj, Hujur, Bhopal (MP) and -

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Habibganj, Tehsil: Hujur, District – Bhopal (MP)
Latitude : 23.2263 Longitude : 77.4404
- b. **The capital investment in lakhs:** Rs. 4090
- c. **Product & Production Capacity:**

Product	Qty
MILK PROESSING	4,00,000 Liter/day
Generation of Electricity by D.G. Set (captive use only)	400.000 KVA

Note:

- For any change in above shall require fresh consent from the Board.
- The industry shall adhere to the commitments made during presentation dated 03/07/2023 to achieve emission level of particulate matter 25 mg/Nm³ or less by installing bagfilters in parallel/one standby bagfilter system and other secondary pollution control measures.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified

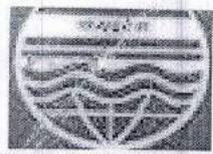
Digitally Signed by : Chandra
Mohhan Thakur,IAS

Date: 14/07/2023 07:58:15 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)

TPAV # 8195M3835W



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 232.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 22.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	*The Occupier shall comply with the standards Notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017.
Suspended Solids	Not exceed	100 mg/l.	
BOD ₅ Days 27 °C	Not exceed	20 mg/l.	
COD	Not exceed	250 mg/l.	
Oil and grease	Not exceed	10 mg/l.	
fecal coliform	Not exceed	1000 MPN/100 ml	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC :	WWG :	Water Source	Remark
1	Boiler Feed	580.000	254.000	Borewell	The unit shall maintain valid permission for use of ground water from competent authority
2	Cooling Water	140.000	20.000	Borewell	
3	Domestic Purpose	80.000	47.000	Borewell	
4	Mnfg Process	40.000	22.000	Borewell	
5	Others	240.000	155.000	Borewell	
		40.000	10.000	Borewell	

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

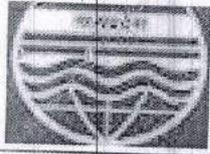
8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless



otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

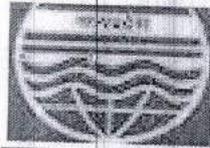
- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The industry shall maintain zero liquid discharge condition by recycling and reusing the treated effluent.
2. The industry shall comply with the direction of Honourable NGT with respect to use of treated water alongwith other issues.

Consent No:CTE-58585



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX (mg/Nm ³)
Boiler	3x2 tones	15	LPG	Dust Collector, Heater/Furnace-Low Sulphur Fuel,	50, -, -
Boiler	5 TPH boiler	30	Bio Briquettes-1.5 TPH	Bag Filter (one standby or in parallel) , Multi Cyclone ,	25, -, -

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

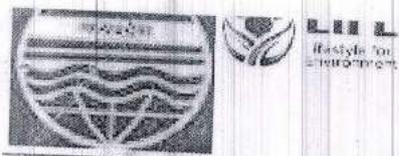
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

Additional Air condition:-

- The industry shall install bagfilters (More than 165 bags) with boiler stack to achieve 25 mg/Nm³ PM and parallel bagfilters will also be installed as committed during technical presentation dated 03/07/2023.
- The industry shall install pneumatic ash handling system with silo, bagfilter, telescopic chute for loading the ash in transport vehicle, ash Moistening system etc to handle ash without creating pollution.
- The industry shall phase out the diesel vehicles with gas or electric vehicle in time bound manner and plan for the same shall be submitted to the board within 01 month from date of issue of this letter.
- The industry shall make well defined arrangements for control of secondary air pollution due to transportation, material storage & handling etc so that the ambient air quality shall remain in prescribed norms.
- Industry shall install/maintain Continuous Stack Emission Monitoring System (CSEMS) stations to monitor stack emission and emissions from the stacks and shall ensure connectivity of CSEMS with Environment Surveillance Center at the HQ of M.P. Pollution Control Board.
- The industry shall install/maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20 X with night vision facility and tamper proof mechanism" at suitable locations to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.
- The industry shall make all necessary arrangements for control of air pollution from all process emission and sources emission.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Record shall be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.
Boiler ash	45 Tonnes/month	Disposed safely and plan of same should be submitted

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:CTE-58585



Additional condition:-

1. The industry shall adopt the circular economy concept in primary and secondary production processes and utilities for environment sustainability point of view as per proposal submitted during presentation and uploaded in XGN.
2. Bhopal is non-attainment town with respect to air pollution hence the unit shall make all efforts to improve the air quality in and around the plant.
3. The industry shall obtain necessary permissions from the other local & district authorities as applicable, for change in layout, land use, safety etc. and submit copies on or before application for CTO.
4. The industry shall submit the plan for plantation within the Bhopal town and around as proposed for carbon sequestration within one month to RO Bhopal.
5. The industry shall comply with the directions/orders issued time to time by NGT/Courts/ MoEFCC/CPCB/MPPCB.

Advisory Conditions: -

1. The management shall obtain & maintain valid NOC from Central Ground Water Board for extraction of ground water.
2. The management shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of Environment Surveillance Centre, M P Pollution Control Board Bhopal for remote surveillance.
3. The management shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing in consultation with expert agency if find suitable).
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions by the competent authority.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 8195M3835W

Consent No:CTE-58585

CCA Compliance Report

Name	M/s. Bhopal Sahakari Dugdha Sangh Maryadit (Bhopal Dairy Plant), Habibganj, Bhopal, City : Bhopal, Tal : Hujur, Dist : Bhopal (MP)
Outward No.	118475, 14/07/2023
Consent No	CTE-58585
Validity	Up to 30/06/2028

Sr. Nos	Consent Condition	Compliance Status																														
1	For any change in above shall require fresh consent from the Board	Agreed																														
2	The industry shall adhere to the commitments made during presentation dated 03/07/2023 to achieve emission level of particulate matter 25 mg/Nm ³ or less by installing bagfilters in parallel/one standby bag filter system and other secondary pollution control measures.	We have installed bag filters in parallel and secondary pollution control measures have been taken . . Bag filters are designed to achieve given standards of emission by MPPCB																														
CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-																																
1	The daily quantity of trade effluent at out fall of the unit shall not exceed 232.00 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 22.00 KL/day	Effluent quantity will be less than 232 kld and sewage quantity will be less than 22 kld																														
2	Trade Effluent Treatment: - The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards- <table border="1" data-bbox="271 996 957 1209"> <tr> <td>pH</td> <td>Between</td> <td>5.5 - 9.0</td> <td>TDS</td> <td>Not exceed</td> <td>200 mg/l.</td> </tr> <tr> <td>Suspended Solids</td> <td>Not exceed</td> <td>100 mg/l.</td> <td>Chloride</td> <td>Not exceed</td> <td>1000 mg/l.</td> </tr> <tr> <td>BOD (Days 20° C)</td> <td>Not exceed</td> <td>30 mg/l.</td> <td></td> <td></td> <td></td> </tr> <tr> <td>COD</td> <td>Not exceed</td> <td>250 mg/l.</td> <td></td> <td></td> <td></td> </tr> <tr> <td>Oil and grease</td> <td>Not exceed</td> <td>10 mg/l.</td> <td></td> <td></td> <td></td> </tr> </table> For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.	pH	Between	5.5 - 9.0	TDS	Not exceed	200 mg/l.	Suspended Solids	Not exceed	100 mg/l.	Chloride	Not exceed	1000 mg/l.	BOD (Days 20° C)	Not exceed	30 mg/l.				COD	Not exceed	250 mg/l.				Oil and grease	Not exceed	10 mg/l.				ETP of adequate capacity having primary , secondary and tertiary treatment facility provided which gives effluent quality as per MPPCB Norms. Analysis report of ETP outlet along with photos are attached as Annex. - I.
pH	Between	5.5 - 9.0	TDS	Not exceed	200 mg/l.																											
Suspended Solids	Not exceed	100 mg/l.	Chloride	Not exceed	1000 mg/l.																											
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COD	Not exceed	250 mg/l.																														
Oil and grease	Not exceed	10 mg/l.																														
3	Sewage Treatment: - The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards- <table border="1" data-bbox="271 1444 893 1635"> <tr> <td>pH</td> <td>Between</td> <td>5.5 - 9.0</td> </tr> <tr> <td>Suspended Solids</td> <td>Not exceed</td> <td>100 mg/l.</td> </tr> <tr> <td>BOD (Days 20° C)</td> <td>Not exceed</td> <td>30 mg/l.</td> </tr> <tr> <td>COD</td> <td>Not exceed</td> <td>250 mg/l.</td> </tr> <tr> <td>Oil and grease</td> <td>Not exceed</td> <td>10 mg/l.</td> </tr> </table>	pH	Between	5.5 - 9.0	Suspended Solids	Not exceed	100 mg/l.	BOD (Days 20° C)	Not exceed	30 mg/l.	COD	Not exceed	250 mg/l.	Oil and grease	Not exceed	10 mg/l.	Sewage treatment plant of adequate capacity provided so as to meet the standards of MPPCB.															
pH	Between	5.5 - 9.0																														
Suspended Solids	Not exceed	100 mg/l.																														
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COD	Not exceed	250 mg/l.																														
Oil and grease	Not exceed	10 mg/l.																														
4	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	Effluent is treated as per MPPCB standards and completely reused in gardening, no discharge outside the factory premises.																														
5	Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray,	Water meter installed, Online monitoring system installed. Photos of the same is attached																														

CCA Compliance Report

process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

as Annex. -II.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC :	WWG :	Water Source	Remark
	Boiler Feed	580.000	254.000		
	Cooling Water	140.000	20.000	Borewell	The unit shall maintain valid permission for use of ground water from competent authority
	Domestic Purpose	80.000	47.000	Borewell	
	Atmng Process	40.000	22.000	Borewell	
	Other	240.000	155.000	Borewell	
		40.000	10.000	Borewell	

6 Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

No change in process and raw material, new boiler is installed for which consent has been obtained

7 All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

ETP and STP maintained properly and its results are within the stipulated limit

8 The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

No construction done in HFL area

9 The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

Effluent plant and monitoring system properly provided

10 **Compilation of Monitoring data-**

Complied as per condition

i Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11 **Recording of Monitoring Activities & Results-**

Monitoring reports records kept as per guidelines.

i The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

- ii
- a. The date, exact place and time of sampling
 - b. The dates on which analysis were performed
 - c. Who performed the analysis?
 - d. The analytical techniques or methods used and
 - e. The result of all required analysis

CCA Compliance Report

iii	If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.	
iv	The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.	
12	Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board	Monitoring reports records kept as per guidelines
13	Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.	Spent oil is sent to authorized recycler.
14	Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.	No floating solids are discharged
15	Disposal of Collected Solid waste/sludge- All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.	Authorization conditions are fully complied and it is sent to Authorized recycler and TSDF
16	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Alternate power arrangement done for running APC devises and ETP.
17	Prohibition of By-pass system of treatment facilities- The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except: a. where unavoidable to prevent loss of life or severe property damage, or b. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	No discharge outside, no hypass arrangement provided

CCA Compliance Report

18	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied
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Additional Water condition:-

1	The industry shall maintain zero liquid discharge condition by recycling and reusing the treated effluent	No discharge is done outside premises
2	The industry shall comply with the direction of Honourable NGT with respect to use of treated water alongwith other issues.	Complied

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1	The applicant shall provide comprehensive air pollution control system consisting of control equipment's as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards: -	All APC devices provided as per proposal submitted, dust collector and bag filter provided, Chimney height as per norms provided.
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Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SO ₂ , NO _x (ug/Nm ³)
Boiler	3x2 tones	15	LPG	Dust Collector, Heater-Furnace-Low Sulphur Fuel.	50, -
Boiler	5 TPH boiler	30	Bit Braquettes-1.5 TPH	Bag Filter (one standby or in parallel) Multi Cyclone.	25, -

2	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <ul style="list-style-type: none"> a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis) c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³ d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³ 	<p>Ambient air monitoring report done regularly and results are within limit. Emission analysis report are attached as Annex. – III.</p>
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3	The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.	Noise level within limit. Noise monitoring report is report attached as Annex. – IV.
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4	Industry/Unit shall provide with each stack port hole with safe platform of 1meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.	Ladder and port hole provided as per guidelines, photos are attached as Annex. – V.
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5	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	Water sprinkling done if required for fugitive emission control
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6	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	Leakages spillages completely checked regularly.
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7	The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises	No odour nuisance due to process in plant.
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8	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	Roads are made pucca .
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CCA Compliance Report

9	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below :-	We have planted trees within plant premises to improve environmental conditions.
Additional Air Condition :-		
1	The industry shall install bagfilters (More than 165 bags) with boiler stack to achieve 25 mg/Nm ³ PM and parallel bagfilters will also be installed as committed during technical presentation dated 03/07/2023.	We have installed bag filters in parallel and secondary pollution control measures are taken. Bag filters are designed to achieve given standards of emission by MPPCB.
2	The industry shall install pneumatic ash handling system with silo, bagfilter, telescopic chute for loading the ash in transport vehicle, ash Moistening system etc to handle ash without creating pollution	. Basic object of this condition is to reduce fugitive emissions during handling of ash . Ash underground storage is provided, quantity of ash is just one tones per day and we will continuously sprinkle water for avoiding fugitive emissions during handling. Thus because of such a small quantity there will not be any emission issues, 15 days' storage capacity underground tank provided, it will be kept moist so as to avoid any emissions. For such a small quantity of ash pneumatic handling system is not practically possible. It is feasible only when quantity of ash is in hundreds of tonnes .
3	The industry shall phase out the diesel vehicles with gas or electric vehicle in time bound manner and plan for the same shall be submitted to the board within 01 month from date of issue of this letter	Dairy is in the process of taking budgetary approvals from government authorities and it will be provided as soon as budgetary approval is obtained
4	the industry shall make well defined arrangements for control of secondary air pollution due to transportation, material storage & handling etc so that the ambient air quality shall remain in prescribed norms.	Water sprinkling will be done regularly to avoid emission due to transportation and handling of material i.e secondary air pollution.
5	Industry shall install/maintain Continuous Stack Emission Monitoring System (CSEMS) stations to monitor stack emission and emissions from the stacks and shall ensure connectivity of CSEMS with Environment Surveillance Center at the HQ of M.P. Pollution Control Board.	it is being installed
6	The industry shall install/maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20 X with night vision facility and tamper proof mechanism" at suitable locations to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.	it is being installed
7	The industry shall make all necessary arrangements for control of air pollution from all process emission and sources emission.	All APC devises provided as per proposal submitted
GENERAL CONDITIONS:		
1	The nonhazardous solid waste arresting in the industry/unit/unit	Non - hazardous waste

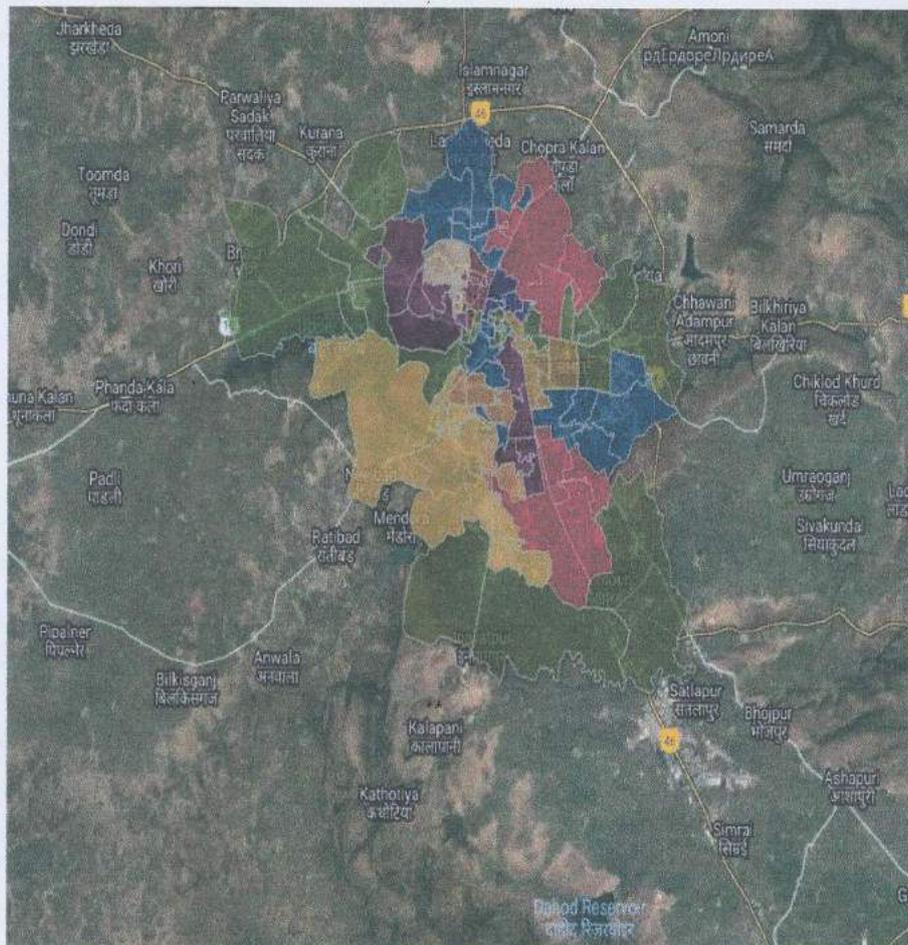
CCA Compliance Report

	<p>premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p> <p>Non Hazardous Solid wastes: -</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 30%;">Type of waste</th> <th style="width: 30%;">Quantity</th> <th style="width: 40%;">Disposal</th> </tr> </thead> <tbody> <tr> <td>Plastic, packing material, wood, card board, paper, paper etc.</td> <td>Record shall be maintained</td> <td>Sale to authorized party/As Per C.P.B. MoEF Guide lines / Others.</td> </tr> <tr> <td>Boiler ash</td> <td>45 Tonnes/month</td> <td>Disposed safely and plan of same should be submitted</td> </tr> </tbody> </table>	Type of waste	Quantity	Disposal	Plastic, packing material, wood, card board, paper, paper etc.	Record shall be maintained	Sale to authorized party/As Per C.P.B. MoEF Guide lines / Others.	Boiler ash	45 Tonnes/month	Disposed safely and plan of same should be submitted	<p>disposed to authorized party , boiler ash disposed of to brick manufacturer</p>
Type of waste	Quantity	Disposal									
Plastic, packing material, wood, card board, paper, paper etc.	Record shall be maintained	Sale to authorized party/As Per C.P.B. MoEF Guide lines / Others.									
Boiler ash	45 Tonnes/month	Disposed safely and plan of same should be submitted									
2.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants</p>	<p>Agreed</p>									
3	<p>This consent / authorization is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.</p>	<p>Noted & Agreed</p>									
4	<p>The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.</p>	<p>Noted & Agreed</p>									
5	<p>Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month</p>	<p>Separate electric meter provided</p>									
6	<p>This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.</p>	<p>All other department permissions are already there</p>									
7	<p>Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.</p>	<p>No balance fees are required</p>									
8	<p>The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation</p>	<p>Agreed</p>									
9	<p>The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.</p>	<p>Separate environmental cell provided. Environmental statement submitted regularly .</p>									

CCA Compliance Report

10	Industry shall obtain membership of Emergency Response Center of the Board if needed.	ERC Membership is not required since no hazardous chemicals are used in our process.
11	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	No false information provided
12	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following: (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Noted & Agreed
13	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Noted & Agreed
Additional condition:-		
1	The industry shall adopt the circular economy concept in primary and secondary production processes and utilities for environment sustainability point of view as per proposal submitted during presentation and uploaded in XGN.	Waste material(Biomass) is used as fuel which is a great example of circular economy and sustainability . GOI is also promoting these materials .
2	Bhopal is non-attainment town with respect to air pollution hence the unit shall make all efforts to improve the air quality in and around the plant	All steps to control air pollution taken
3	The industry shall obtain necessary permissions from the other local & district authorities as applicable, for change in layout, land use, safety etc. and submit copies on or before application for CTO.	No new land is required for this boiler installation, hence no new permissions required
4	The industry shall submit the plan for plantation within the Bhopal town and around as proposed for carbon sequestration within one month to RO Bhopal.	Permission of land is being taken from collector and municipal authorities for plantation
5	The industry shall comply with the directions/orders issued time to time by NGT/Courts/ MoEFCC/CPCB/MPPCB	Agreed
Advisory Conditions: -		
1	The management shall obtain & maintain valid NOC from Central Ground Water Board for extraction of ground water	Not required since water is not taken from ground water
2	The management shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of Environment Surveillance Centre, M P Pollution Control Board Bhopal for remote surveillance	Not required since no ground water abstraction done
3	The management shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing in consultation with expert agency if find suitable).	Rain water harvesting done
4	Potable drinking water shall be used for drinking purposes only.	Agreed
5	Appropriate legal action shall be initiated in case of violation of above mentioned conditions by the competent authority	Agreed

**ACTION PLAN FOR CONTROL OF AIR POLLUTION
IN NON-ATTAINMENT CITY OF MADHYA PRADESH
(BHOPAL)**



M.P. POLLUTION CONTROL BOARD

REGIONAL OFFICE, E-5 PARYAVARAN PARISAR ARERA COLONY BHOPAL - 16

Environmental Quality

Water – Water regime in the city is not exposed to chemical pollution as there is no major (chemical) industrial cluster in the city limits, however the water bodies are exposed to the domestic pollution load. The surface water quality of the lakes in the city falls under B or C category when compared with the standards laid in the IS 2296 (1982) as these water bodies are located in the dense urban areas and are dependent on rains. Nevertheless water supply in part of the city is being sufficed from the upper lake after conventional treatment. Ground water quality in the city is moderate.

Air: No major industrial or agriculture activities are being carried out in the city limits. The nearest major Industrial area Mandideep (District Raisen) is located at about 15 Km from the city boundary.

The only Industrial Activities being carried out within the city limits are:

- a) Govindpura Industrial Area (most of the units are fabricating units)
- b) Unit of BHEL (no major source of air pollution)
- c) Unit of Sanchi Dugdha Sangh – (the unit has switch over fuel from furnace oil to LPG in the boiler)

The hot-spots identified with respect to the congested traffic zones include:

- a) Hamidia Road
- b) Bairagarh
- c) Kolar Road
- d) Hoshangabad Road
- e) M.P. Nagar

The ambient air quality of the city is being monitored by the Regional Office M.P. Pollution Control Board Bhopal at following 06 points:

1. Hamidia Road
2. Arera Colony
3. Kolar Road
4. Bairagarh
5. Barkaullaha University Hoshangabad Road
6. Govindpura Industrial Area

The monitoring results and the trends from 2014 - 2018 are presented in TABLE 1-2.

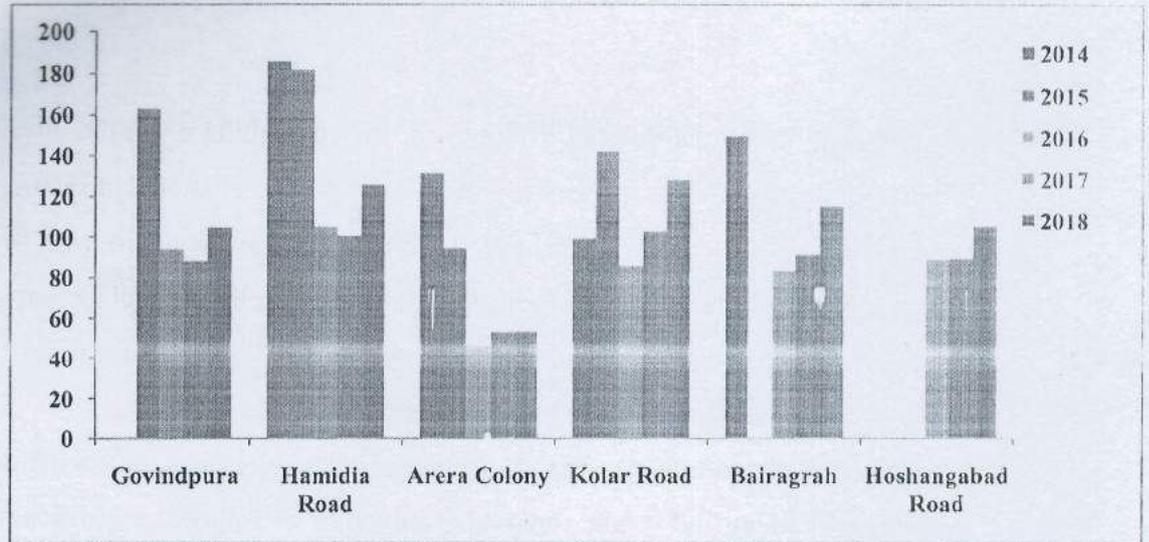
TABLE - 1
Annual Average value of PM₁₀ (Microgram / m³)

Station	Year				
	2014	2015	2016	2017	2018
	PM10	PM10	PM10	PM10	PM10
CETP Govindpura, Bhopal	150	163.1	94.2	88.2	104.7
Mrignayani, Hamidia Road Bhopal	185.9	181.9	105	100.8	126.3
Paryavaran Parisar, Bhopal	131.5	94.8	46.7	53.5	53.6
Kolar Thana, Kolar Road, Bhopal	99.2	142.4	86.1	103	128.4
Main Road Hemu Kalani, Bairagrah, Bhopal.	-	-	83.4	91.3	115.4
Near B.U. Hoshangabad Road, Bhopal.	-	-	89.1	89.3	105.3

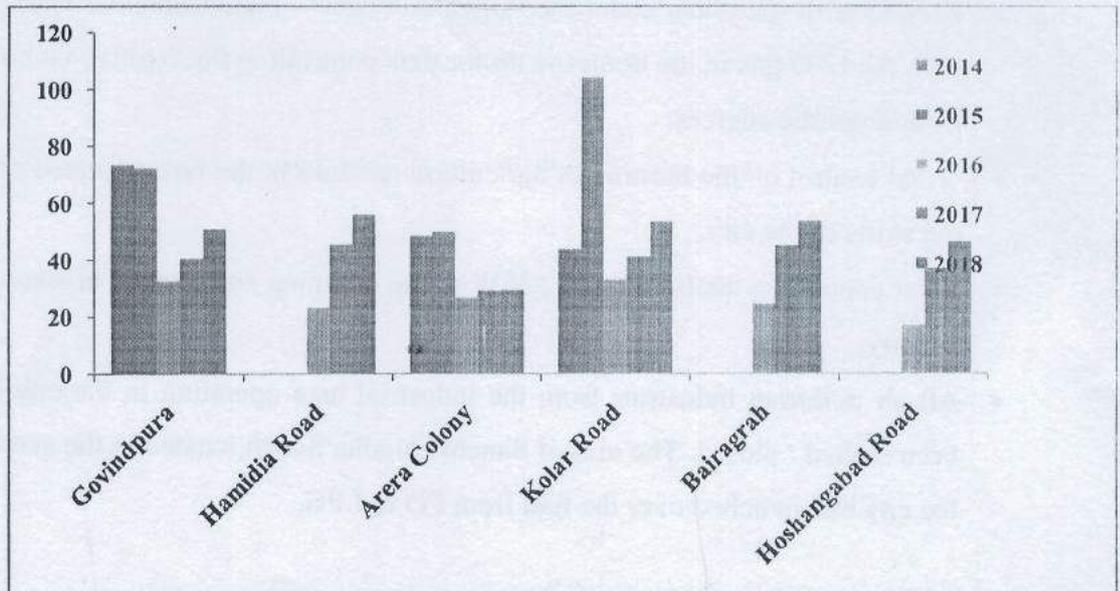
TABLE - 2
Annual Average value of PM_{2.5} (Microgram / m³)

Station	Year				
	2014	2015	2016	2017	2018
	PM2.5	PM2.5	PM2.5	PM2.5	PM2.5
CETP Govindpura, Bhopal	73.3	72.2	32.6	40.5	50.6
Mrignayani, Hamidia Road Bhopal	-	-	23.1	45.2	55.6
Paryavaran Parisar, Bhopal	48.3	49.7	26.7	29.3	29.5
Kolar Thana, Kolar Road, Bhopal	43.6	104.3	32.9	41.3	53.4
Main Road Hemu Kalani, Bairagrah, Bhopal.	-	-	24.6	44.9	53.7
Near B.U. Hoshangabad Road, Bhopal.	-	-	16.9	37	46.4

PM₁₀: Trends from 2014 -2018



PM_{2.5}: Trends from 2014 -2018



The results reveal that the concentration of gaseous pollutants viz. SO₂ and NO_x has always remained within the limits as prescribed in the standards. The concentration of particulate matter has shown higher values at some instances. The apparent cause for higher particulate matter in the air is traffic of the city and

to some extent the infrastructure development activities going on in the city. It is also noteworthy to state that several long-term as well as short-term infrastructure development activities under the smart city project are also in progress in the centre part of the city occasionally resulting in the increase in particulate matter in ambient air. A gradual improvement in the air quality is observed from 2014 onwards with implementation of various plans such as:

- Execution of the plans for traffic management of the city, these plans include – widening of identified roads, removal / reduction of rotaries, construction of fly-over bridges / cable bridges, regular PUC check-up camps, synchronization of signal lights etc.
- Execution of the plans under the 'Ujwalla Yojna' - replacement of fossil fuel with the LPG gas in the domestic sector thus controlling the fugitive emissions from domestic sources.
- Total control on the burning of agriculture residues in the farms located on the out skirts of the city.
- Total control on the burning of MSW at the dumping site located at Bhanpura Khanty.
- All air polluting industries from the industrial area operating in the city have been shifted / closed. The unit of Sanchi Dugdha Sangh located in the centre of the city has switched over the fuel from FO to LPG.

Here it is noteworthy to state that the ambient air quality of the city is continuously observed to be improving for last 02 years and the same is expected to improve further with execution of various plans as proposed in this report.

1. BACKGROUND

- 1.1 Central Pollution Control Board vide its letter dated 01.07.2016, identified Bhopal as "Non Attainment City" and issued directions u/s 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 to ensure the time bound action on various "Action Points", in order to improve the Air quality of Bhopal so as to confirm the prescribed standards.
- 1.2 In compliance to the above directions issued by CPCB, the department of environment Govt. of M.P. organized a meeting on dated 16-09-2016 under the Chairmanship of Chief Secretary of Govt. of M.P. Secretaries from various stake holder departments were present in the meeting.
- 1.3 A Committee was formed by the Chief Secretary Govt. of M.P. under the chair of Bhopal Divisional Commissioner comprising members from various stake holder departments. To streamline & identify the exact actions required meetings were called by the Divisional Commissioner Bhopal. Later administrative order was issued by the Divisional Commissioner constituting the district level committee to review the executions and finalize the action plan pertaining to left out works with different departments. Since, November 2016 four collective meetings have been conducted, in addition to the same continuous inter-action with the concerned officers of ^{**}respective departments is being observed to update the compliance status.

2.0 NGT Case No. 681/2018

- 2.1 Hon'ble National Green Tribunal, Central Zonal Bench, New Delhi, in the matter of original application no. 681/2018 (*News Item Published in the "Times of India" authored by Shri Vishwamohan Titled "NCAP with multiple timelines to clear Air in 102 cities to be released around August-15"*) passed an order on 08/10/2018. The para 14 & 15 of this order are relevant to comply. In para 10 of the above order, it is stated that CPCB

has identified Bhopal city as non attainment city for pollutant PM_{10} parameter exceeding the prescribed norms.

- 2.2 That in para 08 of the above order, it is mentioned that CPCB gave presentation before Hon'ble Green Tribunal on 05.09.2018 and the data of air quality from 2011-2015 were considered in the above presentation and thus on the basis of air quality data for year 2011-15, Bhopal city has been considered as non attainment city by CPCB.
- 2.3 In para 15 (i, ii, iii, iv & v), Hon'ble National Green Tribunal has issued following directions:-
- i. *All the states & Union Territories with Non Attainment Cities must prepare appropriate action plans within 02 months aimed at bringing the standards of air quality within the prescribed norms within 06 months from date of finalization of the action plan.*
 - ii. *The Action Plans may be prepared by six-member committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called Air Quality Monitoring Committee (AQMC). The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries concerned or their counterparts in Union Territories by ensuring intra-sect oral co-ordination.*
 - iii. *The Action Plans may take into account the GRAP, the CAP and the action plan prepared by CPCB as well as all other relevant factors. The Action Plans may be placed before the Committee as directed in direction no. vi. The Action Plan will include components like identification of source and its apportionment considering sectors*

like vehicular pollution, industrial pollution, dust pollution, construction activities, garbage burning, agricultural pollution including pollution caused by burning of crop residue, residential and indoor pollution etc. The action plan shall also consider measures for strengthening of Ambient Air Quality (AAQ) monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools, colleges and other academic institutions and awareness programmes.

- iv. The Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.*
- v. The Action Plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, industrial emissions and population density, extent of construction and construction activities etc. The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc. Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment.*

After several meetings with stake holder departments and based on the information furnished on the completed/ on-going/ proposed activities an action plan with compliance status has been prepared and finalized so as to attain the air quality of Bhopal City as per the prescribed standards. The same is submitted with this report.

Action Plan for Non-Attainment City, Bhopal, as per Hon'ble NGT Principal Bench, New Delhi
Case No. OA 681/2018 Order dated 08.10.2018

Source group	Action	Implementation period (short/mid/long-term)	Responsible agency(ies)	Works to be done	Time target for implementation	Work already completed/Remark
Vehicles	1. Restriction on plying & phasing out of 15 years old commercial diesel driven vehicles.	Mid	Transport Department	The order to restrict about plying and phasing out of 15 years old commercial diesel driven vehicles is required to be issued.	12 months (policy matter-decision at govt. level)	1. Transport Department, Govt. of MP has issued notification dated: 24/11/2010 and has phased out the public service vehicles (Buses), which are older than 15 years. 2. Transport Department, Govt. of MP has issued draft notification dated: 01/03/2018 and has disallowed permission for to the School / Education Institution vehicles older than 15 years from

<p>4. Good traffic management re-direction of traffic movement to avoid congestion.</p>	<p>Mid</p>	<p>Traffic Police / Smart City Project</p>	<ul style="list-style-type: none"> • 327 buses and 20 bus routes are being placed in the city. • Inter-city bus services on 208 routes with 110 buses are under planning in the city by the BCI.I • 05 Km long cycle track is under 	<p>01 month</p> <p>--</p> <p>--</p>	<p>police is conducting regular PUC camps at various locations in the city. During the period from April 2017 to October 2018 total 2243 vehicles have been checked.</p> <ol style="list-style-type: none"> 1. Integrated Traffic Management System comprising cameras and control systems has been set up at 21 sites/junctions by the Smart City Project Bhopal. 2. BCLL has been constituted to provide public transport to the city population. 587 buses on 16 routes have been deployed by the BCLL. About 15000 passengers are benefitted with the service every day. Thus reducing the use of personal vehicles and improving the air quality of the city. CSE study also supports these facts. 3. 12 Km Cycle track has been constructed. Under public bike sharing 300 cycles have been
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				construction under smart city project.		placed at 80 cycle-stands in the city 450 cycles shall be placed on these stands. 4. Rotaries on squares are under re-construction with advice of the safety experts. 5. In light of the above executions CSE in its study has declared Bhopal as the least air polluted city.
6. Ban on registration of Diesel driven auto rickshaw / tempo.	Short	Transport Department	--	--	--	Diesel operated tempo and auto rickshaw are not issued permit in the municipal limit of the city.
7. Promotion and operationalization of E-rickshaw.	Mid	Transport Department	200 no. of E-rickshaws more to be deployed.	April 2019	300 No. E-rickshaw has already been placed on the road.	
8. Development of Multi-layer parking.	Long	Municipal Corporation, UD & HD & District	Work pertaining to 02 more multi-layer parking is in	--	Multi-level parking at 02 most congested area has already been constructed & operational.	

			Administratio n	progress.		
9. Retrofitting of particulate filters in diesel driven vehicles,	Mid	Transport Department	After finalization of the policy the department shall implement on ground	December 2019	Matter shall be taken up with the transport department.	
10. Checking of fuel adulteration,	Short Regular activity	District Adm. & Oil Companies.	--	--	Regular checking of fuel adulteration & random monitoring of fuel quality are done by the Food & Civil Supplies department.	
11. Monitoring on vehicle fitness	Short Regular activity	Transport Department & Traffic Police	--	--	Is being done by the RTO on regular basis. RTO has appropriate facilities for the same.	
12. Periodic calibration test of vehicular emission monitoring instrument.	Short Regular activity	MPPCB & Transport Department	--	--	PCB get the calibration of all the vehicular monitoring instruments periodically. PCB carry out sudden inspection of the PUC centres established by the RTO.	

Road dust	1. Regular cleaning of road dust.	Short Regular Activity	Bhopal Municipal Corporation	02 more such sweeping machines are under procurement under the smart city project.	March 2019	<ul style="list-style-type: none"> • Entire city is being cleaned up through manual sweeping on regular basis. Special squad of employees has been deployed for the same. Provision of 03 times cleaning has been made in the commercial areas of the city, whereby road dust is cleaned along with the other municipal solid wastes. • Municipal Corporation & smart city project are operating two road sweepers to clean the road dust on major roads of the city. • In view of the need 02 more road sweepers are under procurement by the Smart City Project.
2. Water spraying on road through tankers.	Mid Regular Activity	Bhopal Municipal Corporation	--	--	<ul style="list-style-type: none"> • Foot-path & other public places are being washed using raw water as per the requirement. • Wet cleaning is covered in the mechanical sweeping being 	

						procured by the Smart City Project.
3. Construction of road shoulders & pavements	Long Regular Activity	Municipal Corporation & Road Construction Department.	--	--		<ul style="list-style-type: none"> The work pertaining to construction and repair of the shoulders / pavements is progress.
4. Tree plantation along the roads.	Long Regular activity	Bhopal Municipal Corporation	--	--		<ul style="list-style-type: none"> No of trees planted in the current year 36000.
5. Development of green belt in open areas, gardens, park / community places, Schools & Housing societies.	Long Regular activity	Municipal Corporation	--	--		<ul style="list-style-type: none"> In city 86 parks / gardens have already been developed and maintained by Municipal Corporation. Housing Societies & Schools are encouraged to develop green areas. Smart City Project is developing Green Master Plan for the city.
6. Introduction of	Long	Bhopal	--	--		<ul style="list-style-type: none"> Fountains have already been

	water fountains at major traffic intersection / golumber circle		Municipal Corporation			placed on the busy squares (Mata Mandir, Polytechnic Square & 07 No. bus stop) of the city. Construction of fountains on some other squares is under progress. • Vertical Gardens have been developed on the main roads of the city.
Construction Activities	1. Covering of Construction site	Short Regular activity	Bhopal Municipal Corporation & Building Construction Deptt.	--	--	Is being complied. Bhopal Municipal Corporation has issued administrative orders in this regard. Building permission section has inserted a condition in this regard and the same is being monitored by them.
	2. Transportation of construction material like sand, soil, stone chips etc. in covered system.	Short Regular activity	Transport Department, Distt. Adm. & Traffic Police	--	--	Is being complied. Bhopal Municipal Corporation has issued permanent administrative orders in this regard. Provision of penalty has been laid for violation of the orders.
	3. Restriction on	Short	Bhopal	--	--	Is being complied. Bhopal Municipal

	storage of construction material along the road.	regular Activity.	Municipal Corporation		Corporation has issued permanent administrative orders in this regard. Provision of penalty has been laid for violation of the orders.
Biomass and garbage burning	1. Restriction on open burning of Municipal Solid Waste, Bio-mass, Plastic, horticulture waste etc.	Short regular activity.	Bhopal Municipal Corporation	Waste to Energy Plant (23 MW) using MSW is under installation at Adampur Chchawani Bhopal by the BMC	<ul style="list-style-type: none"> • Bhopal Municipal Corporation has issued administrative orders banning the burning of polythene and other waste in open. There is provision of penalty in case of any violation. • Waste to Energy Plant (23 MW) is under installation for disposal of MSW of the city. • A bio-methanization plant to get bio-gas and compost from vegetable waste (capacity: 5 T) has been installed at Bittan Market. • 03 bio-methanization plants to get bio-gas and compost have been installed at temporary transfer stations. • Compost plant along with the

						remediation & capping work is in progress at the old MSW dumping site located at Bhanpura. <ul style="list-style-type: none"> MSW is being collected from door-to-door. Covered vehicles have been deployed for transport of the MSW. For disposal of garden waste construction of compost pits in societies is in progress.
2. Immediate lifting of solid waste generated from de-silting and cleaning of municipal drains for its disposal	Short Regular activity	Bhopal Municipal Corporation	--	--		Vehicles have been deployed for lifting of silt and solid waste being generated from the open drains.
3. Transportation of municipal solid waste, construction	Short Regular activity	Bhopal Municipal Corporation	--	--		Permanent orders have been issued by the BMC for disposal of C & D waste as per the provisions of the rules with provisions of fee/ penalty.

	material and debris in covered system	Long	District Adm. & Oil companies		Only LPG is being promoted for use in the eateries, restaurants & domestic purposes of the city. Under PMUY 74925 LPG Gas Connections have been provided to weaker sections in the city by OICL and BPCL.
Industries	4. Ensuring promotion and use of cleaner fuel for commercial purposes like local dhaba / eateries and domestic use	Short Regular activity	MPPCB	--	<ul style="list-style-type: none"> ➤ Total emission generating industries in the Govindpura Industrial Area and other parts of the city - 27 Nos. ➤ These industries have adequate APCD.
	1. Installation and operation of air pollution control devices in industries.	Short Regular activity	MPPCB	--	Is being complied.
	2. Ensuring emission standards in industries.	Short Regular activity	MPPCB	--	

Strengthening of AAQ Monitoring	3. Adoption of cleaner technology in brick kilns.	Mid	MPPCB	--	--	No brick kilns are working in the city limits.
	4. Shifting of polluting Industries	Long	MPPCB & Industry Department	--	--	Presently not required.
	5. Ban on Polluting Industries	Short	MPPCB & Ind. Deptt.	--	--	Presently not required.
	1. Installation of four CAAQMS at Bhopal.	Mid	MPPCB	A. 02 CAAQMS station under CSR funds of CPSU through CPCB. B. 02 CAAQM stations under State Govt. financial assistance.	March 2019	Presently Ambient Air Quality is being monitored at 06 locations in the city limit through air samplers. The daily monitoring results is being displayed on public domain of PCB and on the LED screens at TT Nagar Stadium, Smart Poles and Traffic Police poles. The results are also broadcasted through WhatsApp messaging.

	2. Source apportionment studies	Long	MPPCB	December 2019	Proposal for study under process.
Public Awareness	1. Issue of advisory to public for prevention and control of air pollution	Short Regular Activity	MPPCB & District Administration.	--	MPPCB issues advisory on various occasions as may be required.
	2. Involvement of School and other academic institution in awareness program	Mid Regular Activity	MPPCB	--	MPPCB has organized 131 awareness programs in the city as well as in adjoining districts during last three years.
Others	1. Compliance of guidelines on DG set and action against violation	Short Regular Activity	MPPCB and Bhopal Municipal Corporation	--	<ul style="list-style-type: none"> • With 24 hours power supply in the city the use of DG set has reduced to great extent. • Only DG Sets conforming Environmental Norms & guidelines are permitted for use.

	2. Help line to oversee non-compliances on afore said issues	Short Regular Activity	MPPCB & Bhopal Municipal Corporation	--	--	<ul style="list-style-type: none"> In last 02 years action against 04 DG sets have been taken (03 removed & 01 up-graded as per norms) <p>Bhopal Municipal Corporation helpline is provided as: 18002330014 MPPCB RO Bhopal- 0755-2466392 and E-mail: romppcb_bpl@rediffmail.com (displayed in the web-site)</p>
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GOVERNMENT OF MADHYA PRADESH
DIRECTORATE OF BOILERS, BHOPAL

Valid up to 30.06.2024

No. P/PO/01/2023

FORM - V

[(REGULATION 381 (C)]

PROVISIONAL ORDER UNDER SECTION 9 OF THE BOILERS ACT OF 1923

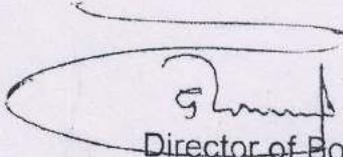
Shri Bharat Arora, General Manager,
M/s Bhopal Sahkari Dugdha Sangh Maryadit
Bhopal Dairy Plant, Habibganj, Bhopal (M.P.)

are hereby permitted to use the Package Boiler (Registry No.-), Boiler rating 169 square meters made by M/s.Mishra Boilers Pvt. Ltd. Ludhiana- 2023 and bearing Maker's no MBPL/SPD5/056 at maximum pressure of 21.00 kgs. per square cm. pending the issue or refusal of a certificate within six months from the date here of 01.01.2023 to 30.06.2024 after which period this order will become void.

Remarks:- 1. To offer for Steam test before expiry of P.O. i.e. 30.06.2024
2. To steam in direct charge of certified B.A. in all shift
3. To provide PRDS after out let of new header drawing No. NTE/SPL/270.

Fee Rs.5100/- paid on dated 26.11.2023

Dated at Bhopal on 01.01.2024


 Director of Boilers
 Bhopal, M.P.
 Director of Boilers
 Madhya Pradesh Bhopal

N.B. - This order must be produced on demand by any authorized person and surrendered to the Director of Boilers on receipt of orders



मध्य प्रदेश MADHYA PRADESH

AA 769490

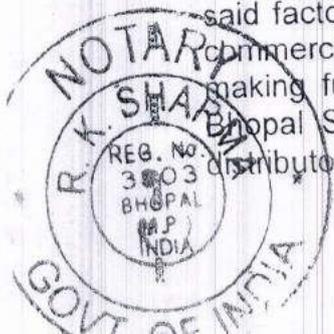
MOU FOR SUPPLY OF COMMERCIAL LPG THROUGH CYLINDERS

MOU made on at Bhopal between M/s HINDUSTAN PETROLEUM CORPORATION LIMITED, a Company incorporation under the Companies Act, and having its Registered Office at 17, Jamshedji Tata Road, Mumbai 400 020 and having Marketing Headquarters Office at Hindustan Bhawan, 8, ShoorjiVallabhdasMarg, Ballard, Mumbai 400 001 and a Regional Office at INDORE (hereinafter referred to as "HPCL", such expression shall, unless repugnant to the context or meaning thereof, be deemed to include successors & assigns) of the ONE PART.

AND

M/s Bhopal Sahkari Dugdh Sangh a M.P. government undertaking under the Companies Act, 1956, and their Registered Office Bhopal (hereinafter referred to as "BSDS" which shall, unless repugnant to the context or meaning thereof, be deemed to include its and assigns) of the OTHER PART.

WHEREAS the "Bhopal Sahkari Dugdh Sangh" has manufacturing Unit of Dairy product and having intension to install heat treatment and to use LPG for steam production at Bhopal located near Habibganj Railway Station, Bhopal hereinafter referred as industry and requires Liquefied Petroleum Gas for commercial use of the said factory have requested HPCL to supply LPG in cylinders. The requirement of commercial LPG by industry is approximate 50 M.T./ Month. As HPCL distributor is making full investment, if the off-take be less than average of 20 MT/month, M/s Bhopal Sahkari Dugdh Sangh has to pay rental of 10000/- per month to HPCL distributor.



Handwritten signatures and initials at the bottom right of the document.

WHEREAS HPCL is in the business of refining crude oil and marketing petroleum products. Liquefied Petroleum Gas (LPG) throughout India and is willing to supply LPG to the mentioned industry.

WHEREAS "Bhopal Sahkari Dugdh Sangh" and HPCL respectively mutually agree to purchase and sell LPG the following agreed terms and conditions.

PREFERRED CUSTOMER/ SUPPLIER STATUS

Bhopal Sahkari Dugdh Sangh" agrees to buy their full requirement of LPG for the above Industry from HPCL. HPCL agrees to supply their full requirement of LPG effective date of this MOU for 10 years mutually agreed terms and conditions & the same can be extended to another period of 10 years mutually agreed terms & conditions. During currency of this MOU, Bhopal Sahkari Dugdh Sangh shall guarantee, of not procuring LPG from any other source.

2.0 PERIOD & EXTENSION OF PERIOD

2.1 This MOU shall come into force from the date, month the year mentioned herein above.

2.2 This MOU shall remain valid and be subsisting for Ten year, unless terminated earlier as per Clause II hereinafter provided.

2.3 If any parties hereto should desire an extension of the period of MOU beyond agreed period, it shall notify to the other party within three months before the expiry, whereupon the period shall be extended on such terms and conditions as may be mutually agreed.

2.4 We will Hand over the Plant & Machinery at the cost of 20 % Erection & commission Extra after Ten year. If services extended for another Five year new M.O.U. to be sign.

3.0 QUANTITY AND PRODUCT USE

3.1 HPCL shall supply to the "BSDS" their full requirement of LPG per month.

3.2 It is agreed by both the parties that they shall abide by the directives/ policy of the Government of India as may be issued and applicable from time to time on supply and end use of the LPG covered under this MOU.

4.0 SPECIFICATIONS OF LPG

4.1 LPG supplied by HPCL will conform to BIS: 4576-1978 specifications and HPCL assures the consistency in quality and quantity of LPG supplied during the entire tenure of the MOU.

The cylinders will be weighed when entered to the BSDS premises and will again be weighed when returned after use. All invoices will be made on actual consumption as per the weight difference.

5.0 INFRASTRUCTURE

5.1 HPCL undertakes to provide deposit free cylinders for the said industry subject to minimum five rotations of such cylinders in a month. HPCL Distributor also intended invests on supply & erection of complete LOT system along with Manifold, vaporization unit, LPG Burner for Boiler including Civil Works & will provide LPG pipe line to inlet point of Boiler heat treatment for water steam heating purpose. The 2 Nos (one Stand By)



Control Panel, M.S. Pipe Line, Manifold 2 X 60 No (One No Stand By) LPG Burner, Stand, Adopter etc. Flame Proof Power supply up to control panel & Earth pit will be provided by BSDS.

5.2 During the subsistence of this MOU, the cylinders along with complete vaporizations system will remain the exclusive property of HPCL Distributor. The fact that HPCL Distributor has put up the LPG cylinders & installation at its own cost and expenses shall under no circumstances give it right to the "Bhopal Sahkari Dugdh Sangh". The Bhopal Sahkari Dugdh Sangh will only be in constructive possession of the cylinders & system.

On premature termination of the MOU, the "Bhopal Sahkari Dugdh Sangh" will have to hand over stack of HPCL equal no. of cylinders as had been handed over to them from time to time during the currency of the MOU. Any shortfall in no. of cylinders shall be compensated by industry to HPCL as per the prevailing penal deposit rates. Also whatsoever investment (physical assets) has made by M/s HPCL distributor at premises includes Vaporizer, Manifold etc. will be taken back from M/s BSDS premises.

6.0 TRAINING AND OPERATIONS

6.1 HPCL shall train person nominated by "Bhopal Sahkari Dugdh Sangh", at least once a year, on all safety precautions, handling/ operation of all the facilities.

7.0 INSURANCE

7.1 Our Distributor M/s Mahaveer Gas Agency shall arrange for insurance at their own cost and expense for the facilities and the LPG stored in the cylinders storage. Such insurance will also cover adequate public liability also under the Public Liability Insurance Act, 1991 and amendments thereafter if any with authorized insurance company CAR Policy.

7.2 Sum insured Rupees 62.0 Lacs Plant & Machinery Gas Cylinder Public Liability, Third Party, fire, Theft, Natural Calamity, etc.

7.3 Personal accident (Maximum 5 Person) Rupees 1.0 Lac for Each person each event

7.4 Medical Expense Rupees 15.0 / - Per Event Maximum Limit per person Rupees 1.0 Lac as per policy.

8.0 DELIVERY

8.1 HPCL shall supply LPG to the said premises by our services provider at Habib Ganj Bhopal i.e. by ND distributor M/s. Mahaveer Gas agency Mandideep / Bhopal who shall be coordinating for equipment in/out and collections etc. HPCL shall not be responsible for any in-transit risk and it shall be the responsibility of service provider / distributor to arrange for any in- transit insurance, etc. "Bhopal Sahkari Dugdh Sangh" to cooperate in smooth transaction of cylinders to our distributor.

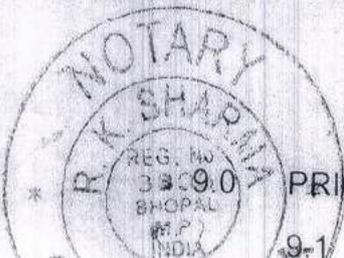
9.0 PRICE

9.1

The price of LPG covered under this MOU is Rs. 145/-

TA
SH.
REG. No.
3303
BHOVAL
(M.P.)
INDIA

OF 11



Distributors at Bhopal, who will bill to you as per industry rate, covering product cost including taxes and other applicable charges, as informed by HPCL from time to time. (Rate are include cylinder FOR at site weight unloading & loading of Empty cylinder). The bill shall be raised on supply basis and payment towards same to be made to our Distributors in advance.

11.0 FIRE PROTECTION

11.1 Provision shall be made for an adequate supply of water & fire protection system in the LPG installation area. The application of water may be hydrant, hoses and mobile equipments, fixed monitor etc. The same shall be scope of BSDS.

12.0 TERMINATION

12.1 Notwithstanding anything herein contained, if either party shall resolve or be ordered to be wind up (except in case of merger or amalgamation), this MOU shall automatically, but without prejudice to the rights and obligations arising or that have arisen under this MOU.

12.2 The Company as well as buyer (here referred as consumer) shall be at the liberty to terminate this contract at any time by giving 60 days notice in writing as per terms & conditions of the said agreement.

13.0 FORCE MAJEURE

13.1 HPCL shall not be liable for any claim for any loss, damage or compensation whatsoever arising out of failure to carry out the terms of this MOU on account of events such as rebellion, civil mutiny, commotion, riot, fire explosion, flood, cyclone, strike, lockout, lightening, earthquake, or other Acts of God, or due to restraints or regulation of any State or Central Government or Statutory or Local Authority, expropriation or confiscation of property, whereby HPCL is directly affected and after having exhausted all the possibilities to overcome the situation claim the benefits of this clause. HPCL shall formally notify the same in writing and make its best Endeavour to resume performing its normal obligations, as soon as possible after cessation of such Force Majeure event.

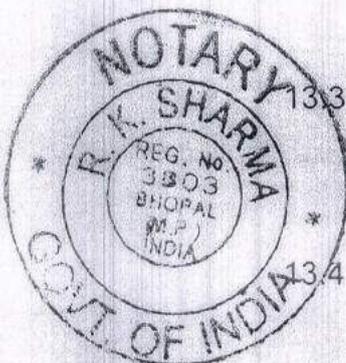
13.2 In the event of a Force Majeure situation affecting HPCL and during its continuance, HPCL shall curtail supply of LPG to buyers in a chronological order, that is, for LPG supply MOUs entered into after the date of signing of this MOU, HPCL would first supply the LPG requirement in this complex and then only supply other Buyers with whom the MOUs were signed for.

13.3 The party claiming Force Majeure shall give notice to the other party of any event of Force Majeure as soon as reasonably practicable but not later than Fifteen (15) days after the date on which such party claims Force Majeure.

13.4 The party claiming Force Majeure shall give notice to the other party of the cessation of the relevant event of Force Majeure, as soon as practicable after becoming aware of the same but not later than Fifteen (15) days after such cessation.

14.0 Settlement of disputes/arbitration

"All disputes and differences shall be resolved mutually. However if the Parties fail to mutually resolve the disputes or differences within 30 days then the same shall be referred to a Sole Arbitrator to be appointed with mutual consent of ED LPG of HPCL and CEO of



BSDS. If the Parties fail to mutually appoint a sole arbitrator within 30 days, the aggrieved party may take appropriate steps for appointment of the Sole Arbitrator as per the Arbitration and conciliation Act, 1996. The Award of the Sole Arbitrator shall be final and binding on the Parties to the Agreement. The Arbitrator may give a composite or separate Award(s) in respect of each dispute or difference referred to him and may also make interim award(s) if necessary. The fees of the Arbitrator and expenses of arbitration, if any, shall be borne equally by the Parties unless the Sole Arbitrator otherwise directs in his award with reasons. Subject to the aforesaid, the provisions of the Arbitration and Conciliation Act, 1996 or any statutory modification or re-enactment thereof and the rules made there under, shall apply to the Arbitration proceedings under this Clause. The Contract shall be governed by and constructed according to the laws in force in India. The Parties hereby submit to the exclusive jurisdiction of the Courts situated at Bhopal for all purposes. The Arbitration shall be held at Bhopal and conducted in English language."

15.0 CORRESPONDENCE AND NOTICES

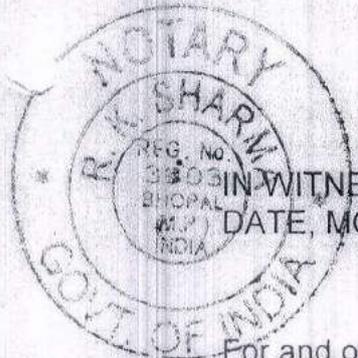
Any correspondence and notices related to this MOU shall be directed as follows:

To:

SRM, INDORE LPG RO,
HINDUSTAN PETROLEUM CORPORATION LTD.
P.O. RAHUKHEDI, INDORE

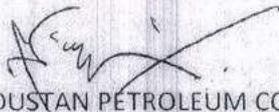
To:

CHIEF EXECUTIVE OFFICER
BHOPAL SAHKARI DUGDH SANGH
BHOPAL,
DISTRICT BHOPAL.



IN WITNESS WHEREOF THE PARTIES HERETO HAVE SIGNED THIS MOU, THE DATE, MONTH AND YEAR FIRST ABOVE WRITTEN AT INDORE.

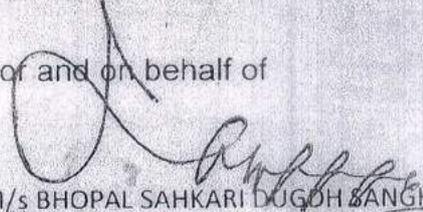
For and on behalf of


HINDUSTAN PETROLEUM CORPN.LTD.
ABID KHADRI-SRM, ILRO

IN THE PRESENCE OF

ABID KHADRI
Sr. Regional Manager and Duly
Constituted Attorney
HINDUSTAN PETROLEUM CORPORATION LTD.
INDORE LPG REGIONAL OFFICE

For and on behalf of


M/s BHOPAL SAHKARI DUGDH SANGH
Er. ALAM KHAN

Authorized Signatories

ATTESTED

GSTIN - 23AAAAB0221D1ZW



भोपाल सहकारी दुग्ध संघ मर्यादित

BHOPAL SAHAKARI DUGDHA SANGH MARYADIT

(मध्यप्रदेश सहकारी सोसायटीज अधिनियम 1960 के अधीन पंजीकृत)

भोपाल डेरी प्लांट, हबीबगंज, भोपाल - 462024 म. प्र. (भारत)
 BHOPAL DAIRY PLANT, HABIBGANJ, BHOPAL - 462024 M.P. (INDIA), PBX(0)0755
 2478250, 51 52 53
 FAX No. (0755) 2450896, E-mail : bsdsim@gmail.com, sanchi.bhopal@gmail.com

Ref NO.: 66/IM/76-C()/BSDS/2024

Date 03/01/2024

To,

M/s Mahaveer Gas Agency
 LIG 174, Indra Nagar Mandideep
 GST NO. : 23AASFM2061P1ZU
 Mob : 9893971043
 Email :



Sub. : Purchase Order

Purchase Under Scheme. :

Ref. : ILRO/PJ/LPG/2023/01/B

Dear Sir / Madam,

With reference to subject cited above, we are placing our purchase order as under:-

SNNo.	Item	Qty	Rate / Unit (INR)	Total Value (INR)	Dis Amt	Amt After Dis
1	L.P.G. gas cylinder	1530 (Nos)	4405.00	6739650.00	0.00	6739650.00
Total						6739650.00

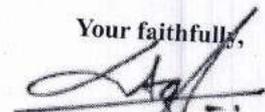
Terms And Conditions :-

1. Price basis: FOR Bhopal dairy, inclusive of all taxes & duties, loading/unloading included.
2. Price escalation clause applicable during delivery subject to HPCL price list revision.
3. Gas Cylinder BIS & IS. Cylinder- sealed.
4. Delivery Sch: To be supplied wef.01.01.2024 to 31.01.2024 (for 31 days)
5. Please acknowledge & arrange to dispatch the gas immediately. Cylinder should be scale packed with all safety precautions.
6. Payment: 100% Against Delivery.

Department Remark : Engineering

** This document is digitally signed & approved through thumb impression.
 ** Note: For further verification kindly use QR code.

Your faithfully,


 Vijay Agarwal
 In Charge(Purchase)

Copies to :-

1. Engineering
2. Finance
3. General Store

BILL/CASH MEMO

MAHAVEER GAS AGENCY

Auth. ND Distributors - Hindustan Petroleum Corp. Ltd.
 LIG-174, Indra Nagar, Mandideep Dist-Raisen-462046 (M.P.)
 Ph.: 07480-401402 | E-mail :mahaveergasagency@yahoo.in
 Mob.: 9893971043, 9827264629

GSTN:- 23AASF2061P1ZU
 Explosive Lic. No. G/CC/MP/06/1039 (G26556)

To, Bhopal. Sahakari. DUGDH. Sangh

3013

Bill No. 2023-24/

Place mayyadil. Bhopal

Date 05/01/2024

GSTIN No. 23AAAAA0221D1ZU

PO No. _____

Date _____

S.No.	Particulars	HSN Code	Unit	Qty.	Rate	Amount	
						Rs.	P.
1	LPG Filled 19.0 kg Cylinder	27111900					
2	LPG Filled 47.5 kg Cylinder	27111900	Nos	273	3733=05	10,19,122=65	
3	LPG Filled 5 kg Refill Cyl.	27111900					
4	LPG Filled 5.0 kg Full Cyl.	27111900					
Date 01/01/2024 - Ch no - 2394 - 07 03/01/2024 - Ch no - 2508 - 02 05/01/2024 - Ch no 2523 - 64 Total 273 Nos							
						Raised UPA=27	
Total						10,19,122=65	
CGST@ 9%						91721=04	
SGST@ 9%						91721=04	
G. TOTAL						12,02,565=00	



Vehicle No. MP04HB6973
MP04-K6763

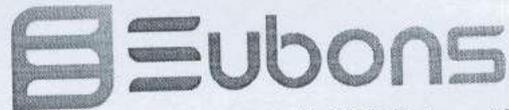
Rs. in words Twelve Lakh. Two thousand five hundred and sixty five Rupees only

- Goods once sold will not be taken back.
- Payment made within 7 days otherwise interest will charged @ 24% per annum.
- Subject to Bhopal Jurisdiction Only. • E.&O.E.

For **MAHAVEER GAS AGENCY**

[Signature]
 05/01/2024

38
05/01/24



Registered Office - 306, Foundation Towers, Sector 11, CBD Belapur, Navi Mumbai, Maharashtra
 Contact number: +91-8898057122 Email Address: subonsolutions@gmail.com

19th Jan 2024

To
 MPPCB
 Paryawaran Parishar
 Bhopal

Subject : Ash Utilisation Plan
Reference : 5 TPH Agro waste Briquette Fired Boiler at Bhopal Dairy, Habibganj

Dear Sir

All the dairies do not have constant demand. Bhopal dairy also have the same. The maximum demand is 3 MT per hour and minimum is 1 MT per hour. The dairy uses maximum steam when it manufactures products while for liquid milk pasteurization the steam demand is very less. Moreover, the total steam requirement of the dairy is not more than 45 MT per day.

ASH MANAGEMENT –

For 45 MT of steam, the daily biomass fuel requirement will be around 12 MT which corresponds to the daily ash generation @7% of biomass briquette fuel which will be 840 Kg per day. For such a low quantity of ash generation we have designed mechanical conveying system instead of pneumatic conveying.

Mechanical system with underground silo for storage of ash for further disposal – The ash collected in boiler bed, air pre heater, cyclone and bag filter shall be conveyed to ash storage silo. The ash will be sprayed with water sprinklers. Ash silo shall be of holding capacity of 15 days of ash generation. Before loading the trolley, the ash will be conditioned with water using water sprinkling system in the storage silo to ensure that ash is wet. The trolley used for transportation of ash will be fully covered. The collected ash will be disposed for land filling, sold and will be used for manufacturing organic compost.

We are additionally having conclusive discussion with leading MPPCB authorized ash management company to take care of ash disposal also. We commit that we will take care of the ash disposal as prescribed and advised by MPPCB.

Thanks and regards

FOR SUBONS SOLUTIONS LLP

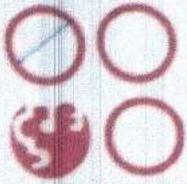
Rajeev Singh
 Authorised Signatory



Rajeev Singh
 CC : CPCB, Paryawaran Parishar, Bhopal

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 601, AMPLE HEIGHTS, BAWADIA KALAN, BHOPAL, MP - 462026

GSTIN - 23AAAAB0221D1ZW



भोपाल सहकारी दुग्ध संघ मर्यादित

BHOPAL SAHAKARI DUGDHA SANGH MARYADIT

(मध्यप्रदेश सहकारी सोसायटीज अधिनियम 1960 के अधीन पंजीकृत)



भोपाल डेरी प्लांट, हबीबगंज, भोपाल - 462 024 म. प्र. (भारत)
 BHOPAL DAIRY PLANT, HABIBGANJ, BHOPAL-462 024 M.P. (INDIA) PBX(0755) 2478250, 51,53
 FAX No. (0755) 2450896, E-mail : bsdsim@gmail.com, sanchi.bhopal@gmail.com

Ref. 218

/BSDS/Engg./2024/ Bhopal,

Date: 28/03/2024

To,

The Director (Environment)

Madhya Pradesh Pollution Control Board

E-5, Arera Colony Paryavaran Parisar,

Bhopal (M.P.)

Subject : Technical details of equipments installed for APCD for the 5 TPH biomass briquette fired boiler installed in the dairy premises

Dear Sir

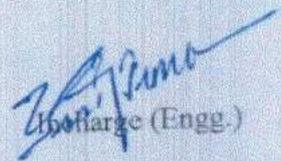
This is with reference to the above. Please find as under the technical details of equipments installed for APCD with the new 5 TPH biomass briquette fired boiler installed in the dairy premises:

1. **Bag Filter** – There are two bag filters installed in parallel to each other to ensure redundancy of the system and continued online of the system in case of maintenance of any of the bag filter. The brief technical details of each of the bag filter is as below:
 - A. **PRIMARY BAG FILTER** - model no – mebf-210-160-4000, online, pulse jet, size – mm – 800 x 800 x 150, no of filter bags – 210, no of pulse valve – 14, filter bag – 100% pure pte needle felt, pte membrane, fabric make – imported cloth - c&r fab make, bag size – mmxmm – dia x length – 160 x 4000, cage – 210 x 4000, rotary air lock, max gas volume – 20000 m³/hr.
 - B. **SECONDARY BAG FILTER** - model no – gpj-168-400, online - pulse jet – vi, gross area – 338 sq meter, no of filter bags – 168, no of pulse valve – 12, filter bag – woven glass with acid resistant finish and epte membrane, fabric make – wg74pm, length – 4000, cage – 155 x 4000, rotary air lock, max gas volume – 20000 m³/hr.
2. **CYCLONE** – multi cyclone arrangement – two towers each of dia – 910 mm, length – 3000 mm, material - ms plate, ralv – 2 nos for ash disposal, collected in drum from duct attached with ralv, water sprinkling system in the drum.
3. **STACK – LENGTH** – thickness of plate – 5 mm, material – ms, 30000 mm, top dia – 600 mm, bottom dia – 900 mm, 2 nos square port hole 100 mm, platform at height – 10050 mm from bottom, width of platform – 900 mm, ladder – spiral from bottom to platform.

4. **HRU** – 1150 mm dia, length – 3000 mm, ash collection hopper with damper attached for disposal, water tubes – 86 nos, shell thickness – 5 mm
5. **ASH PIT WITH WATER SPRINKLING SYSTEM** – 2500 mm length x 2000 mm width x 2000 mm depth, concrete, water sprinkling arrangement, closed from above with ms plate
6. **OEMS** - Dyna Charge Particulate Monitor, Make: Auburn FilterSense, LLC, USA, Model: PM 1-T, Transmitter, 4-20mA Loop Power Resolution and Range: 5 pA, Range 0 to 5000 pA (0-100mg/m³ max), Probe Length: 16" to 18" Standard SS316, Process Mount: Quick Clamp, 1.5 in. with Mounting Kit, Process Temperature: 13°F to 450°F (-25 °C to 232 °C), Max Process Pressure: Full Vacuum to 10 PSI(0.69 Bar)

The technical details received from the vendors are attached for perusal

Thanking you


S. P. Singh (Engg.)

15th Jan 2024

To
CPCB
Paryawaran Parishar
Bhopal

Subject : 5 TPH Agro waste (biomass) Briquette fired Boiler Overview
Reference : 5 TPH Agro waste Briquette (biomass) fired Boiler at Bhopal Dairy,
Habibganj

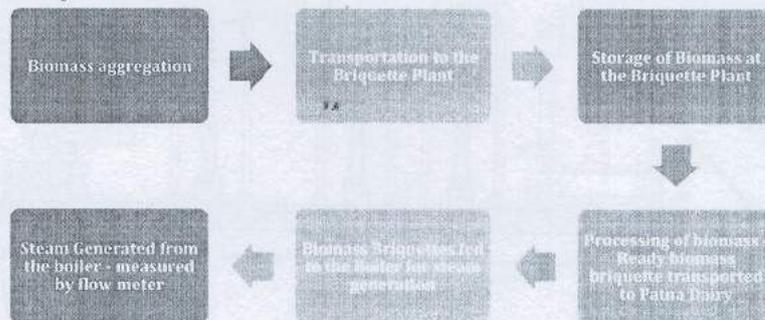
Dear Sir

Subons Solutions LLP has contracted with Bhopal dairy (Sanchi) to supply steam by erecting and commissioning 5 TPH briquette fired boiler. The CTE has been given by MPPCB and the boiler is erected as per the guidelines of MPPCB.

A biomass briquette boiler operates on the principle of biomass combustion, where biomass briquettes are burned to generate heat. The combustion process involves the release of energy stored in the briquettes, producing hot gases and ash. The generated heat is then used to produce steam or hot water for industrial usage.

Working Principle - Biomass for Steam Generation

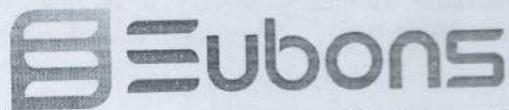
The process flow is represented below –



Flow diagram of the Aggregation, Processing and Supply of Biomass to Supply of Steam

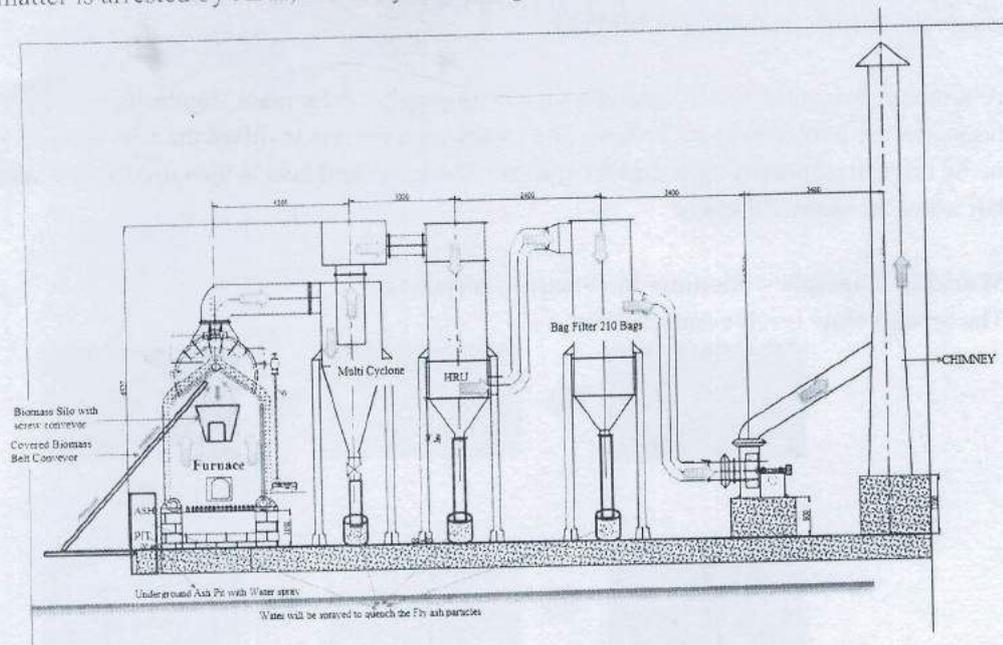
- The biomass briquette is manufactured in the briquette plant which is in rural area for availability of raw material. The manufactured briquette is transported at the boiler place of operation and is stored in briquette storage area
- The biomass briquette is then fed into the furnace by closed belt conveyor. The belt conveyor takes the briquette to a Silo from where the briquette is slowly pushed in the furnace by screw conveyor.

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- The briquette fed into the furnace is then burnt with the help of FD fan and ID fan. The ID fan pulls the hot gases to different water tubes and then finally to chimney.
- Steam is generated in the steam drum. From the steam drum the steam is supplied to the dairy by steam header in between to control and safer operation of the boiler.
- The hot gases pass through the water tubes, steam drum, Multi cyclone, APH (Air Pre Heater), Bag Filter and then finally to air from Chmney.
- In between, the heat is recovered by water tubes, steam drum and APH and the particulate matter is arrested by APH, Multi Cyclone, Bag Filter



Key Components:

1. Fuel Storage and handling system:

The biomass briquettes are stored in a designated area and fed into the boiler through a feeding system. Proper handling ensures a continuous and controlled supply of fuel for efficient combustion

2. Combustion chamber:

This is the primary space where biomass briquettes are burned. The chamber is designed to optimize combustion efficiency, ensuring complete burnout of the briquettes and minimizing emissions.

Implementing emission control technologies, such as filters and scrubbers, can help minimize air pollutants and ensure compliance with environmental regulations.

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3. Heat Exchange System:

The heat generated during combustion is transferred to water, producing steam or hot water. The heat exchange system typically consists of tubes or pipes through which the hot gases pass, transferring their thermal energy to the water

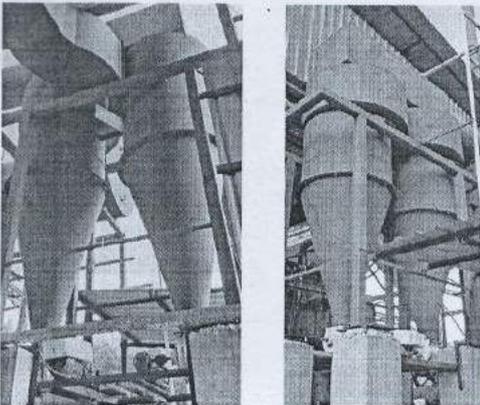
4. Steam Distribution System:

The steam produced is then distributed to various points of use by steam header and steam line

Subons Solutions LLP has used all the necessary Air Pollution Control devices as per the guidelines of CTE given by MPPCB.

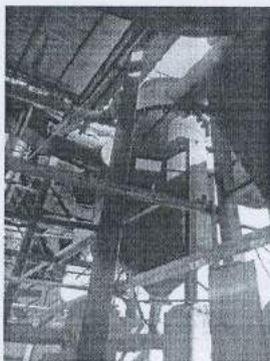
MEASURES AND IMPLEMENTATION FOR ARRESTING / MINIMISING THE PARTICULATE EMISSION AND ASH GENERATION MANAGEMENT AND OTHER MEASURES AS SUGGESTED BY MPPCB

- 1: **MULTICYCLONE** – Just after the flue gas comes out after the air tubes of boiler.



A multi-cyclone filter / multi-cyclone dust collector / cyclone separator, is installed to remove particulate matter (dust and other solid particles)

2. **AIR PRE HEATER (APH)** –



Installed after Multi Cyclone to utilize the heat of flue gas and also to arrest the dust particles going after the multi cyclone.

Subons

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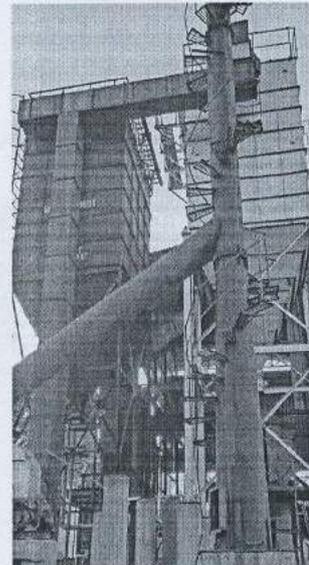
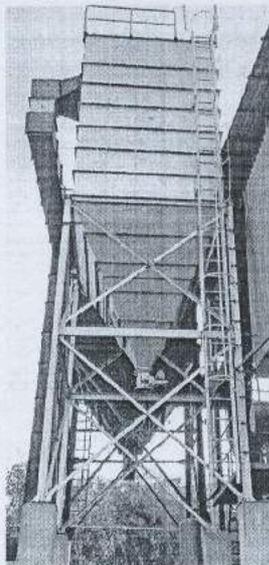
3. Bag Filter –

Bag Filter is installed after the APH to further arrest the dust particles if any after APH. The no of high-quality bags in the primary bag filter is 210 and the bag filter is capable to ensure to below 25 mg / NM3 particulate emission. The secondary bag filter is installed for redundancy and is in parallel with 168 high quality bags. In case primary bag filter is in maintenance then secondary is operational.

Bag Filter (1) – 210 bags

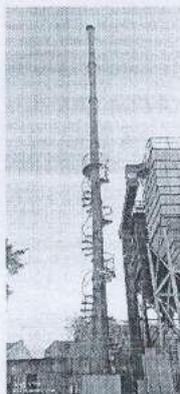


Bag Filter (2) - 180 bags



Bag filters with higher no of bag filters are installed to ensure less than 25mg particulate emission

4. Chimney –

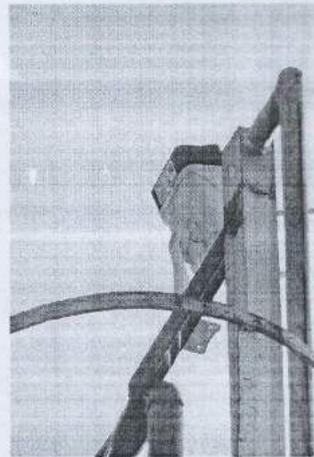


Chimney height – 30
meter with monitoring
platform

OMS installed



Online CCTV system installed

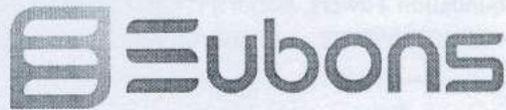


Subons is in touch with MPPCB for connecting both the devices to MPPCB server.

5. Storage and feeding - The biomass briquette will be stored beside the feeding area and will be covered by tarpoline. A shed will be built for briquette storage. The fuel storage area will be having a storage capacity of 7 days. The biomass briquette will be conveyed by covered belt conveyor which will feed a Silo installed for onward feeding in the boiler furnace with the help of screw conveyor.
6. Blowdown water – It is sent to a concrete storage tank for further use in plantation
7. Softener water – Taken from dairy
8. **ASH MANAGEMENT / SECONDARY POLLUTION** – The ash collected in boiler bed, air pre heater, cyclone and bag filter shall be conveyed to Ash Storage Pit which is underground pit where there will be water sprinkle quenching system so that ash is wet all the time. Ash pit has a holding capacity of 7 days of ash generation. The ash will directly go into a MS Silo installed in the Underground Ash Storage Pit. Once it is filled, it is lifted and conveyed with the help of pulley and mechanical system for loading on to a fully covered trolley.

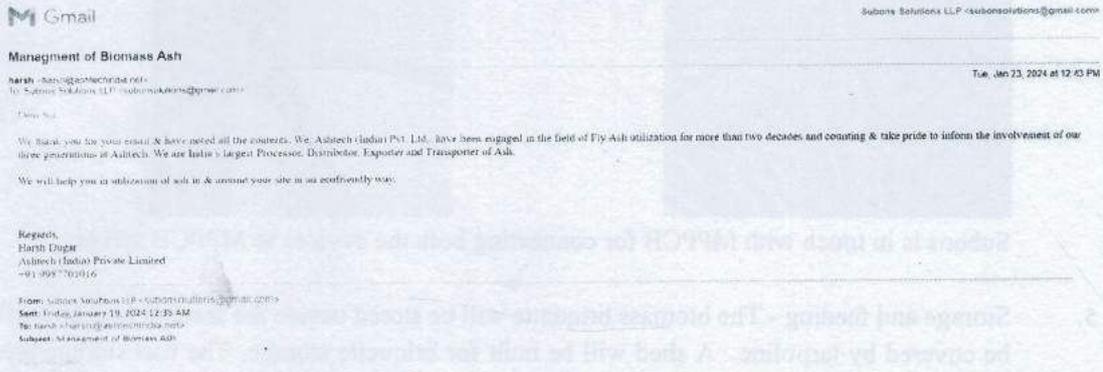
The steam generation in the dairy is fluctuating and depends upon the process requirement. When the product is manufactured, then only it requires 3 MT per hour steam, while most of the day the flow rate is below 2 MT per hour or even less. **The rate of briquette feeding per hour and steam generation per hour depends upon the consumption of steam by the dairy per hour. The total steam generation in the dairy is around 40 MT per day which converts to 10-12 MT of biomass briquette and 700-900 kg of ash per day.**

The ash will be used for land filling around the boiler which is low lying area, will be used for manufacturing compost and will be sold.



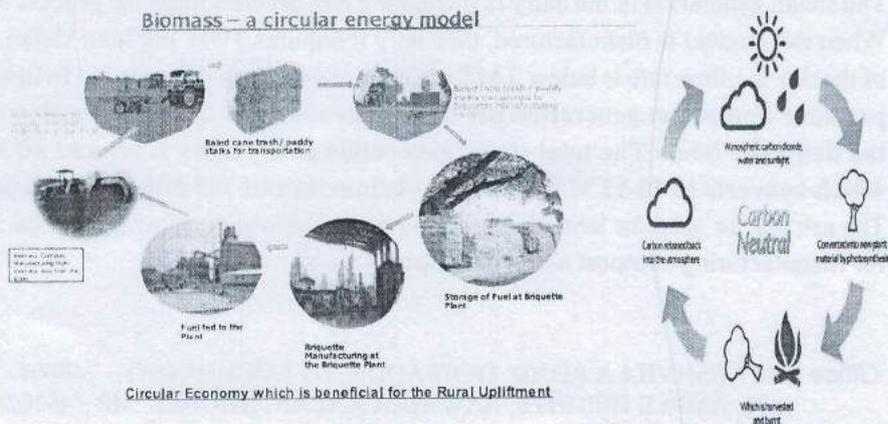
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We are additionally having conclusive discussion with leading MPPCB authorized ash management company Ashtech (India) Pvt. Ltd. to take care of ash disposal also. Ashtech (India) Pvt. Ltd. has agreed to take care of the ash disposal by Subons at Bhopal. The correspondence and email confirmation from the company is as under for your perusal.



Further, we like to submit that, biomass briquettes are an eco-friendly and renewable source of energy derived from organic materials such as agricultural residues, and other biomass. These briquettes can be efficiently utilized in a biomass briquette boiler, offering a sustainable alternative to traditional fossil fuels. Biomass is a renewable energy source, and utilizing biomass briquettes promotes sustainable energy practices, reducing dependence on fossil fuels. **Biomass combustion releases carbon dioxide, but the carbon is part of the natural carbon cycle. As long as new biomass is grown to replace what is burned, the overall carbon footprint is reduced compared to fossil fuels.** Biomass briquettes provides an eco-friendly solution for the disposal of agro waste. Moreover, biomass briquettes are often more cost-effective than traditional fossil fuels, making them an attractive option for businesses and industries looking to reduce energy costs.

BIOMASS IS CARBON NEUTRAL AND THE MODEL ACT AS CIRCULAR ENERGY MODEL



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Few Illustration of chemical analysis as fuel for alternative energy source

Biomass	Ultimate analysis (wt%)				HHV ^a (MJ/kg)	Density (kg/m ³)	x	y	z	Percentage conversion of carbon
	C	H	N	O						
Bagasse	43.8	5.8	0.4	47.1	16.29	111	3.65	5.8	2.94	81
Coconut coir	47.6	5.7	0.2	45.6	14.67	151	3.97	5.7	2.85	72
Coconut Shell	50.2	5.7	0	43.4	20.5	661	4.18	5.7	2.71	65
Coir pith	44	4.7	0.7	43.4	18.07	94	3.67	4.7	2.71	74
Corn Cob	47.6	5	0	44.6	15.65	188	3.97	5	2.79	70
Corn stalks	41.9	5.3	0	46	16.54	129	3.49	5.3	2.88	82.3
Cotton gin waste	42.7	6	0.1	49.5	17.48	109	3.56	6	3.1	87
Ground nut shell	48.3	5.7	0.8	39.4	18.65	299	4.03	5.7	2.46	61.2
Millet husk	42.7	6	0.1	33	17.48	201	3.56	6	2.06	58
Rice husk	38.9	5.1	0.6	32	15.29	617	3.24	5.1	2	62
Rice straw	36.9	5	0.4	37.9	16.78	259	3.08	5	2.37	82.4
Subabul wood	48.2	5.9	0	45.1	19.78	259	4.02	5.9	2.82	70.2
Wheat straw	47.5	5.4	0.1	35.8	17.99	222	3.96	5.4	2.24	56.5
AVERAGE	44.6	5.5	0.3	41.8	17.32	253.84	3.72	5.49	2.61	70.89

^a Higher Heating Value.

Table 1: Proximate analysis of biomasses.

Biomasses	VM (%)	FC (%)	Ash (%)	FC:VM
<i>Low ash biomasses</i>				
ANB	72.03	24.97	3.00	0.35
Berry branches	78.60	19.10	2.30	0.24
Corn cob	78.51	18.63	2.86	0.24
Cotton Stalk	76.00	20.24	3.76	0.27
<i>Medium ash biomasses</i>				
Bagasse	80.27	14.72	5.01	0.18
Groundnut shell	72.70	21.20	6.10	0.29
Wheat straw	72.50	17.60	9.90	0.24
<i>High ash biomasses</i>				
Coconut coir	70.13	16.70	13.17	0.24
Rice husk	61.95	21.00	17.05	0.34
Rice straw	65.50	14.65	19.85	0.22



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Table 2: Ultimate analysis.

Biomasses	C (%)	H (%)	N (%)	O (%)
<i>Low ash biomasses</i>				
ANB	47.42	5.79	0.87	42.92
Berry branches	45.81	5.94	0.61	45.34
Corn cob	46.46	6.02	0.36	44.29
Cotton Stalk	46.04	5.71	0.47	44.01
<i>Medium ash biomasses</i>				
Bagasse	45.76	5.91	0.10	43.23
Groundnut shell	50.58	5.72	0.57	37.03
Wheat straw	40.36	5.28	1.44	43.02
<i>High ash biomasses</i>				
Coconut coir	46.52	5.50	0.17	34.64
Rice husk	40.02	5.27	0.29	37.37
Rice straw	36.98	5.46	0.63	37.08

Working Principle

The biomass briquette manufacturing plant is set up in the village for close proximity of raw material access and low transportation cost as agri residues have very low density. The agriculture residue is aggregated with the help of local VLEs (village level entrepreneurs) / Farmers at the briquette manufacturing plant. The agri residue is pressed in briquette form with the help of briquette machine. There is no other material mixing other than the agri residue. The lignin in the biomass binds the raw material in cylindrical form and increases the density to manifold. Only dry agriculture residue can be fed in the briquette machines, so it reduces the moisture content also to less than 8% which is inherent in the biomass. Once the briquette is manufactured, it can be transported easily to the boiler where it is fed for generating steam

We humbly submit that we will do all the needful as advised and guided by MPCB / CPCB.

Thanks and regards

For SUBONS SOLUTIONS LLP

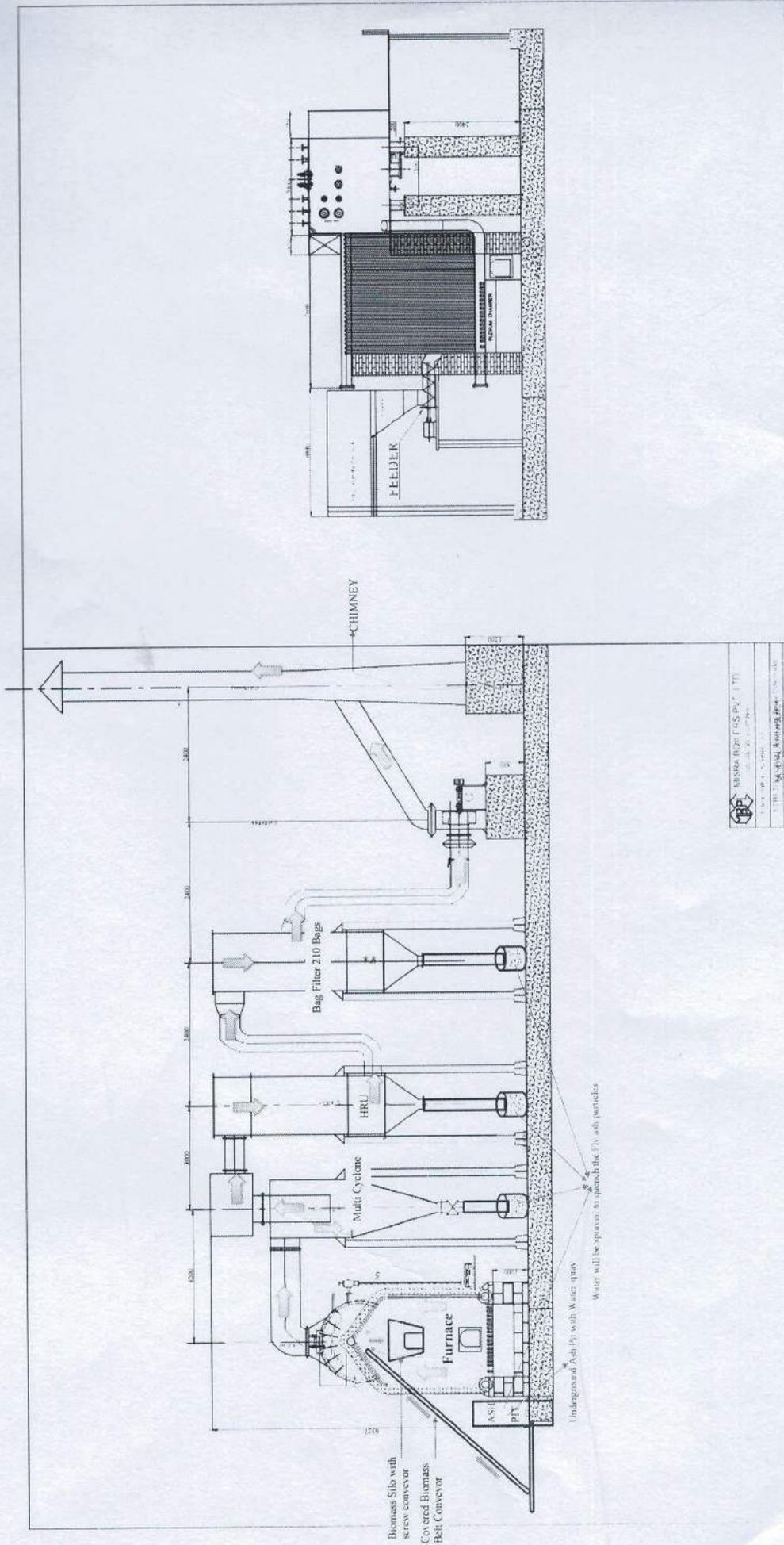
Rajeev Singh
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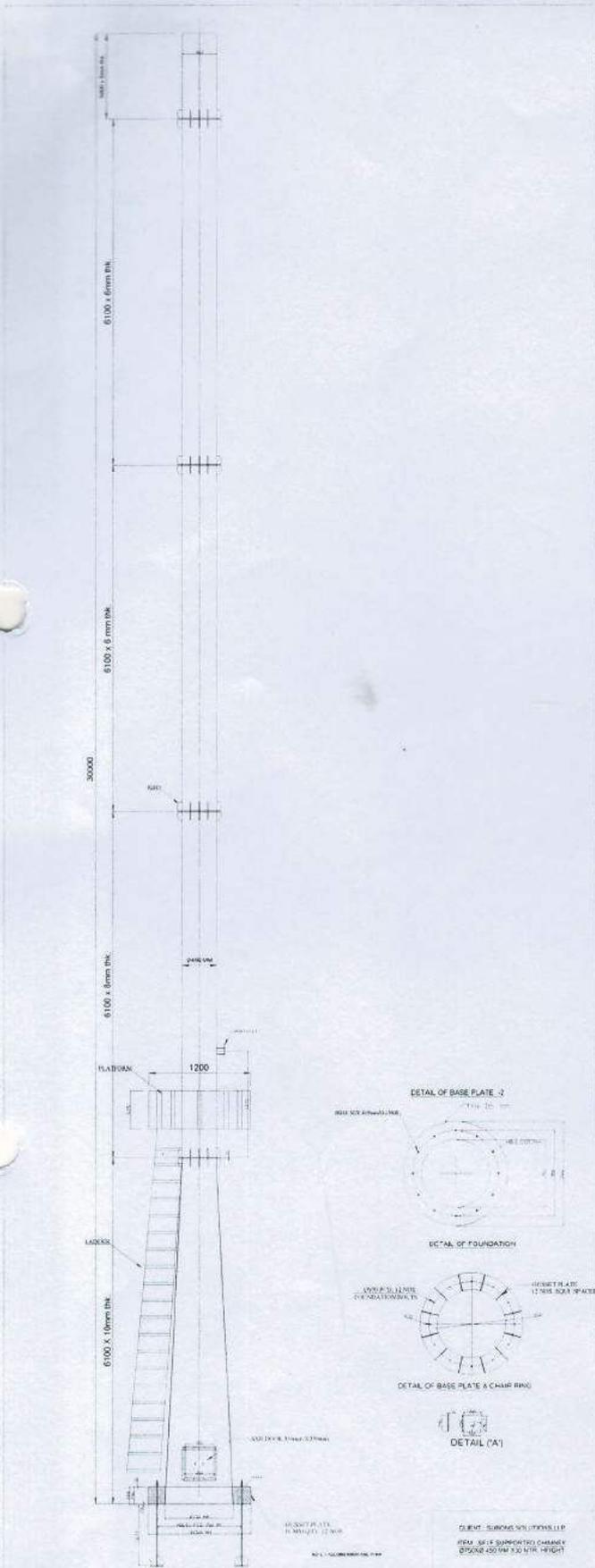
Rajeev Singh

CC : MPPCB, Paryawaran Parishar, Bhopal

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601, AMPLE HEIGHTS, BAWADIA KALAN, BHOPAL, MP - 462026




MINERA ROTUNDUS (Pty) Ltd
 111-113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000



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MULTIVENT ENGINEERS

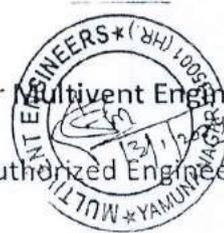
Plot No. 65, HSIDC, Industrial Estate, Manakpur
Chhachhrauli Road, NH-73A,
Jagadhri-Yamuna Nagar-135001 (Haryana)
Phone : 01735-286127
E-mail : multivent@hotmail.com
 : contact@multiventengineers.com
GSTIN : 06AAOFM4998B1ZX



TO WHOMEVER IT IS CONCERNED

We have supplied a Bag Filter Model MEBF-210-160-4000 with Dust Capacity 20,000 m³/hr to M/s Subons Solutions LLP (PO No Subons/ Multivent/001 dated 18.07.2023) via our invoice No.- 0146 dated 17-11-2023, which is installed in Bhopal Dairy, Bhopal for its 5 TPH biomass briquette fired boiler. The Bag Filter has high quality 210 bags in it. The Bag Filter is capable to ensure outlet emission particle size to less than 15 mg/Nm³.

For Multivent Engineers
(Authorized Engineers)



MULTIVENT ENGINEERS

Plot No. 65, HSIDC, Industrial Estate, Manakpur
 Chhachhrauli Road, NH-73A,
 Jagadhri-Yamuna Nagar-135001 (Haryana)
 Phone : 01735-286127
 E-mail : multivent@hotmail.com
 : contact@multiventengineers.com
 GSTIN : 06AAOFM4998B1ZX

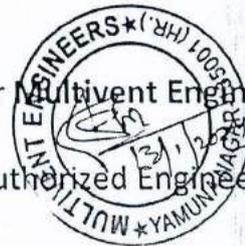


ICEBERG[®]
 HIGH EFFICIENCY FANS

TO WHOMEVER IT IS CONCERNED

We have supplied a **Bag Filter Model MEBF-210-160-4000** with Dust Capacity 20,000 m³/hr to **M/s Subons Solutions LLP** (PO No Subons/Multivent/001 dated 18.07.2023) via our invoice No.- 0146 dated 17-11-2023, which is installed in Bhopal Dairy, Bhopal for its 5 TPH biomass briquette fired boiler. The Bag Filter has high quality 210 bags in it. The Bag Filter is capable to ensure outlet emission particle size to less than 15 mg/Nm³.

For Multivent Engineers
 (Authorized Engineers)





SHELLMAX - TECHNICAL SPECIFICATIONS - 5 TPH -17.5kg/cm2(g)

DESCRIPTION	UNITS	SM 50DH
GENERAL		
Boiler Type		Three pass wet back smoke tube boiler
Design Code		IBR 1950 (With latest amendment)
Steam Output F & A 100 ⁰ C	kg / hr	5000
Design Pressure	kg / cm ² (g)	17.5
Safety Valve Set Pressure	kg / cm ² (g)	17.5
Thermal Efficiency on NCV	%	92 % (as per BS 845 Part -1)
Dryness Fraction	%	98
Heat Output	10 ⁶ kcal/hr	2.70
Volumetric Heat Release Rate	10 ⁶ kcal/hr.m ³	0.81
Heating Surface	m ²	104
Water Holding Capacity Upto NWL	m ³	9.09
Steam Space	m ³	1.73
FUEL		
Type		Furnace Oil
NCV of Furnace Oil	kcal/kg	9650
BURNER		
Type		Thermax -Oertli Industrial - Pressure Jet
Light Up		By High Voltage Spark pilot flame
Turn Down (Oil)		1 : 2.5
Modulation type (Oil)		Stepless
ROTATING EQUIPMENTS		
F.D.FAN		

7



THERMAX

Type		Centrifugal Backward Curved
Flow	m ³ /hr	5300
Head (at 20° C & at sea level)	mmwc	640
Arrangement		Impeller Mounted on the Motor Shaft
Speed	RPM	2900
Break KW	KW	11.86
Motor KW	KW	15.0
Material Of Construction		
Motor connection	starting	STAR DELTA
FEED WATER PUMP		
Type		Centrifugal Multistage Vertical
Flow	m ³ /hr	6.5
Head	MLC	200
NPSH Required	MLC	3
Material Of Construction		
Impeller		Stainless Steel
Outer sleeve		Stainless Steel
Shaft		Stainless Steel
Type Of Seal		Mechanical Seal
Speed	RPM	2900
Break KW	KW	5.5
Motor KW	KW	7.5
Motor connection	starting	DOL
FUEL PUMP		
Type		Gear
Flow	LPH	1000

REGISTERED OFFICE: D-13, MIDC INDUSTRIAL AREA, CHINCHWAD, PUNE - 411 019

6



Discharge Pressure	kg / cm ² g	20
Material Of Construction		
Gears		Special Steel
Casing		Cast Iron
Suction Pressure Required	mlc	3 to 4
Speed	RPM	1450
Break KW	KW	1.8
Motor KW	KW	2.2
Motor connection	starting	
POWER SUPPLY		
VOLTAGE/FREQUENCY		
Power		415/380 Volts \pm 6% ; 50 Hz \pm 3% ; 3 Ph, 3 4 Wire
Control		240/220 Volts AC, Single Phase
Control Panel Load	KW	0.5
Connected Load (excl stand-bys)		
Oil	KW	25.2
UTILITIES CONSUMPTION		
Furnace Oil	kg/hr	304

5



Commercial Offer:

Model	SM 50 DH
Capacity(F & A 100 Deg C)	5.0TPH
Fuel	FURNACE OIL
SVLOP	17.5 Kg/Cm2
Scope of Supply	Standard unit(Attached)
Price for Unit	
1.SM 50 DH	Rs 33,23,000/= Ex Works,Pune
2.APH	Rs 4,10,000/= Ex Works,Pune
P&F	3%
Guidance of E&C	Rs 40,000/=
Price	Ex Pune,
Payment	30% Advance,Balance against Proforma
Dispatch	16-18 weeks
ED/CST	As applicable(12.36% ED,2% CST)
Freight	To Pay
Insurance	By Customer
Billing	Thermax Ltd,Pune

BAG FILTER - 2
(stand by)

GULMOHAR FILTECH

Technical Specifications for Pulse Jet Bag filter

S.N.	PARAMETERS	UOM		
A	Process data			
	Capacity of Boiler	kg/hr	5000	
	Gas		Flue Gas from Boiler	
	Gas Volume**	m3/hr	20000	
	Gas Volume		5.56	
	Dust		Fly Ash	
	Dust Load at BF inlet	g/m3	20	
	Dust Load at BF Outlet	mg/m3	25	
	Gas Temperature	deg C	180	
	Gas Temperature (Design)	deg C	200	
	Moisture	% V/V	20	
	B	Bag filter data		
		Model No		GPJ-168-400
Type			Pulse Jet-VI	
Total Area		m2	338	
No of Filter bags		Nos.	168	
No of Pulse Valves		Nos.	12	
No of bags per pulse valve		Nos.	14	
Pulse Valve Size		mm	40	
Compressed Air Quantity required		SCFM	19.8	
compressed Air Quality			free from oil & Moisture (<10ppm)	
Compressed Air Pressure		Bar	6	
Compressor Rating		SCFM/Bar	Nonlubricating type compressor of 21 SCFM @ 7 bar	
Filtration Velocity		m/min	0.99	
Can Velocity	m/sec	0.64		
Casing Size	mxmxm	3160*3665*9500		
C	Filter Bag Specifications			
	Fabric Type:		Woven Glass with Acid Resistant Finish & ePTFE Membrane Laminated	
	Fabric Code/ Make		WG74PM	
	Fabric weight	g/m2	740	
	Permeability @ 20 mmWC	dm3/min/dm2	40	
	Temperature withstandability			
	-continuous	0 C	260	
	-Surge (Short Duration)	0 C	288	
	Diameter		160	
	Length		4000	
	Tube Sheet Dia		164	
	Cage Size		155X4000	
	No of Vertical Wires / Dia of Wire		20 / 3.3	
	Ring Spacing	mm	150	
	Clamping Arrangement Type		Double Snap Band	
Guaranteed Outlet emission level	mg/Nm3	25		
Pressure Drop across filter bag under above specified operating conditions	mmWG	175 (Max.)		
D	Rotary Air Lock Valve			
	Size	mm	1 nos 250X250	
	casing, Rotor		MS Fabricated	
	Motor Rating		0.75HP/40 RPM	

E	INLET CUM BYPASS DAMPER		
	Size		800X800X1500
	Pneumatic Cylinder size		100 NB X 850 stroke
	Inlet Size		600 Sq
	Outlet Size		600 Sq
F	MOC		
	Casing,		4.0 mm
	Tubesheet		5 mm
	Hopper		4 mm
	Cage Wire (Vertical X horizontal)		3.3 mm X 4 mm
G	Centrifugal Fan		
	Capacity	m ³ /hr	25200
	Operating Temperature of Bag Filter	deg C	180
	Static Pressure at Operating temp	mmWg	450
	Static Pressure at 20 deg C		695
	Power Consumption	BkW	41.11
	Recommended Motor for Cold Start	kW/Pole	60 / 4

SCOPE OF WORK

S.N.	ITEM DESCRIPTION	CUSTOMER	GFT
1	Design & Engineering of Bagfilter	x	✓
2	Design & Engineering of the Stack	✓	x
3	Design & Engineering of supporting structure	x	✓
4	Design & Engineering of Civil foundations & Civil Works with foundation bolts	✓	x
5	Supporting Structure	x	✓
6	Hopper, Casing, Tubesheet, Pulse piping, Air Header, ladder, Railings and platform	x	✓
7	Solenoid operated pulse valve with microprocessor based sequence controller	x	✓
8	Filter Bags, Cages and venturies	x	✓
9	Control Panel for Bag Filter operation with instruments like Hopper Level Switch, Compressed Air Pressure Regular, Zero Speed Monitor, DP Gauge, RTD with Temperature Indicator Controller, Limit Switch for damper position indicator, DP Switch, Pressure gauge on header	x	✓
10	Pneumatically operated Inlet-cum-bypass Damper with Pneumatic Cylinder, Limit switch	x	✓
11	Rotary Air Lock Valve with Motor	x	✓
12	ID Fan with motor and other accessories	✓	x
13	Interconnecting ducting and duct supports	✓	x
14	Outlet Damper	✓	x
15	Cables, wires and cable trays	✓	x
16	Wiring and cabling of instrument and power connection to motors	✓	x
17	Erection and commissioning of bagfilter with all the accessories and electrical work	✓	x

18	Thermal Insulation of Bag Filter and ducting	✓	x
19	Supervision of erection and commissioning (Max of 15 days)	x	✓

Price Schedule

S.N.	Item Description	Price
1	Pulse Jet Bag Filter with required accessories as per scope of work enclosed - Model no GPJ-165-400	20,31,000
2	Inlet-cum-bypass damper with nuematic actuator and limit switch	80,000
Total Price on Ex Works Indore basis.		21,11,000

COMMERCIAL TERMS AND CONDITIONS

1	Price	As per Price Schedule
2	Price Basis	Ex Works Indore
4	GST	Extra as applicable at the time of despatch. Current rate is 18%
5	Payment Terms	20 % advance with order
		80 % against proforma invoice before despatch of materials. You must approve GA drawing within 1 week. If there is a delay in approval of drawing extension of delivery date should be allowed.
7	P & F	Included in above price wherever necessary
8	Delivery	6-8 weeks from the date of receipt of Purchase order and 20% Advance.
9	Validity	45 days from the date of offer.
10	Force Majure	In the event of delay in delivery of goods due to Force Majure suitable exptention in delivery time shall be allowed by customer
11	Arbitration	In the event of any disputes arising between the two parties the same must be settled through arbitration by a third party acceptable to both the parties OR an arbitrator appointed by the court having jurisdiction over the matter.
12	Jurisdiction	All matters pertaining to this offer shall have Indore as jurisdiction.

13	Supervision	Is included in above prices for 15 days and thereafter Per diem charges of Rs 2500 per Engineer per day shall be charged as Supervision charges for Erection and commissioning of the bag filter. Travelling between Indore and Site as well as The local conveyence, lodging and boarding in decent hotel shall be provided by the customer.
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GSTIN 06AAOFM4998B1ZX
PAN : /AAOFM4998B

DUPLICATE FOR TRANSPORTER
Phone : 01735-286127

TAX INVOICE

MULTIVENT ENGINEERS

65, HSIIDC, Chhachhrauli Road, Manakpur, Jagadhri (Haryana) -135001
Jagadhri (Haryana) -135001

State Code
06

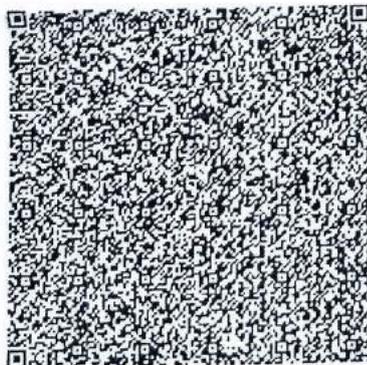
Mfrs. of : Industrial Fans, Pneumatic Conveying System,
Bucket Elevators, Rotary Valves, Cyclones

Vehicle No. PB10HH6608	Desp. Through SHREE TIRUPTI LOGISTICS	Invoice No. 0146
Gr No. 1181	Freight To Pay/Paid TO PAY	Dated 17/11/2023
PO No. Subons/Multivent/001		

Whether on Reverse Charge No

Details of Receiver / Billed to :	Details of Consignee / Shipped to :
<p>SUBONS SOLUTIONS LLP BAWADIYA KALAN BHOPAL 7 SIXTH FLOOR, 601 AMPEL HEIGTS BAWADIYA KALAN, BHOPAL BAWADIYA KALAN BHOPAL MADHYA Madhya Pradesh State Code 23 GSTIN 23AAVFB7570M1ZS P.A.N.AAVFB7570M</p>	<p>SUBONS SOLUTIONS LLP C/O BHOPAL SAHAKAR DUGDH SANGH MARAYADIT NEAR ISBT BUS STAND BHOPAL NEAR ISBT BUS STAND BHOPAL MADHYA Madhya Pradesh State Code 23 GSTIN 23AAVFB7570M1ZS P.A.N.AAVFB7570M</p>

S.No.	Description	HSN/SAC Code	Quantity	Rate	Amount ₹
1	COMPLETE BAG FILTER MODEL (MEBF-210-160-4000) CAPACITY -20000m3/hr (01 PCS - 45 NOS.)	84219900	1 PCS	1480000.000	1480000.00



Ack.No. 132316599929731
Ack. Date 17-11-2023 17:22
IRN5a64967406abceab2211f0be258502495
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EWay No. 391687843333
Eway Date 17-11-2023 17:22
Valid Upto 23-11-2023 23:59

Bill Amt. in Words : (RS.SEVENTEEN
LAKH FORTY SIX THOUSAND FOUR
HUNDRED & PAISA ZERO ONLY)

1.000	1480000.00
Sub.Total	1480000.00
I.G.S.T. @ 18.00%	266400.00
C.G.S.T.	
S.G.S.T.	
Grand Total	1746400.00

PNB A/C : 1113008700004119 IFS CODE: PUNB0111300
BRANCH ADD: MANAKPUR (YAMUNA NAGAR)

E & O E
Subject to Jagadhri Jurisdiction only

For MULTIVENT ENGINEERS

Authorised Signatory

GSTIN 06AAOFM4998B1ZX

PAN : AAOFM4998B

ORIGINAL FOR RECIPIENT

Phone : 01735-286127

TAX INVOICE

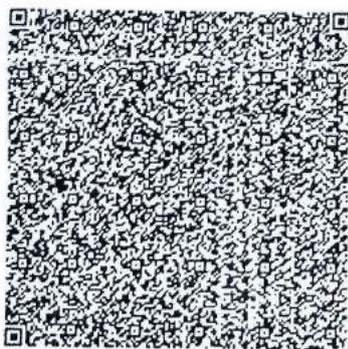
MULTIVENT ENGINEERS

65, HSIIDC, Chhachhrauli Road, Manakpur, Jagadhri (Haryana) -135001
Jagadhri (Haryana) -135001State Code
06Mfrs. of : Industrial Fans, Pneumatic Conveying System,
Bucket Elevators, Rotary Valves, Cyclones

Vehicle No. RJ47GA0579	Desp. Through LUDHIANA JAMSHEDPUR TRAILER	Invoice No. 0141
Gr No. 4697	Freight To Pay/Paid TO PAY	Dated 07/11/2023
PO No. Subons/Multivent/001		
Whether on Reverse Charge No		

Details of Receiver / Billed to :	Details of Consignee / Shipped to :
SUBONS SOLUTIONS LLP BAWADIYA KALAN BHOPAL 7 SIXTH FLOOR, 601 AMPEL HEIGHTS BAWADIYA KALAN, BHOPAL BAWADIYA KALAN BHOPAL MADHYA Madhya Pradesh State Code 23 GSTIN 23AAVFB7570M1ZS P.A.N. AAVFB7570M	SUBONS SOLUTIONS LLP C/O BHOPAL SAHAKAR DUGDH SANGH MARAYADIT NEAR ISBT BUS STAND BHOPAL NEAR ISBT BUS STAND BHOPAL MADHYA Madhya Pradesh State Code 23 GSTIN 23AAVFB7570M1ZS P.A.N. AAVFB7570M

S.No.	Description	HSN/SAC Code	Quantity	Rate	Amount ₹
1	COMPLETE BAG FILTER MODEL (MEBF-210-160-4000) CAPACITY-20,000m3/hr (01 PCS - 28 NOS.)	84219900	1 PCS	1000000.000	1000000.00



Ack.No. 132316523326731

Ack. Date 07-11-2023 16:42

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de0bf947986c79181179dc7dbb083

EWay No. 351683924614

Eway Date 07-11-2023 16:42

Valid Upto 13-11-2023 23:59

Bill Amt. in Words : (RS.ELEVEN LAKH
EIGHTY THOUSAND & PAISA ZERO
ONLY)

1.000

1000000.00

Sub.Total

I.G.S.T. @ 18.00%

C.G.S.T

S.G.S.T.

1000000.00

180000.00

Grand Total

1180000.00

PNB A/C : 1113008700004119 IFS CODE: PUNB0111300

BRANCH ADD: MANAKPUR (YAMUNA NAGAR)

E & O E

Subject to Jagadhri Jurisdiction only

For MULTIVENT ENGINEERS

 Authorised Signatory

Gulmohar Fil Tech Pvt. Ltd.

Industrial Area Extension, CAT Road

Indore- 453331(M.P.)

Phone : + 91-9329782888

E-mail : indore@gulmohargroup.com,

TO

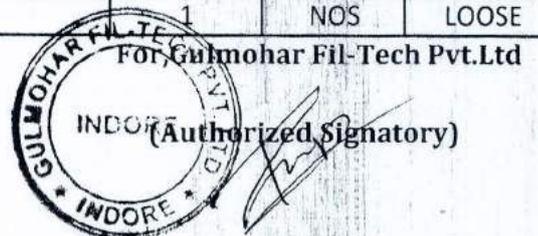
Subons Solution LLP

Bawadiya Kalan Bhopal 7, Sixth Floor,601

AMPEL Height , Bhopal MP 462026

DATE-30.10.23

PACKING SLIP				
S.NO	ITEMS	QTY.	UOM	PACKING
1	PLENUM	1	NOS	LOOSE
2	PULSING PIPE	12	NOS	
3	ACCES DOOR	1	NOS	
4	TOP-DOOR	8	NOS	
5	PLATFORM	1	NOS	
6	AIR HEADER	1	NOS	
7	FLANGE WITH PIPE	12	NOS	gunny bag
8	NIPPLE	12	NOS	
9	LADDER SUUPPORT ANGLE	8	NOS	LOOSE
10	SOLENOID VALVE	12	NOS	1-carton
11	TIMER CARD (12 CHANNEL)	1	NOS	
12	RUBBER GUSKET	12	NOS	
13	HOSE PIPE (2")	12	NOS	
14	HOSE CLAMP	24	NOS	
15	MS SOCKET 1/2"	1	NOS	
16	MS SOCKET AS PER HLS 1/2"	1	NOS	
17	MS SOCKET 1/4"	2	NOS	
18	BRASS NIPPLE 1/4"	2	NOS	
19	MS SOCKET 3/8"	1	NOS	
20	MS SOCKET 1"	2	NOS	
21	AIR PRESUR REGULATER (10 BAR)	1	NOS	
22	PRESURE SWITCH (1-10) BAR	1	NOS	
23	DIFFERENTIAL PRESURE SWITCH	1	NOS	
24	PU TUBE 12MM	15	MTR	
25	ZERO SPEED SENSOR	1	NOS	
26	ZSS PLATE	1	NOS	
27	PRESSURE GUAGE 4" DIAL	1	NOS	
28	M12X40 NUT BOLT	500	NOS	gunny bag
29	FILTTER BAG	168	NOS	11-carton
30	THERMOCOUPLE/RTD	1	NOS	CARTON-1
31	THERMOWELL	1	NOS	
32	GRATING 2"X1"	1	NOS	LOOSE



~~BAG FILTER~~ - 2
CONTINUOUS
MONITORING SPS



Ref: GFT/Offer/Ry/SSL/01
Date: 24-07-2023

To,
SUBONS SOLUTIONS LLP,
306 FOUNDATION TOWER, PLOT NO 20,
SECTOR – 11, CBD BELAPUR,
NAVI MUMBAI 400614

Kind Attention: Mr. RAJEEV R. SINGH
Mobile : +91 8898057122
Email: rajeevrsingh@gmail.com

Dear sir,

Subject: Offer for Continuous Emission Monitoring System for Bag Filter Stack.

We thank you very much for your enquiry over phone for the captioned requirement. We are pleased to submit our offer for supply of Continuous Emission Monitoring System (CEMS) to be installed in stack.

We are pleased to submit our offer for filter bags and cages as under:

S.N.	Description	Rate	Qty	Amount
1.	Auburn Filtersense PM-1T for Non-Jacketed probe:-			
	Dyna Charge Particulate Monitor Make: Auburn FilterSense, LLC, USA. Model: PM 1-T Scope of supply Includes: Transmitter, 4-20mA Loop Power Resolution and Range: 5 pA, Range 0 to 5000 pA (0-100mg/m3 max) Probe Length: 16" to 18" Standard SS316 Process Mount: Quick Clamp, 1.5 in. with Mounting Kit Process Temperature: 13°F to 450°F (-25 °C to 232 °C) Max Process Pressure: Full Vacuum to 10 PSI (0.69 Bar)	425000/-	1	425000/-

Please enquire for your requirements at: sales@gulmohargroup.com

Gulmohar Filtech Pvt. Ltd

80, Industrial Area Extn. CAT Road, Rau – 453331, Indore, MP, India
Tel: +91 9993068630 Mobile: +91 9329782888 Mail: ry@gulmohargroup.com

	Max Enclosure: NEMA 4/IP66 Aluminum, Powder Coated Area Classification: Ordinary/General Purpose Only.		
3.	PFMpro controller, Single Channel Wall Mounted Dust Controller. 4-20 mA & RS 485 Modbus output.		

Commercial Terms & Conditions:

Price Basis: Ex works, Indore

Payment: 50 % advance with purchase order
50 % against PI before dispatch of materials.

GST: Shall be Charged Extra as applicable at the time of dispatch.
Current rate is 18%.

Delivery: 12-14 Weeks from the date of receipt of advance.

Validity: 15 days from the date of offer.

Warrantee: All Materials supplied by us are warranted for materials and workmanship for a period of 12 months from the date of first use OR 18 months from the date of invoice whichever ends first.

We are sure that our offer will be considered positively and look forward to your valuable instructions further.

Thanking you,
For **Gulmohar Filtech Pvt. Ltd.**

Rajendra Kumar Yadav
Director

Please enquire for your requirements at: sales@gulmohargroup.com

Gulmohar Filtech Pvt. Ltd

80, Industrial Area Extn. CAT Road, Rau – 453331, Indore, MP, India
Tel: +91 9993068630 Mobile: +91 9329782888 Mail: ry@gulmohargroup.com

BAG FILTER - J
(210 Bags)



Reg. Add: 306, Foundation Towers, Sector 11, CBD Belapur, Navi Mumbai, Maharashtra.-400614
Contact number: +91-8898057122 Email Address: subonsolutions@gmail.com

PURCHASE ORDER

Reference : Subons/Multivent/001

Date : 18/07/2023

To

M/s MULTIVENT ENGINEERS.

PLOT NO 65, HSIDC, INDUSTRIAL ESTATE, MANAKPUR,

CHHACHHARAULLI ROAD, NH - 73 A

YAMUNANAGAR - 135001 (HARYANA)

Tel: 01735-286127; Cell No : +91 9873068091

Email: technical@multiventengineers.com

URL: www.multiventengineers.in/com [multiventengineers.in]

Ref : Enquiry of Boiler Flue Gas Filter System (Bag Filter) for 5 TPH briquette / biomass fired boiler at Bhopal, Madhya Pradesh
YOUR REF. NO. ME/SLLP/SS/2023-24/1010-R-03 DATED 11.07.23

Subject : Purchase Order for Bag Filter
Kind Attention : Shri Surendra Singh

Dear Sir

With reference to the above and various discussions and email you had with us and final offer sent vide mail dated 15th July 2023, M/s Subons Solutions LLP is pleased to give the Purchase order for the Briquette / Biomass based bag filter for 5 TPH boiler.

Technical Specification:

GENERAL		TECHNICAL SPECIFICATIONS	
	Application	UNIT	De-Dusting System
1.1	Model		MEBF-210-160-4000
	Make		ICEBERG
	Type of dust		Boiler Fly Ash (Brackets)
	Boiler Cap.		5 TPH
	Quantity of supply	No.	1
	Bag Filter Type		Pulse Jet
	Duty		Online
1.2	Design Data		
	Dust Volume	m ³ /hr	20,000
	Temperature	°C	180 to 220
	Design Temperature	°C	260
	Gas Pressure at BF Inlet	mm wc	-250
	Design Pressure	mm wc	± 500
	Inlet Dust Load	gms/Nm ³	25
	Bulk density	Kg/m ³	600
	Particle size	%	5 to 10 microns

Site Office: 68, NESHVILLA ROAD, DEHRADUN, UTTARAKHAND - 248001



Reg. Add: 306, Foundation Towers, Sector 11, CBD Belapur, Navi Mumbai, Maharashtra. -400614
 Contact number: +91-8898057122 Email Address: subonsolutions@gmail.com

	Dust Emission	mg/ Nm ³	<15
	Moisture content	%	5 – 15 (Normal)
	Air to cloth ratio	m ³ /min/m ²	0.79
	Can Velocity	m/sec	0.67
	Flange to flange pressure drop	mmWG	150
1.3	Filter bag detail		
	Fabric type Material		100% Pure PTFE needle felt
	Finish		PTFE Membrane
	Fabric Cloth Make		(Imported cloth) C& R fab make /Equivalent
	Fabric Source		Imported cloth
	Filter bags life warranty	Months	After dispatch 24 month & 18 months After Commissioning
	Bag Fixing arrangement		Snap Band Type
	Bag size, Dia x length	mm/mm	160 x 4000
	Nos of bags per compartment	Nos	210
	Total number of bags	Nos.	210
	Filter Bag Material weight	GSM	700±50
	Total filtration area	m ²	422.23
	Maximum allowable temperature	°C	280°C Max.
1.4	Bag filter Construction (Material Thickness)		
	Casing	mm	IS:2062/4.0 mm
	Tube Sheet	mm	IS:2062/ 5.0 mm
	Hopper	mm	IS:2062/4.0 mm
	Hopper valley Angle	degree	60°
	Venturi	mm	1.5 mm (Cast Aluminum)
	No of cage	nos	210
	Cage wire	Nos.	20 nos. vert. wire ø3 mm G.I wire (ring wire dia 4 mm @ 152mm Spacing, GI Wire
	Cage construction type		Single
1.5	Bag Cleaning		
	Cleaning through		Compressed Air
	Cleaning time	Sec.	0.1
	Cleaning cycle	Sec.	Adjustable
	Compressed Air Required	m ³ /hr (normal)	58.8
	Compressed Air Required	CFM	34.79
	Compress Air Pressure	Kg/cm ²	5 to 7
	Solenoid Valve	Nos.	14
	Size of solenoid valve	mm	40 NB
	Air tank manifold –MOC/Size		M.S/150 NB
1.6	Rotary Air lock Valve		
	Dust Discharge through		RAV
	Make		ICEBERG

Site Office: 68, NESHVILLA ROAD, DEHRADUN, UTTARAKHAND – 248001



Reg. Add: 306, Foundation Towers, Sector 11, CBD Belapur, Navi Mumbai, Maharashtra.-400614
 Contact number: +91-8898057122 Email Address: subonsolutions@gmail.com

	Size	mm	250 x 250
	Qty	No.	1
	Speed	RPM	20-25
	Coupling Detail		Direct
	MOC of blades		MS
	Geared Motor Rating	Kw	1.1
1.7	Inlet Cum Bypass Damper (Three way Damper)		
	Size	mm	800*800*1500
	Pneumatic cylinder size		100 NB *850 stroke
	Inlet size & outlet size	mm	600 Sq.
1.8	Bag Filter Overall Dimension		
	Length* Width* Height	mm	3660*3430*10000 (Approx.)
1.9	Bag Filter ID Fan		
	Application	Unit	
	Fan Capacity	m ³ / hr	25200
	Model		ICEBERG
	Drive arrangement		V-Belt Drive
	Type		Backward Curved
	Fan Speed	RPM	1440
	Static pressure	mmwg	450
	Total pressure	mmwg	520
	Design Temperature	°C	180
	Power /Make	Kw / Pole	55/4
	Efficiency	%	78
	Casing Material & Thickness	M.S/mm	IS: 1079 4 mm thk.
	Shaft/ Impeller/ Body MOC		En-8/ MS /MS
	Expansion Joint		Yes

ANNEXURE- (II) SCOPE OF SUPPLY

WORK / ITEM DETAILS	DESIGN	SUPPLY	ERECTION
GA Drawing of Bag Filter with Load Data	ME		
Erection drawing of Bag Filter	ME		
Supply of Bag Filters		ME	
Casing, Roof Cover, Tube Sheet, Hopper, Structure, PulsePipe, Air Header, Ladder, Railing		ME	SUBONS
Filter Bags (Woven Fiber Glass with PTFE membrane)		ME	SUBONS
Cages with ventures		ME	SUBONS
Bag Fixing Accessories		ME	SUBONS
Solenoid Valves 40 NB,220vac (Make- Manik/Rotox)		ME	SUBONS
Air Filter Regulator Pressure Gauge (Make- Shavo Norgen/Janatics)		ME	SUBONS
Sequential timer Panel (solid state) (Make- Manik, equilent		ME	SUBONS
Pressure Switch (Make-Switzer ,Indfoss, Equilent)		ME	SUBONS
DP Switch (Make-Switzer ,Indfoss, Equilent)		ME	SUBONS
Monometer		ME	SUBONS

Site Office: 68, NESHVILLA ROAD, DEHRADUN, UTTARAKHAND – 248001

Subons

Reg. Add: 306, Foundation Towers, Sector 11, CBD Belapur, Navi Mumbai, Maharashtra.-400614
 Contact number: +91-8898057122 Email Address: subonsolutions@gmail.com

RAL with geared Motor – 250 x 250 (1.1 Kw.)		ME	SUBONS
Junction Box-(Make-Rittal /pyrotech)		ME	SUBONS
Inlet Cum Bypass Damper (Three way Damper)		ME	SUBONS
Power Supply with Feeders, Starters & Cables		CLIENT	SUBONS
Civil work		CLIENT	SUBONS
Control Panel		CLIENT	SUBONS
ID Fan with Motor		CLIENT	SUBONS
Painting: Two Coat of red oxide primer - internal & external side		ME	SUBONS

EXCLUSION IN MULTIVENT SCOPE:

1	All Civil Work
2	ID.Fan with Drive motor and VFD
3	All Ducting with Support
4	All power & control cabling beyond Junction Boxes on Pulse jet bag Filter.
5	Ducting, Chimney, Electric Control Panel, and Compressed Air Piping before battery limit, Earthling arrangement,
6	Any Final Painting on site.
7	Insulation and cladding for Bag Filter.
8	Compressor with drier and Receiver
9	Any other items not specified in scope of supply and exclusions, required for erection & commissioning the bag filter.

PRICE EX Works Yamuna Nagar:

SR.NO.	CAPACITY	DESCRIPTION	QTY	AMOUNT - in Rs.
1.	20,000 m3/hr	Complete Bag Filter Model (MEBF-210-160-4000)	01	24,80,000.00
		Total Price Ex Works	01	24,80,000.00

Twenty Four Lacs Eighty Thousand only

The prices mentioned above is Ex-works Yamuna Nagar exclusive of all taxes and freight.

TAXES: IGST 18%

TERMS OF PAYMENT:

25% advance with the technically & commercially clear PO.
 60% against Performa invoice before dispatch at our works.
 15% payment one month PDCcheck before dispatch of material.

For SUBONS SOLUTIONS LLP

Rajeev Singh
 Authorised Signatory

Rajeev Singh
 Subons Solutions LLP



Site Office: 68, NESHVILLA ROAD, DEHRADUN, UTTARAKHAND – 248001

DELIVERY NOTE

(ORIGINAL FOR CONSIGNEE)

GULMOHAR FILTECH PRIVATE LTD
 80, Industrial Area Extension
 CAT Road Rau 453331
 Indore (M.P)
 GSTIN/UIN: 23AAGCA7366L1ZE
 State Name : Madhya Pradesh, Code : 23
 E-Mail : cc@gulmohargroup.com
 Consignee (Ship to)
Subons Solution LLP-Bhopal
 Bawadiya Kalan Bhopal 7, Sixth Floor 601,
 AMPEL Heights, Bhopal 462026 Madhya Pradesh
 GSTIN/UIN : 23AAVFB7570M1ZS
 State Name : Madhya Pradesh, Code : 23
 Buyer (Bill to)
Subons Solution LLP-Bhopal
 Bawadiya Kalan Bhopal 7, Sixth Floor 601,
 AMPEL Heights, Bhopal 462026 Madhya Pradesh
 GSTIN/UIN : 23AAVFB7570M1ZS
 State Name : Madhya Pradesh, Code : 23

Delivery Note No. **GFT-108**
 Dated **31-Oct-23**
 Mode/Terms of Payment **25% Adv & Bal Agst PI**
 Reference No. & Date. Other References
 Subons/GF/CMES/01 dt. 31-Oct-23
 Buyer's Order No. Dated
 Subons/GF/CMES/01* Not Applicable **31-Oct-23**
 Dispatch Doc No.
 Dispatched through Destination
 Terms of Delivery
To Pay

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Monitoring System AuAuburn Filtersense PM-1T for Non-Jacketed probe:- Dyna Charge Particulate Monitor Make: Auburn FilterSense, LLC, USA. Model: PM 1-T Scope of supply Includes: Transmitter, 4-20mA Loop Power Resolution and Range: 5 pA, Range 0 to 5000 pA (0-100mg/m3 max) Probe Length: 16" to 18" Standard SS316 Process Mount: Quick Clamp, 1.5 in. with Mounting Kit Process Temperature: 13°F to 450°F (-25 °C to 232 °C) Max Process Pressure: Full Vacuum to 10 PSI (0.69 Bar) Max Enclosure: NEMA 4/IP66 Aluminum, Powder Coated Area Classification: Ordinary/General Purpose Only. PFMpro controller, Single Channel Wall Mounted Dust Controller. 4-20 mA & RS 485 Modbus output.	84213990	1.00 Nos	4,25,000.00	Nos		4,25,000.00
							38,250.00
						9 %	38,250.00
	INPUT CGST 9% INPUT SGST 9%						
	Total		1.00 Nos				₹ 5,01,500.00

E. & O.E

Amount Chargeable (in words)
INR Five Lakh One Thousand Five Hundred Only

HSN/SAC	Taxable Value	CGST		Total
		Rate	Amount	Tax Amount
84213990	4,25,000.00	9%	76,500.00	76,500.00
Total	4,25,000.00		76,500.00	76,500.00

Tax Amount (in words) : **INR Seventy Six Thousand Five Hundred Only**
 Company's PAN : **AAGCA7366L**

Recd. in Good Condition

for **GULMOHAR FILTECH PRIVATE LTD**

 Authorised Signatory

This is a Computer Generated Document

Gulmohar Fil Tech Pvt. Ltd.
80,Industrial Area Extension, CAT Road
Rau,Indore- 453331(M.P.)
Phone : + 91-9329782888
E-mail : indore@gulmohargroup.com,

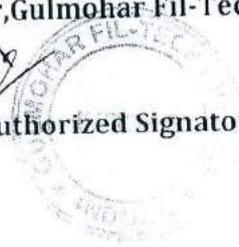
TO
Subons Solution LLP
Bawadiya Kalan Bhopal 7, Sixth Floor,601
AMPEL Height , Bhopal MP 462026

DATE:-31-10-23

PACKING SLIP				
S.NO	ITEMS	QTY.	UOM	PACKING
1	MONITORING SYSTEM	1	NOS	2-CARTON

For,Gulmohar Fil-Tech Pvt.Ltd


(Authorized Signatory)



MULTIVENT ENGINEERS

Plot No. 65, HSIDC, Industrial Estate, Manakpur
Chhachhrauli Road, NH-73A,
Jagadhri-Yamuna Nagar-135001 (Haryana)
Phone : 01735-286127
E-mail : multivent@hotmail.com
contact@multiventengineers.com
GSTIN : 06AAOFM4998B1ZX



ICEBERG[®]
HIGH EFFICIENCY FANS

OUR REF. NO.	ME/SSLLP/SS/2023-24/1010-R-03	DATED	11.07.23
YOUR REF. NO.	REFERRED TO OUR MEETING AT BOILER INDIA EXPO PRAGATI MAIDAN NEW DELHI	DATED	29.06.23
CLIENT	M/S SUBONS SOLUTIONS LLP , 306, FOUNDATION TOWER, CBD BELAPUR NAVI MUMBAI -400614	PAGES :04	

KIND ATTN: MR. RAJEEV SINGH

SUB: OFFER FOR COMPLETE BAG FILTER (REV-03)

Dear Sir,

We thank you for your valued enquiry of above reference. We are pleased to offer you with the following:

ANNEXURE- (I) TECHNICAL SPECIFICATION

GENERAL		TECHNICAL SPECIFICATIONS	
Application	UNIT	De-Dusting System	
1.1 Model		MEBF-210-160-4000	
Make		ICEBERG	
Type of dust		Boiler Fly Ash (Brackets)	
Boiler Cap.		5 TPH	
Quantity of supply	No.	1	
Bag Filter Type		Pulse Jet	
Duty		Online	
1.2 Design Data			
Dust Volume	m ³ /hr	20,000	
Temperature	°C	180 to 220	
Design Temperature	°C	260	
Gas Pressure at BF Inlet	mm wc	-250	
Design Pressure	mm wc	± 500	
Inlet Dust Load	gms/Nm ³	25	
Bulk density	Kg/m ³	600	
Particle size	%	5 to 10 microns	
Dust Emission	mg/ Nm ³	<15	
Moisture content	%	5 – 15 (Normal)	
Air to cloth ratio	m ³ /min/m ²	0.79	
Can Velocity	m/sec	0.67	
Flange to flange pressure drop	mmWG	150	
1.3 Filter bag detail			
Fabric type Material		100% Pure PTFE needle felt	
Finish		PTFE Membrane	
Fabric Cloth Make		(Imported cloth) C & R fab make / Equivalent	

ICEBERG INDUSTRIAL FANS

MULTIVENT

	Fabric Source		Imported cloth
	Filter bags life warranty	Months	After dispatch 24 month & 18 months After Commissioning
	Bag Fixing arrangement		Snap Band Type
	Bag size, Dia x length	mm/mm	160 x 4000
	Nos of bags per compartment	Nos	210
	Total number of bags	Nos.	210
	Filter Bag Material weight	GSM	700±50
	Total filtration area	m ²	422.23
	Maximum allowable temperature	°C	280°C Max.
1.4	Bag filter Construction (Material Thickness)		
	Casing	mm	IS:2062/4.0 mm
	Tube Sheet	mm	IS:2062/ 5.0 mm
	Hopper	mm	IS:2062/4.0 mm
	Hopper valley Angle	degree	60°
	Venturi	mm	1.5 mm (Cast Aluminum)
	No of cage	nos	210
	Cage wire	Nos.	20 nos. vert. wire ø3 mm G.I wire (ring wire dia 4 mm @ 152mm Spacing, GI Wire single
	Cage construction type		single
1.5	Bag Cleaning		
	Cleaning through		Compressed Air
	Cleaning time	Sec.	0.1
	Cleaning cycle	Sec.	Adjustable
	Compressed Air Required	m ³ /hr.(normal)	58.8
	Compressed Air Required	CFM	34.79
	Compress Air Pressure	Kg/cm ²	5 to7
	Solenoid Valve	Nos.	14
	Size of solenoid valve	mm	40 NB
	Air tank manifold –MOC/Size		M.S/150 NB
1.6	Rotary Air lock Valve		
	Dust Discharge through		RAV
	Make		ICEBERG
	Size	mm	250 x 250
	Qty	No.	1
	Speed	RPM	20-25
	Coupling Detail		Direct
	MOC of blades		MS
	Geared Motor Rating	Kw	1.1
1.7	Inlet Cum Bypass Damper (Three way Damper)		
	Size	mm	800*800*1500
	Pneumatic cylinder size		100 NB *850 stroke
	Inlet size & outlet size	mm	600 Sq.
1.8	Bag Filter Overall Dimension		
	Length* Width* Height	mm	3660*3430*10000 (Approx.)
1.9	Bag Filter ID Fan		
	Application	Unit	
	Fan Capacity	m ³ / hr	25200
	Model		ICEBERG
	Drive arrangement		V-Belt Drive
	Type		Backward Curved
	Fan Speed	RPM	1440
	Static pressure	mmwg	450

ICEBERG INDUSTRIAL FANS

Total pressure	mmwg	520
Design Temperature	°C	180
Power /Make	Kw / Pole	55/4
Efficiency	%	78
Casing Material & Thickness	M.S/mm	IS: 1079 4 mm thk.
Shaft/ Impeller/ Body MOC		En-8/ MS /MS
Expansion Joint		Yes

ANNEXURE- (II) SCOPE OF SUPPLY

<u>Scope of Supply complete Bag Filter</u>			
WORK / ITEM DETAILS	DESIGN	SUPPLY	ERECTION
GA Drawing of Bag Filter with Load Data	ME		
Erection drawing of Bag Filter	ME		
Supply of Bag Filters		ME	
Casing, Roof Cover, Tube Sheet, Hopper, Structure, Pulse Pipe, Air Header, Ladder, Railing		ME	CLIENT
Filter Bags (Woven Fiber Glass with PTFE membrane)		ME	CLIENT
Cages with ventures		ME	CLIENT
Bag Fixing Accessories		ME	CLIENT
Solenoid Valves 40 NB,220vac (Make- Manik/Rotox)		ME	CLIENT
Air Filter Regulator Pressure Gauge (Make- Shavo Norgen/Janatics)		ME	CLIENT
Sequential timer Panel (solid state) (Make- Manik, equilent		ME	CLIENT
Pressure Switch (Make-Switzer ,Indfoss, Equilent)		ME	CLIENT
DP Switch (Make-Switzer ,Indfoss, Equilent)		ME	CLIENT
Monometer		ME	CLIENT
RAL with geared Motor – 250 x 250 (1.1 Kw.)		ME	CLIENT
Junction Box-(Make-Rittal /pyrotech)		ME	CLIENT
Inlet Cum Bypass Damper (Three way Damper)		ME	CLIENT
Power Supply with Feeders, Starters & Cables		CLIENT	CLIENT
Civil work		CLIENT	CLIENT
Control Panel		CLIENT	CLIENT
ID Fan with Motor		CLIENT	CLIENT
Painting: Two Coat of red oxide primer for internal & external side		ME	CLIENT

EXCLUSION	
1	All Civil Work
2	ID.Fan with Drive motor and VFD
3	All Ducting with Support
4	All power & control cabling beyond Junction Boxes on Pulse jet bag Filter.
5	Ducting, Chimney, Electric Control Panel, and Compressed Air Piping before battery limit, Earthling arrangement,
6	Any Final Painting on site.
7	Insulation and cladding for Bag Filter.
8	Compressor with drier and Receiver
9	Any other items not specified in scope of supply and exclusions, required for erection & commissioning the bag filter will be in client scope.

ANNEXURE- (II) PRICE SCHEDULE & TERM CONDITION

PRICE: The price is as follows:

SR.NO.	CAPACITY	DESCRIPTION	QTY	AMOUNT - in Rs.
1.	20,000 m3/hr	Complete Bag Filter Model (MEBF-210-160-4000)	01	24,80,000.00
		Total Price Ex Works	01	24,80,000.00

Total Price Ex works in words – Twenty Four Lacs Eighty Thousands only.

The prices mentioned above are each Nett. Ex-works Yamuna Nagar exclusive of all taxes and freight.

TAXES: IGST 18% will be charged.

TERMS OF PAYMENT: Our standard terms of payment are:

30% advance in the form of multicity cheque along with the technically & commercially clear PO.
60% against Performa invoice before dispatch at our works. And balance 10% payment one month PDC check before dispatch of material. Advance once received will not be returned.

You can deposit the amount in our account no. 1113008700004119 with PUNJAB NATIONAL BANK; RTGS code PUNB 0111300.

DELIVERY: The delivery of the above equipment will be within 12-14 weeks. The date of delivery will start from the date of receipt of approved drawings from your end subject to receipt of technically and commercially clear PO.

WARRANTY: The equipment of manufacture will be warranted against faulty workmanship for a period of nine months from the date of commissioning or twelve months from the date of supply whichever is earlier. Components that are bought out shall carry the same warranty/ guarantee as given to us by our suppliers. **There is no guarantee against wear & tear.**

FORCE MAJEURE: "Multivent Engineers" will not be liable for any damage/ Penalty for failure in execution of the contract under this clause "Force Majeure" shall mean and be limited to the following:

Any War or Hostilities

Any Riot or Civil Commotion

Any earthquake, flood, tempest, fighting or other physical disaster, impossibility of the use of any Railway, Port, Airport, Shipping services or other means of transport.

Any strike or lockout (only those exceeding 10 continuous days in duration) affecting the performance of the seller's/Purchaser's obligation.

Any epidemic, pandemic, endemic.

SUPERVISION: Supervision of Rs. 12000/- per day plus to & From AC/Air Fare plus lodging & boarding shall be paid by the buyer.

VALIDITY: This quotation is valid for the period of seven (07) days from the date of today.

Hope our offer is in line with your requirement and looking forward to your valued order.

Thanking you,

For **MULTIVENT ENGINEERS**

Surendra Singh

Sr. Manager (Proposal, Process & Design Engineering,)

9873068091

क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल
Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

क्रमांक 115 /क्षेका/प्रनिबो/2024
प्रति,

भोपाल, दिनांक 15/01 /2024

संचालक,
मे0 भोपाल दुग्ध संघ,
आई.एस.बी.टी. रोड,
रानी कमलापति स्टेशन के पास,
भोपाल (म0प्र0)

विषय:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत सम्मति शर्तों के अनुसार कार्यवाही नहीं करने के संबंध में कारण बताओं नोटिस ।

उपरोक्त विषयांतर्गत दिनांक 15.01.2024 को केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल के दल द्वारा आपके उद्योग का संयुक्त निरीक्षण किया गया । निरीक्षण दौरान बोर्ड द्वारा आपको प्रदत्त सम्मति शर्तों का निम्नानुसार उल्लंघन पाया गया :-

1. उद्योग द्वारा दूषित जल के उपचार उपरांत जनित स्लज को स्लज ड्राईंग बेड में भरा जा रहा है एवं स्लज ड्राईंग बेड में से स्लज भराव के उपरांत निस्त्राव परिसर के बाहर होना पाया गया ।
2. परिसर में हाऊस कीपिंग उपयुक्त नहीं पाई गई, जगह-जगह प्लास्टिक एवं अन्य कचरा एकत्रित पाया गया ।
3. परिसर में स्थापित नालियों में दूषित जल का भराव पाया गया ।
4. डी.जी. सेट में संलग्न चिमनी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रावधानों के अनुसार निर्धारित ऊंचाई में नहीं पाई गई ।

आपके उद्योग के संयुक्त निरीक्षण दौरान उपरोक्तानुसार कभियाँ पाई गई । जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत बोर्ड द्वारा आपको प्रदत्त सम्मति शर्तों का उल्लंघन है । अतःकृपया कारण स्पष्ट करें कि, क्यों न आपके विरुद्ध वैधानिक कार्यवाही की प्रारंभ की जावे ?

आप उपरोक्तानुसार स्थिति हेतु अपना स्पष्टीकरण 15 दिवस के भीतर प्रस्तुत करें तथा उपरोक्त कार्य में सुधार करें । आपका उत्तर संतोषजनक नहीं पाए जाने तथा उपरोक्त कार्य में सुधार नहीं करने की स्थिति में बोर्ड सम्मति शर्तों के उल्लंघन हेतु जल, वायु अधिनियमों के अन्तर्गत वैधानिक कार्यवाही करने हेतु स्वतंत्र होगा । जिसकी संपूर्ण जिम्मेदारी आपकी होगी ।

(बृजेश शर्मा)

क्षेत्रीय अधिकारी,

म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल

ds

GSTIN . 23AAAAB0221D1ZW



भोपाल सहकारी दुग्ध संघ मर्यादित
BHOPAL SAHAKARI DUGDHA SANGH MARYADIT
(मध्यप्रदेश सहकारी सोसायटीज अधिनियम 1960 के अधीन पंजीकृत)

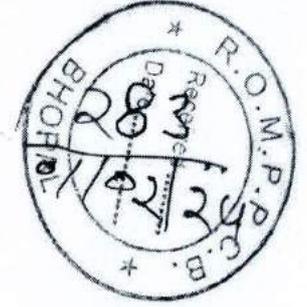


भोपाल डेरी प्लांट, हबीबगंज, भोपाल - 462 024 म. प्र. (भारत)
BHOPAL DAIRY PLANT, HABIBGANJ, BHOPAL-462 024 M.P. (INDIA) PBX(0755) 2478250, 51,53
FAX No. (0755) 2450896, E-mail : bsdsim@gmail.com, sanchi.bhopal@gmail.com

कं० 76 / भोसदुसं / यात्रिकी / 2024 भोपाल, दिनांक : 25/01/2024

प्रति,

श्री बृजेश शर्मा जी (क्षेत्रीय अधिकारी)
क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी भोपाल।



विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत सम्मति शर्तों के अनुसार कार्यवाही नहीं करने के संबंध में कारण बताओं नोटिस।

संदर्भ:- आपका पत्र क. 115/क्षेका/प्रनिबो/2024 भोपाल दिनांक 15.01.2024

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि:-

बिंदु क. 1

स्लज ड्राईग बेड में स्लज Over Flow होने के कारण उक्त स्थिति निर्मित हुई। जिसका सुधार कर लिया गया है। साथ ही आवश्यक सिविल कार्य पूर्ण कर सुधार कार्य किया गया है। (संलग्न - फोटोग्राफ)

बिंदु क. 2 एवं 3

परिसर में स्थापित नालियों की उचित साफ-सफाई कराई गई है। जो कि संयंत्र में हो रहे सिविल कार्यों के कारण स्थिति निर्मित हुई थी। साथ ही परिसर की साफ-सफाई भी कराई गई है। (संलग्न - फोटोग्राफ)

बिंदु क. 4

डी.जी. सेट में संलग्न चिमनी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रावधानों के अनुसार निर्धारित ऊंचाई पर रखी गई है। (संलग्न - फोटोग्राफ)

उपरोक्त सुधार कार्य पूर्ण कर आपकी जानकारी एवं अवलोकन हेतु प्रस्तुत है।

AR(c)
B
01/2/2024

प्रभारी (यात्रिकी)

Bhopal Sahakari Dugdh Sangh Maryadit, Bhopal (M.P.)

Reply Point No. 1 - GPS Camera Location Photographs



GPS Map Camera
Bhopal, Madhya Pradesh, India
Habib Ganj, near habibganj railway Station, 6CGR+5F2, Habib Ganj,
Bhopal, Madhya Pradesh 462023, India
Lat 23.226401°
Long 77.441046°
27/01/24 12:20 PM GMT +05:30



GPS Map Camera
Bhopal, Madhya Pradesh, India
Habib Ganj, near habibganj railway Station, 6CGR+5F2, Habib Ganj,
Bhopal, Madhya Pradesh 462023, India
Lat 23.226414°
Long 77.441024°
27/01/24 12:20 PM GMT +05:30



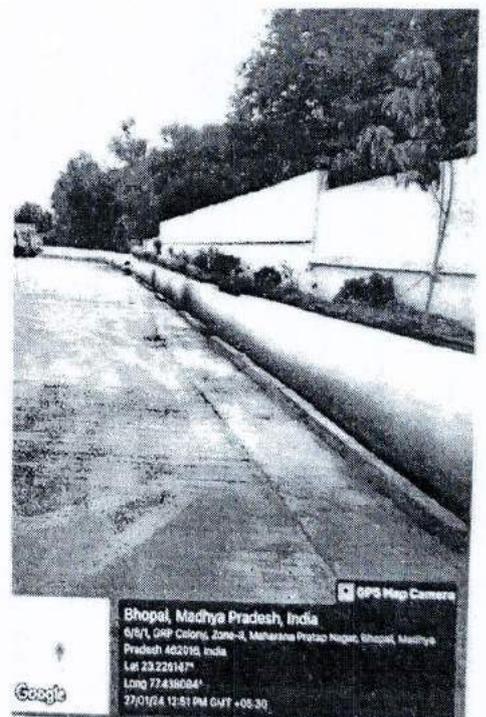
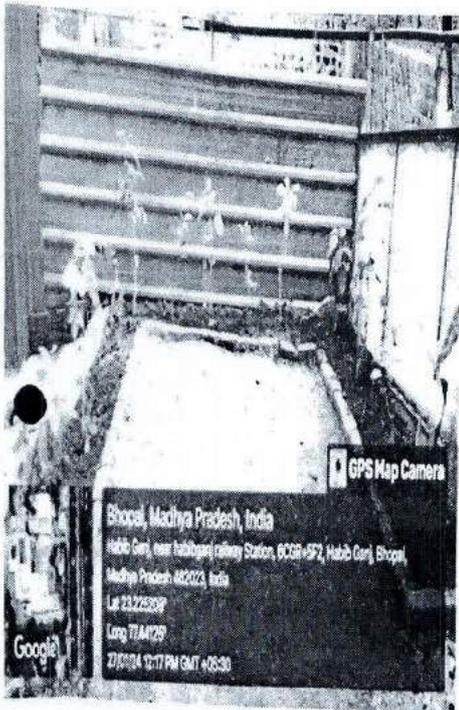
GPS Map Camera
Bhopal, Madhya Pradesh, India
Habib Ganj, near habibganj railway Station, 6CGR+5F2, Habib Ganj,
Bhopal, Madhya Pradesh 462023, India
Lat 23.226366°
Long 77.441121°
27/01/24 12:24 PM GMT +05:30



GPS Map Camera
Bhopal, Madhya Pradesh, India
Habib Ganj, near habibganj railway Station, 6CGR+5F2, Habib Ganj,
Bhopal, Madhya Pradesh 462023, India
Lat 23.226369°
Long 77.441067°
27/01/24 12:26 PM GMT +05:30

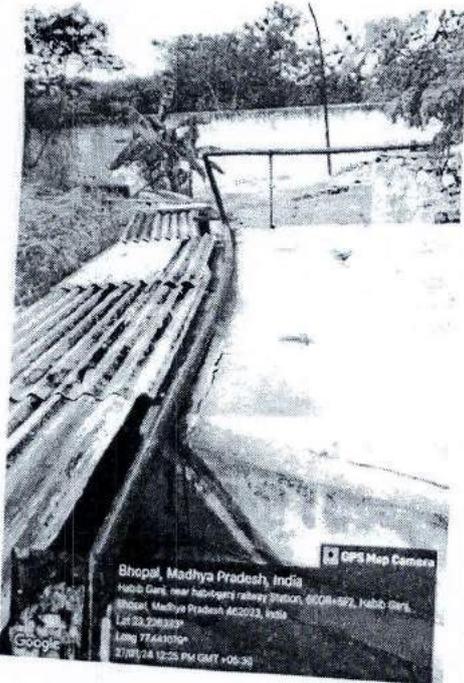
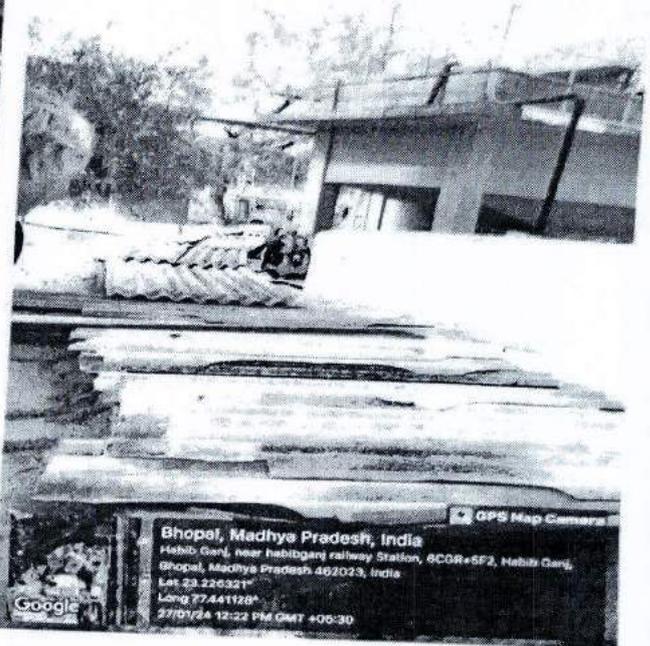
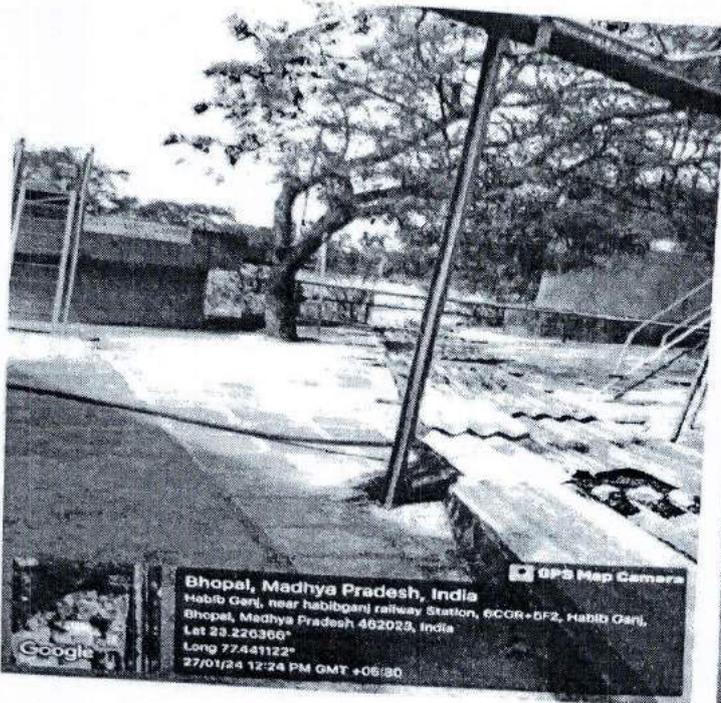
Bhopal Sahakari Dugdh Sangh Maryadit, Bhopal (M.P.)

Reply Point No. 2 - GPS Camera Location Photographs



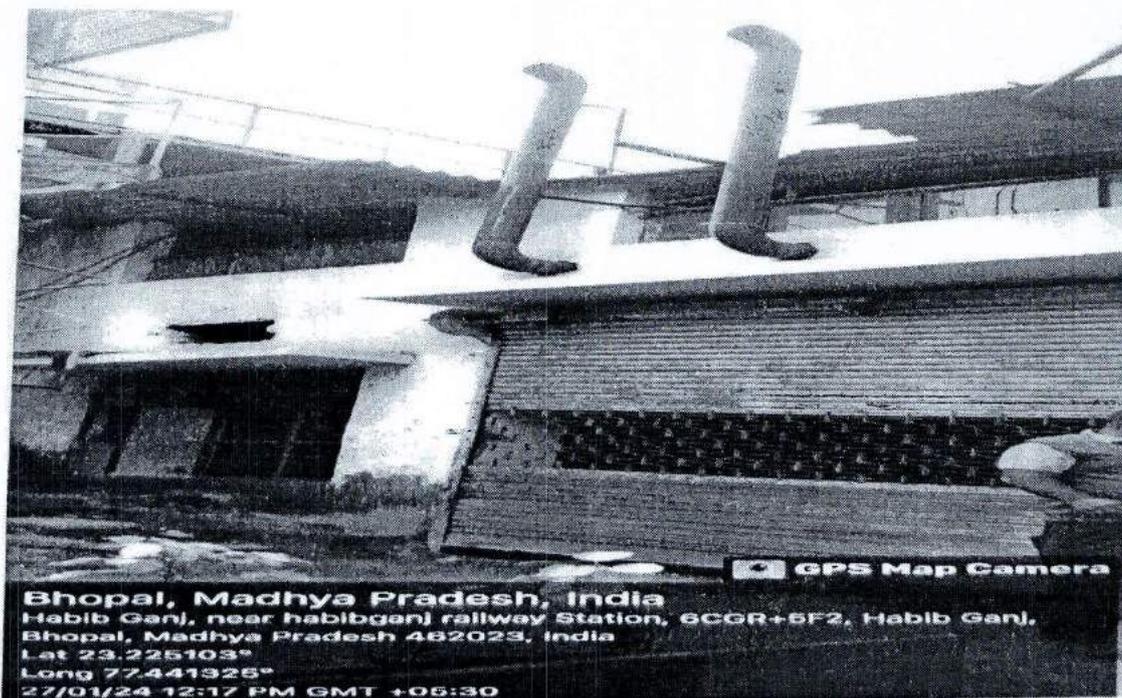
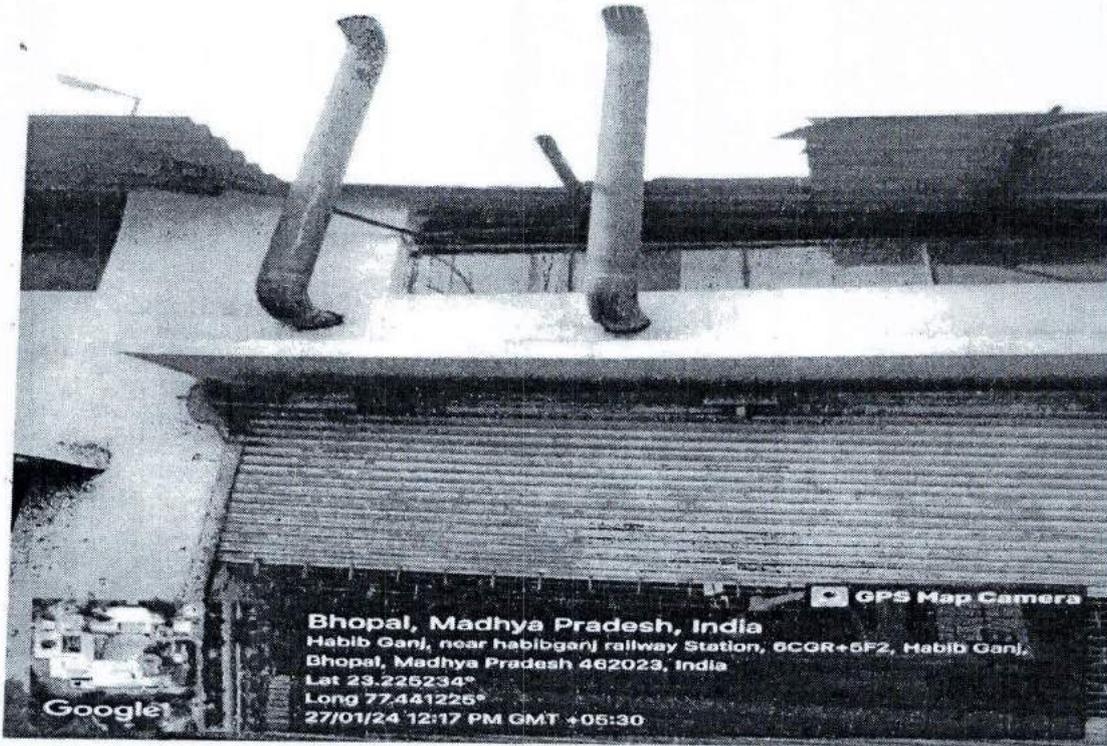
Bhopal Sahakari Dugdh Sangh Maryadit, Bhopal (M.P.)

Reply Point No. 3 - GPS Camera Location Photographs



Bhopal Sahakari Dugdh Sangh Maryadit, Bhopal (M.P.)

Reply Point No. 4 - GPS Camera Location Photographs





Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com



TC-8568

Test Report

Report No. 250
Sample from:
Reference No:
Sample Description:

Regional Office, M.P. Pollution Control Board, Bhopal.
Letter No.118, Dated 15/01/2024

Issue No. 412
Issue Date 30/01/2024

Sample Container:
Sample Volume:
Sampling by CL/Customer:
Sampling date:
Received on:
Date of Start Analysis:
Date of End Analysis:
Sampling Method/Plan:
Environmental Condition:
Preservation status:

Sample of Overflow of Sludge Drying Beds of ETP M/s. Bhopal Sahakari Dugdha Sangh Maryadit (Bhopal Dairy Plant), Discharging In to Nalla Outside the Bhopal Dairy Plant Premises.
Polyethylene & Glass bottle

1x 2 ltr & 1x1 ltr
Regional Office, M.P. Pollution Control Board, Bhopal

15/01/2024
15/01/2024
16/01/2024
23/01/2024

APHA, 23rd Edition, 2017 Method 1060
Not Mentioned

As per Protocol
1.

1 Color Whitish
2 Appearance Turbid
3 Odour Unpleasant

S. No.	Analyte Tested	Unit	Test Method Number	Results
1.	pH	pH Unit	4500 pH ⁺ B APHA, 23 rd Edition, 2017	7.42
2.	Total Solid	mg/l	2540-B APHA, 23 rd Edition, 2017	1050
3.	Total Dissolved Solid	mg/l	2540-C APHA, 23 rd Edition, 2017	800
4.	Suspended Solid	mg/l	2540 – D APHA, 23 rd Edition, 2017	250
5.	Chloride	mg/l	4500-Cl ⁻ B APHA, 23 rd Edition, 2017	119.96
6.	COD	mg/l	5220B APHA, 23 rd Edition, 2017	871.2
7.	BOD	mg/l	IS 3025[Part 44]:1993[First Revision]	120
8.	Oil & Grease	mg/l	5520-B APHA, 23 rd Edition, 2017	12

Remark : 1. No statutory liability accepted for samples not collected by M.P.P.C.B.
2. The results relate only to the items tested
3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal.
4. Any other: NA

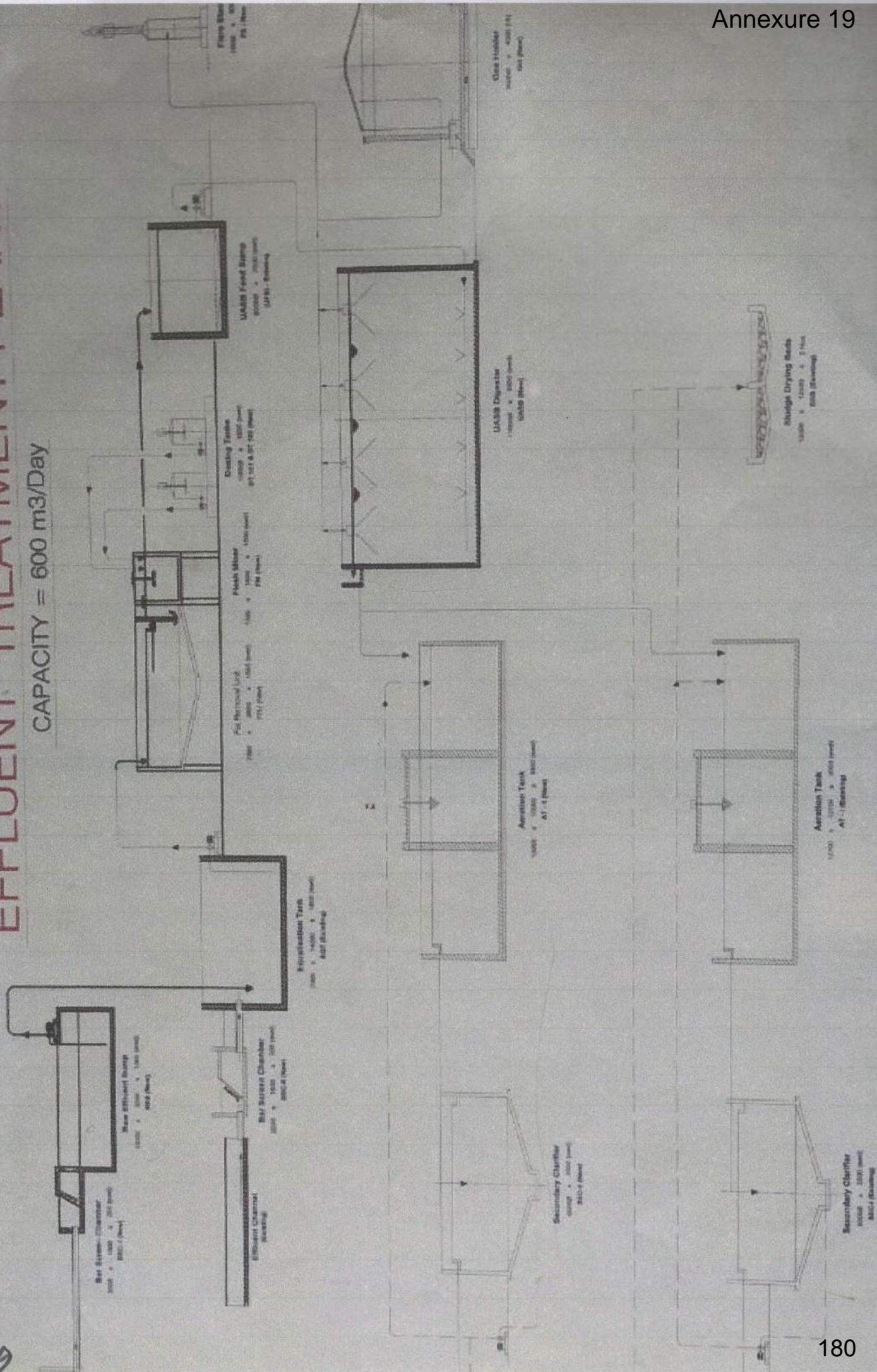
(Dr. Alok Saxena)
Authorized Signatory
Chief Chemist

Central Laboratory MPPCB Bhopal
Page 1 of 1

End of Report

EFFLUENT TREATMENT PLANT

CAPACITY = 600 m³/Day



E.T.P. TESTING

ANALYSIS REPORT OF THE WATER

DATE	SOURCE	pH	SUSPENDED SOLID mg/ltr.	Oil & Grease mg/ltr.
17/12/23	Equalization tank	6.5	3205	300
"	old out let	7.0	87	1
"	New out let	7.0	85	5
18/12/23	Equalization tank	6.5	3104	310
"	old out let	7.0	85	9
"	New out let	7.0	70	8
19/12/23	Equalization tank	6.5	3050	220
"	old out let	7.0	70	9
"	New out let	7.0	62	7
20/12/23	Equalization tank	6.5	3250	220
"	old out let	7.0	80	7
"	New out let	7.0	60	6
21/12/23	Equalization tank	6.5	2350	315
"	old out let	7.0	80	9
"	New out let	7.0	70	7
22/12/23	Equalization tank	6.5	2880	400
"	old out let	7.0	90	9
"	New out let	7.0	96	7
23/12/23	Equalization tank	6.5	3270	250
"	old out let	7.0	87	9
"	New out let	7.0	88	7

REGISTER

COLLECTED FROM EFFLUENT TREATMENT PLANT

EMS/OC/FORMAT/01

COD mg/ltr.	Initial D.O. mg/ltr.	Final D.O. mg/ltr.	B.O.D. mg/ltr.	REMARK	SIGNATURE
4250	6.0	3.8	2300		[Signature]
100	6.0	5.4	30		[Signature]
12	6.0	5.4	30		[Signature]
3015	6.0	3.8	2200		[Signature]
90	6.0	5.4	30		[Signature]
72	6.0	5.4	30		[Signature]
4210	6.0	3.8	2600		[Signature]
90	6.0	5.4	30		[Signature]
52	6.0	5.4	30		[Signature]
3020	6.0	3.8	2700		[Signature]
70	6.0	5.4	30		[Signature]
52	6.0	5.4	30		[Signature]
4030	6.0	3.8	2700		[Signature]
70	6.0	5.4	30		[Signature]
64	6.0	5.4	30		[Signature]
3730	6.0	3.3	2700		[Signature]
90	6.0	5.4	30		[Signature]
70	6.0	5.4	30		[Signature]
3520	6.0	3.5	2600		[Signature]
76	6.0	5.4	30		[Signature]
72	6.0	5.0	30		[Signature]

E.T.P. TESTING

ANALYSIS REPORT OF THE WATER

DATE	SOURCE	pH	SUSPENDED SOLID mg/ltr	OIL & GREASE mg/ltr
31/03/23	Equalization tank	6.5	328	3.40
"	Old out let	7.0	9	3
"	New out let	7.0	70	7
01/04/24	Equalization tank	6.5	34.58	320
"	Old out let	7.0	30	9
"	New out let	7.0	70	8
02/04/24	Equalization tank	6.5	3233	325
"	Old out let	7.0	30	9
"	New out let	7.0	60	7
03/04/24	Equalization tank	6.5	3500	350
"	Old out let	7.0	30	9
"	New out let	7.0	70	6
04/04/24	Equalization tank	6.5	3520	320
"	Old out let	7.0	30	9
"	New out let	7.0	80	7
05/04/24	Equalization tank	6.5	3230	250
"	Old out let	7.0	70	9
"	New out let	7.0	60	8
06/04/24	Equalization tank	6.5	3000	320
"	Old out let	7.0	80	9
"	New out let	7.0	70	7

REGISTER

COLLECTED FROM EFFLUENT TREATMENT PLANT

EMS/QC/FORMAT/01

CGD mg/ltr	Initial D.O. mg/ltr	Final D.O. mg/ltr	B.O.D. mg/ltr	REMARK	SIGNATURE
1230	6.0	3.8	2600		[Signature]
64	6.0	5.4	30		[Signature]
52	6.0	5.4	30		[Signature]
3090	6.0	3.8	2700		[Signature]
65	6.0	5.4	30		[Signature]
54	6.0	5.4	30		[Signature]
4231	6.0	3.8	2600		[Signature]
75	6.0	5.4	30		[Signature]
62	6.0	5.4	30		[Signature]
4030	6.0	3.8	3000		[Signature]
95	6.0	5.4	30		[Signature]
52	6.0	5.4	30		[Signature]
4230	6.0	3.8	2600		[Signature]
90	6.0	5.4	30		[Signature]
66	6.0	5.4	30		[Signature]
4035	6.0	3.8	2700		[Signature]
80	6.0	5.4	30		[Signature]
70	6.0	5.4	30		[Signature]
3525	6.0	3.8	2700		[Signature]
60	6.0	5.4	30		[Signature]
52	6.0	5.4	30		[Signature]



भोपाल सहकारी दुग्ध संघ मर्यादित

Habib Ganj, Bhopal, Madhya Pradesh, Pin Code - 462024

MIS REPORT

Date :- 05/01/2024
Month :- December

Engg. Section MIS Report Month Of December - 2023				
S No.	Head Name	Sub Head Name	Qty	Amount
1	Maintenance	Spare Parts (Maintenance). Unit - Remark - Maintenance/Rubber goods		71200.00
2	Electrical & Pump House	Electricity Bill Unit - 442760 Remark -		3559961.00
		Spare Parts (Electrical) Unit - Remark -		58600.00
		Water Consumption Unit - Remark - per month	20449000 Ltr.	10811.25
3	Refrigeration	Running Hrs (3-High Stage Compressor) Unit - 02 Nos. Remark -	1074 Hrs.	0.00
		Running Hrs (2-Low Stage Compressor) Unit - 02 Nos. Remark -	530 Hrs.	0.00
4	Office	AMC Unit - Remark -	08 Nos	1077214.00

Engg. Section MIS Report Month Of December - 2023

5	Boiler	LPG Consumption Unit - Remark - Rate 3735.59 + GST @18% Extra	1529 Nos.	6739826.00
		Boiler (MP 5014) Running Hrs Unit - Remark -	602 Hrs. 48 Min	0.00
		Spare Parts (Boiler) Unit - Remark - Prepack/Boiler		54520.00
		Boiler MP 5628 Running Hrs Unit - Remark -	62 Hrs.	0.00

I/C (ENGG.)

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th May, 2023

G.S.R. 373(E).—Whereas, the draft Environment (Protection) Amendment Rules, 2022 were published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India, Ministry of Environment, Forest and Climate Change, number G.S.R. 477 (E), dated the 27th June, 2022, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), inviting objections and suggestions from the persons likely to be affected thereby on or after expiry of a period of sixty days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And, whereas, copies of the Official Gazette containing the said notification were made available to the public on the 27th June, 2022;

And, whereas, objections and suggestions received from all persons in response to the said notification have been duly considered;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.**— (1) These rules may be called the Environment (Protection) Amendment Rules, 2023.

(2) They shall come into force on expiry of period of two years from the date of publication of this notification in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, (a) for serial number 70 and entries relating thereto, the following shall be substituted, namely:-

S. No.	Industry	Parameters	Type of industrial boiler (fuel-wise) and Standards	
(1)	(2)	(3)	(4)	
70.	Boilers (Steam generation capacity, ton/hour) • Less than 2 • 2 to less than 10 • 10 and above	Particulate Matter (PM) Emission (mg/Nm ³)	Agro based fuels/bagasse	Other fuels
			500 mg/Nm ³ 250 mg/Nm ³ 250 mg/Nm ³	500 mg/Nm ³ 150 mg/Nm ³ 100 mg/Nm ³

Notes:

(i) Minimum stack height (in meter) shall be as per the formula, namely:-

$$H=14Q^{0.3} \text{ (where Q is SO}_2 \text{ emission rate in kg/hr); or}$$

$$H=74Q^{0.27} \text{ (where Q is PM emission rate in tonne/hr), whichever is more.}$$

However, in no case the stack height shall be less than 11 m for boilers of < 2 ton/hour steam generation capacity and 30 m for boilers of higher steam generation capacity.

(ii) Measured values of PM, SO₂ and NO_x to be normalised at 6% O₂ for solid fuels and at 3% O₂ for liquid fuels, on dry basis, for comparing with above standards, as below, namely:-

$$\text{Normalized value} = \text{Measured value} \times \left[\frac{(21 - \text{Ref O}_2 \text{ at 6 or 3 \%})}{(21 - \text{measured O}_2 \text{ in \%})} \right]$$

(iii) These standards are for industrial boilers using coal or lignite, pet coke, bagasse or agro-fuels, and Furnace Oil or Light Diesel Oil or Low Sulphur Heavy Stock, boilers of bagasse or agro-fuels based power plants, and also for Thermic Fluid Heater (TFH) and Hot Air Generator (HAG) on equivalent fuel consumption basis. Whereas, for boilers of coal or lignite based power plants the emission standards notified for thermal power plants, *vide* notification no S.O. 3305 (E), dated 7th December, 2015 shall be applicable”;

(b) Serial number 59 shall be omitted;

(c) Serial number 37 shall be omitted.

[F. No. Q-15017/2/2020-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 804 (E), 03rd November, 2022.



NATIONAL CLEAN AIR PROGRAMME

At a Glance

- Introduction
- National Clean Air Programme (NCAP)
- Objective
- Tenure
- Approach
- Implementation of NCAP
- Financial Arrangement
- Conclusion

Introduction

Air pollution, presently one of the biggest environmental challenges, has become a significant health concern for developing countries like India. Air pollution emission issues are associated with many sectors, which *inter-alia* includes power, transport, industry, construction, and agriculture etc. Air pollution impacts places away from the source also. Thus, there is need for regional-level initiatives through inter-state and inter-city coordination in addition to multi-sectoral synchronization.

Feedback : refdiv-lss@sansad.nic.in

Prepared by Environment, SDGs and Science & Technology Desk, Reference Division; Officers associated with the preparation – Shri C.V. Sai Ram, Senior Library Assistant; Shri Neeraj Sharma, Joint Director (23035499); supervised by Shri Pradosh Panda, Director (23035632/23035391) and Shri Prasenjit Singh, Additional Secretary (23034134)

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Data generated from National Air Quality Monitoring Programme (NAMP) over the years reveal that particulate matters are the major challenge which are found to be exceeding the National Ambient Air Quality Standard (NAAQS) all across the country.¹

National Clean Air Programme (NCAP) -Overview

The Ministry of Environment, Forest and Climate Change, Government of India has launched National Clean Air Programme (NCAP) in January, 2019 as a long-term, time-bound, national level strategy to tackle the air pollution problem across the country in a comprehensive manner. The NCAP targets to achieve 20% to 30% reduction in concentrations of PM₁₀(particulate matter of diameter between 10 and 2.5 micrometer) and PM_{2.5}(particulate matter of diameter 2.5 micrometer or less) by the year 2024, keeping 2017 as the base year for comparison of concentration.²

Central Pollution Control Board (CPCB) identified 94 non-attainment cities (NAC) while circulating the draft NCAP in 2018 that was revised to 102 NAC's in January 2019. Two more were added to the list in 2020, taking the total to 124. The list of cities under NCAP focus now stands at 132 cities in 2021 with a million-plus population. The details of the 132 Non Attainment Cities can be accessed in the following link: https://cpcb.nic.in/uploads/Non-Attainment_Cities.pdf

Non Attainment Cities: *Non-attainment cities (NAC)- Cities are declared non-attainment if over a 5-year period they consistently do not meet the National Ambient Air Quality Standards (NAAQS) for PM 10 (Particulate matter that is 10 microns or less in diameter) or NO₂ (Nitrogen Dioxide).*

The aims of the NCAP are-

1. To ensure stringent implementation of mitigation measures for prevention, control and abatement of air pollution.
2. To augment and evolve effective and proficient ambient air quality monitoring network across the country for ensuring a comprehensive and reliable database.
3. To augment public awareness and capacity-building measures encompassing data dissemination and public outreach programmes for inclusive public participation and for ensuring trained manpower and infrastructure on air pollution.

NCAP is a mid-term, five-year action plan launched in 2019. However, international experiences and national studies indicate that significant outcome in terms of air pollution initiatives are visible only in the long-term, and hence the programme may be further extended to 20–25 years in the long-term after a mid-term review of the outcomes.¹

Approach

- Collaborative, multi-scale and cross-sectoral coordination between the concerned central ministries, state governments and local bodies.
- Mainstreaming and integrating the existing policies and programmes including the National Action Plan on Climate Change (NAPCC) and other initiatives of Government of India in reference to climate changes.
- With reference to NAPCC, the main focus will be on mainstreaming the initiatives under five national missions of NAPCC viz. National Solar Mission, National Mission for Enhanced Energy Efficiency, National

¹ <https://prana.cpcb.gov.in/#/about>

Mission on Sustainable Habitat, National Mission for a Green India and National Mission for Sustainable Agriculture.

- While many of these policies and programmes are already part of the current actions, they may need a change in direction, enhancement of scope, and effectiveness and an accelerated implementation of time-bound plans.
- Use the smart cities framework to launch the NCAP in the smart cities falling in the list of the non-attainment cities.
- The NCAP will be dynamic and will continue to evolve based on the additional available scientific and technical information as they emerge and in response to international best practices and experiences that are available.

Implementation of NCAP

- ❖ The CPCB shall, in consonance with the Air (Prevention and Control of Pollution) Act, 1981, and in particular with the provision of Section 16(2)(b) of the Act, execute the nation-wide programme for the prevention, control, and abatement of air pollution within the framework of the NCAP.
- ❖ The NCAP will be institutionalized by respective ministries and will be organized through inter-sectoral groups, which include, in addition to the related ministries, the Ministry of Finance, Ministry of Health, NITI Aayog, CPCB, experts from the industry, academia, and civil society.
- ❖ The Ministry of Road Transport and Highways acts as a nodal agency for the implementation of various provisions on control of air pollution from vehicles through Motor Vehicle Act 1988, and Central Motor Vehicle Rules 1989.

- ❖ In addition, various other ministries viz. Ministry of Environment, Forest & Climate Change, Ministry of Power, Ministry of Petroleum and Natural Gas, Ministry of New and Renewable Energy, Ministry of Heavy Industry, Ministry of Housing and Urban Affairs, Ministry of Agriculture through incorporating pollution in their sectoral policies contribute to air pollution mitigation.
- ❖ Ministry of Environment, Forest and Climate Change is implementing National Action Plan on Climate Change (NAPCC) with eight missions spreading across various sectors. Five of the missions have direct link with mitigation of air pollution, which can be one of the co-benefit of these ongoing missions.
- ❖ The Apex Committee in the Ministry will periodically review the progress of these Components. Annual performance will be periodically reported upon. Appropriate indicators will be evolved for assessing the emission reduction benefits of the actions.

Finance

Under NCAP, Rs. 443 crores have been released to non-attainment cities in the period from FY 2019-20 to FY 2021-22. These funds are to be utilized for implementation of activities approved under City Action Plans (CAPs), including essential activities identified. In addition, Rs.6425 crores have been released to 42 number of million-plus-cities under 15th Finance Commission Grant in FY 2020-21 and FY 2021-22.

City Action Plans of 132 cities are to be implemented by coordinated action of state government and its agencies at state and city level. The funding for

implementation of CAPs is to be mobilised through convergence of resources from various schemes of Central Government such as Swachh Bharat Mission (Urban), Atal Mission for Rejuvenation and Urban Transformation, Smart City Mission, Sustainable Alternative Towards Affordable Transportation, FAME-II etc. and resources from State/UT Governments and its agencies such as Municipal Corporation, Urban Development authorities and Industrial development authorities etc.²

Conclusion

- It is imperative to find sustainable solutions to reduce the burden and to leave behind a cleaner and a safer planet.
- The solutions need to include all the aspects, including health, the economy, technological advancements, and the feasibility to implement the suggested solutions.

Sources

1. National Clean Air Programme document, Website of Ministry of Environment, Forest and Climate Change
<http://moef.gov.in/en/government-launches-national-clean-air-programme-ncap/>
2. **PRANA**, Portal for Regulation of Air Pollution in Non-Attainment Cities
<https://prana.cpcb.gov.in/#/home>
3. PIB Press Release dated 10 January 2019
<https://www.pib.gov.in/PressReleasePage.aspx?PRID=1559384>
4. NCAP Policy Report.
https://moef.gov.in/wp-content/uploads/2019/05/NCAP_Report.pdf

² <https://prana.cpcb.gov.in/#/about>



**REGIONAL OFFICE,
M.P POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, Bhopal (M.P)**

ANALYSIS REPORT

Report No. 2233

Sample from:- **M/s Bhopal Sahakari Dugdh Sangh Maryadit Habibganj, Bhopal**

S. No.	Description of sample	Date of collection	Collected by	Date of analysis
1.	Sample of Stack Emission Monitoring- Biomass based Boiler (5TPH) of M/s Bhopal Sahakari Dugdh Sangh Maryadit Habibganj Bhopal	29/02/2024	Mr. Jainendra Chandel (Chemist), RO, MPPCB, Bhopal, Mr. Rameshwar Bandewar (SSA, R.D, CPCB, Bhopal), Mr. Sunil Kulhatkar (SLA, R.D, CPCB, Bhopal), RO MPPCB & R.D, CPCB, Bhopal Staff	01/03/2024

STACK MONITORING RESULTS

S. No.	Location	Result	
		PM (mg/Nm ³)	VOC (ppm)
1	Before Air Pollution Control Device (APCD)	109.4	BDL
2	Before Air Pollution Control Device (APCD)	173.5	BDL
3	Before Air Pollution Control Device (APCD)	139.0	BDL
4	After Air Pollution Control Device (APCD)	16.9	BDL
5	After Air Pollution Control Device (APCD)	15.1	BDL
6	After Air Pollution Control Device (APCD)	16.7	BDL


 Analyzed by


 Chemist
 Chemist



Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]
 E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
 Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com

Test Report

Report Number:- 45/1-6

Issue No. 503
 Issue Date: 26/03/2024

Sample From:- Regional office M.P. Pollution Control Board, Bhopal.	Sample Description:- Sample of Stack Emission Monitoring Biomass based Boiler (STPH) of M/s. Bhopal Sahakari Dugdh Sangh Maryadit Habibganj Bhopal 1. Before Air Pollution Control Device (APCD) 2. Before Air Pollution Control Device (APCD) 3. Before Air Pollution Control Device (APCD) 4. After Air Pollution Control Device (APCD) 5. After Air Pollution Control Device (APCD) 6. After Air Pollution Control Device (APCD)
Reference No. 415 Dated 01/03/2024	Sampling By:- Regional office M.P. Pollution Control Board, Bhopal.
Date of Sampling:- 29/02/2024	Date of Receipt:- 05/03/2024
Analysis Start Date:- 05/03/2024 Analysis End Date:- 07/03/2024	Sampler UID:- Not Applicable
Environmental Condition :- Sunny	Sample Condition:- As per protocol

S. No.	Parameter's	Unit	Sampling Protocol and Test Method	Result 1	Result 2	Result 3	Result 4	Result 5	Result 6
1.	SO ₂	mg/Nm ³	IS-11255 (Part 2) : 1985 Reaffirmed 2019	BDL	BDL	BDL	BDL	BDL	BDL

Remark 1. No statutory liability accepted for samples not collected by M.P.P.C.B.
 2. The results relate only to the items tested
 3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal
 4. BDL- Below Detectable Limit, MDL-Minimum Detection Limit, SO₂-MDL- (1 ppm)

(Dr. Alok Saxena)
 Authorized Signatory
 Chief Chemist
 Central Laboratory MPPCB Bhopal

End of report





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Regional Directorate (Central)
Central Pollution Control Board
"Parivesh Bhawan" Paryawaran ParisarNagar, E-5, Arera Colony
Bhopal - 462016
Tel: 0755-2775385/86, Fax: 0755-2775587
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Source Emission Sample Analysis Report

Sample from :	M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)	Req. No. 094	F/LAB/06/TR-04 Test report No: 60/23-24	
Sample Description:	Before APCD-I Stack	Registration No.	SE/23-24/60	
Date of collection:	29.02.2024	Type of sample:	Date: 28.03.2024	
Date of receipt :	05.03.2024	grab/composite		
Date of analysis :	11.03.2024	Sample collected By	Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal	
S. No.	Parameters	Unit	Result	Methods
1.	Particulate Matter (PM)	mg/ Nm ³	---	USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)
2.	Sulphur Dioxide (So ₂)	mg/ Nm ³	---	USEPA- 6, 3 rd Edition 1998 (Titrametric Method)
3.	Nitrogen Dioxide (No _x)	mg/Nm ³	96	USEPA -7, 3 rd Edition, 1998 (PDS Method)
4.	Fluoride (HF)	mg/Nm ³	--	USEPA-13 A, 3 rd Edition 1998 (Photometric Method)
5.	Acid Mist	mg/Nm ³	--	USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)
6.	Other Specific Parameter	mg/Nm ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)

Prepared By: *[Signature]*

[Signature]
Lab Head

Authorized Signatory
मिनिन्द कुमार निमजे / Minind Kumar Nimje
विज्ञानिक 'C', लैब प्रमुख एवं सरकारी विश्लेषक
Scientist 'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



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Source Emission Sample Analysis Report

Sample from :		M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)		F/LAB/06/TR-04	
Sample Description:		Before APCD-II Stack		Req. No. 094 Test report No: 61/23-24	
Date of collection:		29.02.2024		Registration No. SE/23-24/61	
Date of receipt :		05.03.2024		Date: 28.03.2024	
Date of analysis :		11.03.2024		Type of sample: grab/composite	
S. No.		Parameters		Sample collected By	
1.		Particulate Matter (PM)		Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal	
2.		Sulphur Dioxide (So ₂)		Methods	
3.		Nitrogen Dioxide (No _x)		USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)	
4.		Fluoride (HF)		USEPA- 6, 3 rd Edition 1998 (Titrametric Method)	
5.		Acid Mist		USEPA -7, 3 rd Edition, 1998 (PDS Method)	
6.		Other Specific Parameter		USEPA-13 A, 3 rd Edition 1998 (Photometric Method)	
				USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)	
				USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)	

Prepared By: *[Signature]*

[Signature]
Lab Head

Authorized Signatory
मिलिन्द कुमार निमजे / Milind Kumar
वैज्ञानिक- 'ग', लेब प्रमुख एवं सरकारी विशाल
Scientist-'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
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Source Emission Sample Analysis Report

F/LAB/06/TR-04

Sample from :	M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)	Req. No. 094	Test report No: 62/23-24	
Sample Description:	Before APCD-III Stack	Registration No.	SE/23-24/62	
Date of collection:	29.02.2024	Type of sample: grab/composite	Date: 28.03.2024	
Date of receipt :	05.03.2024	Sample collected By	Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal	
Date of analysis :	11.03.2024			
S. No.	Parameters	Unit	Result	Methods
1.	Particulate Matter (PM)	mg/ Nm ³	---	USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)
2.	Sulphur Dioxide (So ₂)	mg/ Nm ³	---	USEPA- 6, 3 rd Edition 1998 (Titrametric Method)
3.	Nitrogen Dioxide (No _x)	mg/Nm ³	104	USEPA -7, 3 rd Edition, 1998 (PDS Method)
4.	Fluoride (HF)	mg/Nm ³	--	USEPA-13 A, 3 rd Edition 1998 (Photometric Method)
5.	Acid Mist	mg/Nm ³	--	USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)
6.	Other Specific Parameter	mg/Nm ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)

Prepared By:

Lab Head

Authorized Signatory

मिलिन्द कुमार निखले/Milind Kumar Nihale
वैज्ञानिक-“ग”, रीज प्रमुख एवं सरकारी विश्लेषक
Scientist-“C” Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
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Sample from :		M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)		Req. No. 094	Test report No: 57/23-24
Sample Description:		After APCD-I Stack		Registration No.	SE/23-24/57
Date of collection:	29.02.2024	Type of sample:	grab/composite	Date:	28.03.2024
Date of receipt :	05.03.2024	Sample collected By	Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal		
Date of analysis :	11.03.2024				
S. No.	Parameters	Unit	Result	Methods	
1.	Particulate Matter (PM)	mg/ Nm ³	---	USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)	
2.	Sulphur Dioxide (SO ₂)	mg/ Nm ³	---	USEPA- 6, 3 rd Edition 1998 (Titrametric Method)	
3.	Nitrogen Dioxide (No _x)	mg/Nm ³	94	USEPA -7, 3 rd Edition, 1998 (PDS Method)	
4.	Fluoride (HF)	mg/Nm ³	--	USEPA-13 A, 3 rd Edition 1998 (Photometric Method)	
5.	Acid Mist	mg/Nm ³	--	USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)	
6.	Other Specific Parameter	mg/Nm ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)	

Prepared By: *[Signature]*

[Signature]
 Lab Head
 Authorized Signatory
 मिलिन्द कुमार मिमोजे / Milind Kumar
 वैज्ञानिक- 'C', लैब हेड एवं सरकारी विशाल
 Scientist 'C' Lab Head & Government Analyst
 क्षेत्रीय निदेशालय / Regional Directorate
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
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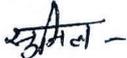
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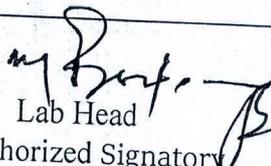
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Source Emission Sample Analysis Report

Sample from :	M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)	Req. No. 094	F/LAB/06/TR-04 Test report No: 58/23-24	
Sample Description:	After APCD-II Stack	Registration No.	SE/23-24/58	
Date of collection:	29.02.2024	Type of sample: grab/composite	Date: 28.03.2024	
Date of receipt :	05.03.2024	Sample collected By	Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal	
Date of analysis :	11.03.2024			
S. No.	Parameters	Unit	Result	Methods
1.	Particulate Matter (PM)	mg/ Nm ³	---	USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)
2.	Sulphur Dioxide (SO ₂)	mg/ Nm ³	---	USEPA- 6, 3 rd Edition 1998 (Titrametric Method)
3.	Nitrogen Dioxide (NO _x)	mg/Nm ³	82	USEPA -7, 3 rd Edition, 1998 (PDS Method)
4.	Fluoride (HF)	mg/Nm ³	--	USEPA-13 A, 3 rd Edition 1998 (Photometric Method)
5.	Acid Mist	mg/Nm ³	--	USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)
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Prepared By: 


Lab Head

Authorized Signatory

मिलिन्द कुमार निमजे/Milind Kumar Nimje
वैज्ञानिक- 'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



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**Regional Directorate (Central)
Central Pollution Control Board**

“Parivesh Bhawan” Paryawaran ParisarNagar, E-5, Arera Colony
Bhopal – 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

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Source Emission Sample Analysis Report

Sample from :	M/s Bhopal Sahkari Dugdh Sangh Maryadit, Habibganj, Bhopal (MP)	Req. No. 094	F/LAB/06/TR-04	Test report No: 59/23-24
Sample Description:	After APCD-III Stack	Registration No.		SE/23-24/59
Date of collection:	29.02.2024	Type of sample: grab/composite	Date:	28.03.2024
Date of receipt :	05.03.2024	Sample collected By	Dr. Y. K. Saxena, Rameshwar B. & MPPCB Official Bhopal	
Date of analysis :	11.03.2024			
S. No.	Parameters	Unit	Result	Methods
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2.	Sulphur Dioxide (So ₂)	mg/ Nm ³	---	USEPA- 6, 3 rd Edition 1998 (Titrametric Method)
3.	Nitrogen Dioxide (No _x)	mg/Nm ³	98	USEPA -7, 3 rd Edition, 1998 (PDS Method)
4.	Fluoride (HF)	mg/Nm ³	--	USEPA-13 A, 3 rd Edition 1998 (Photometric Method)
5.	Acid Mist	mg/Nm ³	--	USEPA- 8 ,3 rd Edition 1998 (Titrametric Method)
6.	Other Specific Parameter	mg/Nm ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)

Prepared By: शुभमिल

Lab Head

Authorized Signatory

मिलिन्द कुमार निमजे/Milind Kumar Nimje
वैज्ञानिक- 'C', लेब प्रमुख एवं सरकारी विशालेषक
Scientist 'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Central Laboratory


M.P. Pollution Control Board, Bhopal [M.P.]

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com



TC-8568

Test Report

Report Number:- 44/1

 Issue No. 502
Issue Date: 26/03/2024

Sample From:- Regional office M.P. Pollution Control Board, Bhopal.	Sample Description:- Ambient Air Monitoring Sample Bhopal Sahakari Dugdh Sangh Maryadit Habibganj Bhopal 1. Near ETP Bhopal, Dugdh Sangh Maryadit (44/1/A,B,C) & (44/1/D)
Reference No. 416 Dated 01/03/2024	Sampling By:- Regional office M.P. Pollution Control Board, Bhopal.
Date of Sampling:- 29/02/2024	Date of Receipt:- 05/03/2024
Analysis Start Date:- 05/03/2024 Analysis End Date:- 06/03/2024	Sampler UID:- Not Applicable
Environmental Condition :- Not Mentioned	Sample Condition:- As per protocol

S. No.	Parameter's	Unit	Sampling Protocol and Test Method	Result 1					
				44/1/A		44/1/B		44/1/C	
1.	Respirable Suspended Particulate Matter (PM 10)	$\mu\text{g}/\text{m}^3$	IS- 5182(Part 23) : 2006 Reaffirmed 2022	27.30		98.60		93.05	
2.	Oxides of Nitrogen (as NO ₂)	$\mu\text{g}/\text{m}^3$	IS-5182 (Part 6) : 2006 Reaffirmed 2022	4.5	4.5	4.5	16.82	4.5	4.5
3.	Sulphur-di-Oxide (as SO ₂)	$\mu\text{g}/\text{m}^3$	IS-5182 (Part 2) : 2001 Reaffirmed 2017	2.0	2.0	2.0	2.0	2.0	2.0
4.	Fine Particulate Matter (PM 2.5)	$\mu\text{g}/\text{m}^3$	IS- 5182(Part 24) : 2019	46.82					

- Remark**
1. No statutory liability accepted for samples not collected by M.P.P.C.B.
 2. The results relate only to the items tested
 3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal
 4. As per customer request average value of above results are as follows:-
PM10 -72.98 $\mu\text{g}/\text{m}^3$, NO₂ -6.5 $\mu\text{g}/\text{m}^3$, SO₂ -2.0 $\mu\text{g}/\text{m}^3$ (for interpretation purpose)

(Dr. Alok Saxena)
Authorized Signatory
Chief Chemist

Central Laboratory MPPCB Bhopal

End of report

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Central Laboratory



M.P. Pollution Control Board, Bhopal [M.P.]

E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016

Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com



TC-8568

Test Report

Report Number:- 44/2

Issue Date: 26/03/2024

Sample From:- Regional office M.P. Pollution Control Board, Bhopal.	Sample Description:- Ambient Air Monitoring Sample Bhopal Sahakari Dugdh Sangh Maryadit Habibganj Bhopal 2. At Garden Area near Butter making unit Bhopal Sahakari Dugdh Sangh Maryadit (44/2/A,B,C) & (44/2/D)
Reference No. 416 Dated 01/03/2024	Sampling By:- Regional office M.P. Pollution Control Board, Bhopal.
Date of Sampling:- 29/02/2024	Date of Receipt:- 05/03/2024
Analysis Start Date:- 05 /03/2024 Analysis End Date:- 06/03/2024	Sampler UID:- Not Applicable
Environmental Condition :- Not Mentioned	Sample Condition:- As per protocol

S. No.	Parameter's	Unit	Sampling Protocol and Test Method	Result 2					
				44/2/A		44/2/B		44/2/C	
1.	Respirable Suspended Particulate Matter (PM 10)	$\mu\text{g} / \text{m}^3$	IS- 5182(Part 23) : 2006 Reaffirmed 2022	86.99		98.71		82.39	
2.	Oxides of Nitrogen (as NO ₂)	$\mu\text{g} / \text{m}^3$	IS-5182 (Part 6) : 2006 Reaffirmed 2022	4.5	4.5	4.5	4.5	4.5	4.5
3.	Sulphur-di-Oxide (as SO ₂)	$\mu\text{g} / \text{m}^3$	IS-5182 (Part 2) : 2001 Reaffirmed 2017	2.0	2.0	2.0	2.0	2.0	2.0
4.	Fine Particulate Matter (PM 2.5)	$\mu\text{g} / \text{m}^3$	IS- 5182(Part 24) : 2019	67.27					

- Remark**
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 2. The results relate only to the items tested
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 4. As per customer request average value of above results are as follows:-
PM10-89.36 $\mu\text{g} / \text{m}^3$, NO₂ - 4.5 $\mu\text{g} / \text{m}^3$, SO₂ -2.0 $\mu\text{g} / \text{m}^3$ (for interpretation purpose)

(Dr. Alok Saxena)
Authorized Signatory
Chief Chemist

Central Laboratory MPPCB Bhopal
Page 1 of 1

End of report





Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]
 E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
 Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com

Test Report

Report Number:- 44/3

Issue Date: 26/03/2024

Sample From:- Regional office M.P. Pollution Control Board, Bhopal.	Sample Description:- Ambient Air Monitoring Sample Bhopal Sahakari Dugdh Sangh Maryadit Habibganj Bhopal 3. Near Biomass Boiler Area. (44/3)
Reference No. 416 Dated 01/03/2024	Sampling By:- Regional office M.P. Pollution Control Board, Bhopal.
Date of Sampling:- 29/02/2024	Date of Receipt:- 05/03/2024
Analysis Start Date:- 05/03/2024 Analysis End Date:- 06/03/2024	Sampler UID:- Not Applicable
Environmental Condition :- Not Mentioned	Sample Condition:- As per protocol

S. No.	Parameter's	Unit	Sampling Protocol and Test Method	Result 3
1.	Suspended Particulate Matter (SPM)	$\mu\text{g}/\text{m}^3$	IS- 5182(Part 4) : 1999 Reaffirmed 2019	95.11

- Remark**
1. No statutory liability accepted for samples not collected by M.P.P.C.B.
 2. The results relate only to the items tested
 3. The report shall not be reproduced except in full without permission of Incharge Central Laboratory, MP, Pollution Control Board, Bhopal
 4. Any other: NA

End of report


(Dr. Alok Saxena)
 Authorized Signatory
 Chief Chemist
 Central Laboratory MPPCB Bhopal
 Page 1 of 1

Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352

GSTIN: 23AAECA9188L1Z8

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)
 Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II,
 Gwalior-474 011, M.P., India

0751-3566867, 2232177

Email: aetgwalior@gmail.com, aetricenter@gmail.com
 Web: aetrl.com



TEST REPORT CERTIFICATE: CHEMICAL LAB

ULR No	DISPATCH No	REPORT ISSUE ON
TC1278024000000469F	0895	08/02/2024
SAMPLE RECEIVING: 06/02/2024	SAMPLE REG NO:	AETRL/060224G0002

ISSUE TO: M/s. Subons Solution LLP
 ADDRESS: 601, Ample Heights, Bawadia Kalan, Bhopal-462026 (MP)

SAMPLE DETAILS

SAMPLE DESCRIPTION :	BRIQUETTES 2 BIG	LOCATION :	Subons Solution
COLLECTION DATE :	06/02/2024	SAMPLE COLLECTED BY :	SURESH VARIA
SAMP CONDITION :	ACCEPTABLE	GPS COORDINATED :	NA
DATE OF ANALYSIS :	06/02/2024	DATE OF COMPLETION :	08/02/2024
METHOD USED FOR SAMPLING :	AS PER IS : 436 (PART 1/SEC 1):1964-R-2005		
BOOKING NO :		PO NUMBER/DATE :	

RESULTS OF PROXIMATE ANALYSIS

S. No.	Parameters	Unit	Result	Test Method
1	Ash	%	6.65	IS: 1350 (Part-I) 1984 RA 2019
2	Total Moisture	%	11.61	IS: 1350 (Part-I) 1984 RA 2019
3	Inherent Moisture	%	3.88	IS: 1350 (Part-I) 1984 RA 2019
4	Fixed Carbon	%	53.87	IS: 1350 (Part-I) 1984 RA 2019
5	Volatile Matter	%	39.48	IS: 1350 (Part-I) 1984 RA 2019
6	Gross Calorific Value (Bomb Calorimeter)	kcal/kg	3790	IS: 1350 (Part-II) 1970 RA 2017
7	Silica Sio2	%	1.11	LAB/SOP

(Authorized Signatory)

Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352

GSTIN: 23AAECA9188L1Z8

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II,
Gwalior-474 011, M.P., India

0751-3566867, 2232177

Email: aetgwalior@gmail.com, aetrlcenter@gmail.com

Web: aetri.com



TEST REPORT CERTIFICATE: CHEMICAL LAB

ULR No TC1278024000000470F	DISPATCH No 0895	REPORT ISSUE ON 08/02/2024
SAMPLE RECEIVING: 06/02/2024	SAMPLE REG NO:	AETRL/060224G0001

ISSUE TO: M/s. Subons Solution LLP

ADDRESS: 601, Ample Heights, Bawadia Kalan, Bhopal-462026 (MP)

SAMPLE DETAILS

SAMPLE DESCRIPTION: BRIQUETTES 2 BIG	LOCATION: Subons Solution
COLLECTION DATE: 06/02/2024	SAMPLE COLLECTED BY: SURESH VARIA
SAMP CONDITION: ACCEPTABLE	GPS COORDINATED: NA
DATE OF ANALYSIS: 06/02/2024	DATE OF COMPLETION: 08/02/2024
METHOD USED FOR SAMPLING: AS PER IS : 436 (PART 1/SEC 1):1964-R-2005	
BOOKING NO:	PO NUMBER/DATE:

RESULTS OF ULTIMATE ANALYSIS

S. No.	Parameters	Unit	Result	Test Method
1	Carbon	%	52.34	IS: 1350 (Part-4/Sec-1) 1974
2	Hydrogen	%	2.48	IS: 1350 (Part-4/Sec-1) 1974
3	Nitrogen	%	0.67	IS: 1350 (Part-4/Sec-2) 1999
4	Sulphur	%	0.81	IS: 1350 (Part-3) 1969
5	Oxygen	%	16.94	IS: 1350 (Part-4/Sec-1) 1974

(Authorized Signatory)



Central Laboratory
M.P. Pollution Control Board, Bhopal [M.P.]
 E/5, Arera Colony, Paryawaran Parisar, Bhopal – 462016
 Ph. NO. 0755-2466191, email: cl_mppcb@rediffmail.com

Test Report

Issue No. 504
 Issue Date 27/03/2024

Report No. 292
 Sample from:
 ✓ Reference No:
 Sample Description:

Regional Office, M.P. Pollution Control Board, Bhopal.
 Letter No.417, Dated 01/03/2024
 Fly Ash Sample of Biomass Bioler of M/s. Bhopla Sahakari Dugdh Sangh Maryadit, Habibganj Bhopal.

Sample Container: Polyethylene bag
 Sample Volume: 1 x 2 kg
 Sampling by CL/Customer: Regional Office, M.P. Pollution Control Board, Bhopal
 Sampling date: 29/02/2024
 Received on: 01/03/2024
 Date of Start Analysis: 19/03/2024
 Date of End Analysis: 19/03/2024
 Sampling Method/Plan: APHA, 23rd Edition, 2017 Method 1060
 Environmental Condition: Not mentioned
 Preservation status: As per Protocol

S. N.	Analyte Tested	Unit	Test Method Number	Results
1.	Copper	mg/kg	3111 B APHA, 23 rd Edition, 2017	30.1
2.	Zinc	mg/kg		58.0
3.	Iron	mg/kg		9723
4.	Manganese	mg/kg		441
5.	Nickel	mg/kg		19.0

Remark: 1. No statutory liability accepted for samples not collected by M.P.P.C.B
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(Dr. Alok Saxena)
 Authorized Signatory
 Chief Chemist
 Central Laboratory MPPCB Bhopal

End of report

page 1 of 1

REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,
 Paryawaran Parisar, E-5 , Arera Colony, Bhopal (M.P)
 Phone No. -0755-2466392 E-mail :- romppcb_bpl@rediffmail.com

NOISE LEVEL MONITORING REPORT

Report No. 2211/February/2024

Sample from:- M/s. Bhopal Sahakari Dugdh Sangh Maryadit Habibganj, Bhopal

S.No	Description of sample	Date of collection	Collected by
1.	Noise Monitoring near 10 meter away Boiler (Biomass) Day time	29.02.2024	Mr.Satyapal Vishwakarma (F.A) & Mr.Arjun Parte (F.A) Regional Office, M. P. Pollution Control Board, Bhopal
2.	Noise Monitoring near 10 meter away Boiler (Biomass) Night time		

NOISE MONITORING RESULT

S. No.	Noise Level Unit	Result (1)	Result (2)
1	dB(A) Leq	64.0	50.9

Remark: Standard of Noise level in Industrial Area during day time 75 dB (A) Leq.
 Standard of Noise level in Industrial Area during Night time 70 dB (A) Leq.

Analyzed by 
 Ranjeeta Choudhary


 Chemist
 Jainendra Chandel



कार्यालय नगर पालिक निगम, भोपाल

भवन अनुज्ञा शाखा, शाहपुरा

क. 605/भ.अ.शा./2024
प्रति,

भोपाल दिनांक 24/01/2024

मुख्य कार्यपालन अधिकारी,
भोपाल सहकारी दुग्ध संघ मर्यादित
हबीबगंज, भोपाल

विषय:-

एनओसी के संबंध में।

संदर्भ:-

आपका पत्र क्रमांक 64 दिनांक 19.01.2024।

उपरोक्त विषयांतर्गत आपके द्वारा स्वयं के परिसर (सांची दुग्ध संघ होशंगाबाद रोड) भोपाल के अंदर दुग्ध प्रोसेसिंग हेतु बायोमास बॉयलर की स्थापना करने हेतु इस कार्यालय द्वारा अनापत्ति प्रदान हेतु आवेदन पत्र क्रमांक 64 दिनांक 19.01.2024 प्रस्तुत किया गया है।

उपरोक्त के संबंध में आपको अवगत कराया जाता है कि यदि आपके द्वारा उक्त परिसर में निर्धारित स्थान पर दुग्ध प्रोसेसिंग हेतु बायोमास बॉयलर स्थापना के मापदण्डों एवं सुरक्षा उपायों का पालन किया जाकर बायोमास बॉयलर की स्थापना की जाती है एवं म.प्र. जल प्रदूषण नियंत्रण अधिनियम 1974 या वायु प्रदूषण नियंत्रण अधिनियम 1981 या खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमा पर आंदोलन) नियम 2016 के प्रावधानों के तहत प्राधिकरण के संबंध में दी गई है। यदि किसी अधिनियम/नियमों के अंतर्गत अन्य किसी विभाग/संस्थान से कोई अनुज्ञा या अनापत्ति प्राप्त की जाना आवश्यक हो तो प्राप्त की जावे। यह अनापत्ति प्राप्त होने वाले अनुज्ञा/अनापत्तियों पर बंधनकारी नहीं मानी जावेगी।


मुख्य नगर निवेशक
नगर पालिक निगम, भोपाल